

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

**ORIGINAL APPLICATION NO. 1277 OF 2024**

**IN THE MATTER OF:**

Varun Gulati ...Applicant

Versus

CPCB & Ors. ...Respondents

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**BSES YAMUNA POWER LTD./RESPONDENT NO. 6**

Through

**J. Sagar Associates**

Advocates for Respondent No. 6  
B-303, 3<sup>rd</sup> Floor, Ansal Plaza  
Hudco Place, August Kranti Marg  
New Delhi-110 049

Email: [krishan@jsalaw.com](mailto:krishan@jsalaw.com)

Phone No.: 9818644755

Place: New Delhi

Date:17.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**REPLY ON BEHALF OF RESPONDENT NO. 6/ BSES  
YAMUNA POWER LTD.**

1. At the outset, it is humbly submitted that BSES Yamuna Power Ltd./Respondent No. 6 (*“Answering Respondent”*) is a proforma party as the Applicant has not sought any relief against the Answering Respondent. The Applicant has sought reliefs and directions against the Respondent No.3/ Delhi Pollution Control Committee (*“DPCC”*) for seeking closure of the illegally operating units, which are arrayed as Respondents Nos. 7 to 42. The Applicant has prayed for the following reliefs before this Hon'ble Tribunal: -

- a. *Direct the Respondent No. 3 i.e. DPCC to ensure immediate closure of the respondent units no. 7-42 operating in violation of the environmental rules & norms.*
- b. *Impose heavy Environmental Compensation on Respondent Unit Nos. 7-42 as per Section 15 of the National Green Tribunal Act, 2010.”*

2. On 08.11.2024, this Hon'ble Tribunal was pleased to issue Notice in the present Original Application and also constitute a committee (*“Joint Committee”*) comprising the representatives of the Member Secretary, Delhi Pollution Control Committee, representatives of the Member Secretary, Central Pollution Control Board (*“CPCB”*), Deputy Commissioner, Municipal Corporation of

Delhi ("**MCD**") East and District Magistrate, North- East District Delhi. The Joint Committee was directed to visit the Gamri Village, East Delhi and to identify all such units that are illegally operating in the said area, especially Respondent Nos. 7 to 42 and to also take appropriate remedial action. The Joint Committee was further directed to submit factual and Action Taken Report before the Hon'ble Tribunal.

3. The Applicant in the present Application has alleged that the Respondent Nos. 7 to 42 are running "Red Category" illegal factories/units which are operating in the non-conforming/residential area of Gamri Village, East Delhi ("**factories/ unit/ sites**"), in blatant violation of the Environmental Laws and norms causing threat to the environment and public health. The Applicant has alleged that Respondent Nos. 7 to 42 are illegally engaged in the process involving metal surface treatment, pickling, nickel electroplating, power coating plants, glass melting furnace, heat treatment using cyanide bath, phosphating or finishing and anodizing, enameling/ galvanizing and fabric dyeing.

4. In due compliance of the directions contained in the Order dated 08.11.2024 passed by this Hon'ble Tribunal, the Joint Committee constituted by this Hon'ble Tribunal along with the officials of MCD, the Answering Respondent, Delhi Jal Board ("**DJB**") and the Delhi Police visited the factories/ units of the Respondent Nos. 7 to 42 situated in Gamri Village, East Delhi on 01.01.2025, 02.01.2025, 04.01.2025, 06.01.2025, 11.02.2025 and 14.02.2025 to inspect the said factories/ units. In terms of the Inspection Report filed on 21.02.2025 before this Hon'ble Tribunal:

(a) Units of Respondent Nos. 7, 9, 11, 12, 15, 16, 18, 20, 23, 25, 26, 31 to 33 were found to be vacant during the inspection. No industrial activity was observed at the said units and hence no action was warranted against them.

- (b) Residents were found to be residing in the units of Respondent Nos. 10, 13, 14, 21, 22, 24, 27, 29, 30, 34, 38 at the time of inspection. No industrial activity was observed at the said units and hence no action was warranted against them.
- (c) Construction activities were being carried out at the unit of Respondent No. 28 at the time of inspection. No industrial activity was observed and hence no action was warranted against them.
- (d) On 02.01.2025, unit of Respondent No. 17 was found to be locked during the inspection, however a *bhatti* was visible from outside the locked gate on the ground floor of the said unit. Consequently, the MCD issued a Show Cause Notice regarding sealing of the said unit. A follow-up inspection on 06.01.2025 revealed that the injection moulding machines, and other machineries were present in a locked room on the first floor. Based on these findings, MCD proceeded to seal the premises of Respondent No. 17.
- (e) On 01.01.2025, the units of Respondent No. 19, 35 to 37, 41 to 42 were inspected and found locked. Consequently, MCD issued Show Cause Notices for sealing the said units. Upon re-inspection on 04.01.2025 and 14.02.2025, the said premises were found to be vacant, and no industrial activity was observed.
- (f) Residents were found to be residing in the unit of Respondent No. 39 during the inspection on 04.01.2025. No industrial activity was observed at the said unit. However, MCD issued Show Cause Notice to the residents of the said unit.
- (g) During the inspection on 14.02.2025, acid pickling tanks were found at the unit of Respondent No. 40. As a result, MCD sealed the unit of Respondent No. 40.
- (h) Address of Respondent No. 8 was not traceable.

(i) Apart from the units of Respondent Nos. 7 to 42, the Joint Committee also inspected three additional sites, where the presence of chimneys, bhattis, machines and traces of colored effluent in drains were found.

5. It is humbly submitted that the Joint Committee has also submitted the following recommendations before this Hon'ble Tribunal:-

- I. MCD may take appropriate remedial action against the units mentioned in Para 2(ii).*
- II. Strict periodical vigilance of the area may be carried out by the MCD to identify and stop the illegal industrial activities.*
- III. Campaign may be initiated by MCD, District Administration to sensitize the public regarding information on illegal industrial activities.*
- IV. Environmental compensation may be levied by DPCC on the illegal operating industries."*

6. On 24.02.2025, this Hon'ble Tribunal was pleased to direct the Applicant to implead the Commissioner of Police, Police Headquarters, New Delhi as a Respondent as the Government of NCT of Delhi, DPCC and the MCD submitted that adequate police force is not provided to ascertain the status of units found locked. This Hon'ble Tribunal was further pleased to direct as under:

- "8. Thus, we are of the view that the concerned authorities should carry out a surprise inspection of the concerned areas to find out such illegally operating units and take action against them at regular intervals."*

7. Consequently, on 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025, the Joint Committee along with the Answering Respondent again inspected some of the units of the Respondents and other premises in the Gamri and Ghonda Village. The following actions were taken during the Inspection conducted on the said dates:

-

S. No.	Name of the owner/occupier and address of premises	Respon dent No.	Observations made during joint inspection	Action taken/ Remarks
<b>Date of Inspection: 07.04.2025</b>				
1.	Anand Kumar (Owner) House No. 813, G/F Bholanath Gali, Village Ghonda, Delhi	13	The premises was found to be used for residential purposes, and no polluting activity was observed.	<b>No action taken</b>
2.	Praveen Kumar (Tenant) House No. 813, G/F Bholanath Gali, Village Ghonda, Delhi	14	The premises was found to be used for residential purposes, and no polluting activity was observed.	<b>No action taken</b>
3.	Sagar (Owner) 655/A, Kh. No.-8, Main Gamri Road, Ghonda Village, Delhi-110053.	16	No industrial activity was observed at the premises, with both the ground floor and first floor found vacant, while the second floor was being used for residential purposes.	<b>No action taken</b>
4.	Naved (Tenant) Sh. Anand (Owner) House No. V-1, Kh. No. 115, Bholanath Gali, Village Ghonda, Delhi	18	The ground floor of the premises was open and vacant, while the first and second floors were locked.  As per the MCD official, the premises	<b>No action taken</b>

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/ Remarks
			were found vacant even during the earlier inspection.	
5.	Rajendra Bhati (Owner) House No. 104, Khumra Mohalla, Ghonda Village, Delhi	35	No industrial activity was found on the premises and premises were found vacant.	<b>No action taken</b>
6.	Kaluram s/o Chhotelal (Owner) House No. V-107, Khumra Mohalla. Ghonda Village, Delhi	41	The unit was found to be non-operational, with no machinery running on the ground floor; however, some traces of a <i>Bhatti</i> were observed inside one of the compartments. On the first floor, a powder coating chamber, a heating oven, and one compressor were found, along with a stock of coloured bangles and other raw materials.	<b>The unit was sealed by MCD officials in the presence of the Joint Team.</b>
7.	[●] Near Pole No. 108 / H. No. 665, Adjacent to Kh No. 831/3, G/F,	NA	The unit was found locked, and the premises could not be inspected. Local enquiry revealed	MCD was to serve notice after the due

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
	Bholanath Gali, Ghonda Village, Delhi.		that Electroplating activity takes place inside premises. The electricity meter connection had been removed or disconnected, raising suspicions of possibility of theft of electricity.	approval of the competent authority.
8.	Smt. Daya Wati House No. 563, Shop No. 4, Ambedkar Basti, Village Ghonda, Delhi	NA	No industrial activity was found on the premises and premises were found vacant.	<b>No action taken</b>
9.	Joginder S/o Late Chamanlal House No. 563, Khumra Mohalla, Ghonda Village, Delhi	NA	No industrial activity was found on the premises and premises were found vacant.	<b>No action taken</b>
<b>Date of Inspection: 16.04.2025</b>				
10.	Gajender Choudhary House No. 127, Gali No. 1, Village Gamri, Delhi	NA	The Unit was found operational and engaged in the activity of making hangers using metal wire, without obtaining any license from the regulating body. No	<b>The MCD to take necessary actions as per Rules.</b>

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
			polluting activity was observed on the premises.	
11.	Sourabh S/o Harmesh, House No. 167, D-14/211, Kh. No. 329, Gali No. 14, Gamri Extension, Bhajanpura, Delhi	NA	Raw materials (pipes) were visible from outside the premises. The premises were being used as godown for storing aluminum hardware products. As per the MCD officials, a prior notice had already been issued, and during a follow-up inspection, the premises were found locked. However, during the inspection conducted on 16.04.2025, the premises was found to be operating as a godown without obtaining the necessary license from MCD.	<b>The unit was sealed by MCD officials in the presence of the Joint Team.</b>
12.	Jaiveer Singh B-429, Bhajanpura, Kh. No. 334, Gali No. 22, Delhi	NA	Unit found operating in the activity of stitching garments and bags on ground, 1 <sup>st</sup> and 2 <sup>nd</sup>	<b>MCD Official to take</b>

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
			floors, without license from MCD. No polluting activity found in the premises.	<b>necessary action.</b>
<b>Date of Inspection: 25.04.2025</b>				
13.	Ranveer House No. 136A, Gali No. 2, Gamri Village, Delhi (As per electricity meter: House No. 133, Gamri Village)	NA	Unit found operating in light engineering work for metal surface finishing and no polluting activity was observed. No license from MCD.	<b>No action taken</b>
14.	M/s Gupta Printer and Packers, Proprietor Mohit Singh House No. 110A, Gali No. 2, Gamri Village, Delhi	NA	Unit found operating in the activity of stitching of bags and printing. Since printing activity is hazardous activity, MCD officials were asked to take appropriate action against the unit.	<b>Unit owner was directed to close the printing activity with immediate effect.</b>
15.	Gajender Choudhary House No. 127, Gali No. 1, Village Gamri, Delhi	NA	The site was also inspected on 16.04.2025. Upon reinspection on 25.04.2025, the Unit was found operational and engaged in the	

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
			<p>activity of making paper plates and cups, without obtaining any license from the regulating body. No traces of acid or acidic substances were observed in the drainage exiting the premises.</p> <p>However, 4-5 individuals present inside the premises obstructed the inspection and forcibly removed the officials of the Inspecting team outside the premises. As a result, the inspection could not be completed.</p>	
<b>Date of Inspection: 29.04.2025</b>				
16.	Rahul (Owner) S/o Shokeen, D-165, Gali No. 6, Kh. No. 328, Gamri Extension, Delhi 110053	7 and 9	The premises was found vacant during joint inspection. No industrial activity was observed in the premises. However, some enclosures inside the premises were seen	<b>No action taken</b>

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
			being used for residential purpose.	
17.	Sanjay (Owner) / Sushil (Tenant) House No. F 30, G/F, Gali No. 2, Village Gamri, Delhi 110053	[●]	The premises was found non-operational. Machinery relating to injection moulding activity and manufacturing of toys using waste plastic was found. Activity of unit is categorized under the Orange category as per DPCC categorization.	<b>MCD to take necessary action</b>
18.	Om Sain, G/F, F/F, H. No. 132, Choudhary Jagram Chowk, Village, Delhi-110053.	[●]	No industrial activity was observed at the premises, with both the ground floor and first floor found vacant.	<b>No action taken</b>
19.	Isha D/o Ranveer / Satbeer (Owner) 136 – A/1, F.F. Kh No. 245, Gali No, 2, Gamri, Delhi - 110053	[●]	The unit was found locked. The Joint Inspection team found that the owner/ tenant was engaged in the activity of electroplating. Chemicals relating to plating activity were found inside the premise	<b>The first floor of the premises was sealed by MCD officials in presence of Joint Inspection Team</b>

S. No.	Name of the owner/occupier and address of premises	Respondent No.	Observations made during joint inspection	Action taken/Remarks
			and acid tank was also found filled. This suggested that unit is in working condition. During sealing of premise, local persons started an agitation.	
20.	Ankur (Owner) House No. 129, 1 <sup>st</sup> Floor, Gali No. 1, Gamri village, Delhi 110053	29	The premise was being used for residential purposes. No industrial activity was being undertaken at the premises	<b>No action taken</b>
21.	Gajendra Choudhary (Owner) 1 <sup>st</sup> to 4 <sup>th</sup> floor, H. No. 127, Gali No. 1, Village Gamri, Delhi 110053	41	The Joint Inspection Team found that the 1 <sup>st</sup> floor of the premises is being used for some activity relating paper plate/ cup making. 2 <sup>nd</sup> and 4 <sup>th</sup> floor of the premises were found vacant. 3 <sup>rd</sup> floor of the premises was being used for residential purposes.	<b>MCD to take necessary action.</b>

Copies of the Joint Inspection Reports dated 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025 are annexed hereto and marked as **Annexure R6/1 (Colly)**.

8. In the present context, it is respectfully submitted that in the Gamri and Ghonda Village area: -

- (a) The Answering Respondent has sanctioned 19,793 number of electricity connections in the Gamri and Ghonda Village area.
- (b) There is rampant theft of electricity occurring in the Gamri and Ghonda Village, wherein approximately 14.19 MU of electricity supplied by the Answering Respondent is lost on account of the Aggregate Technical and Commercial Losses (AT & C losses). This loss is mainly attributable to the rampant theft of electricity in the said area.
- (c) The rampant theft of electricity in an area where the Answering Respondent has already issued domestic connections suggests that the occupants and users of electricity connections are indulging in theft of electricity for undertaking unlawful industrial activities. The gravity and extent of the rampant violation of the law is evident from the following data which establishes that even though the load requirement in the area is considerably less than the capacity of Answering Respondent's electricity distribution network, however, there is a considerable percentage of loss of electricity i.e., electricity consumed but not billed/ recovered by the Answering Respondent.
- (d) The Answering Respondent has suffered an estimated annual loss of Rs. 11,05,00,000/- Crores in the FY 2024-2025, solely due to theft of electricity in the Gamri and Ghonda Village. The breakup of the loss is mentioned as below:

Sl. No.	Substation	Total Consumer Count	MU Loss (MU)	Loss Amount (Rs.)
1.	D BLOCK BHAJANPURA:K	3,888	1.53	1,19,00,000
2.	GAMRI VILLAGE:PL	1,915	1.92	1,50,00,000
3.	GAMRI KIOSK:K	1,653	1.55	1,21,00,000
4.	PRIMARY SCHOOL GAUTAM VIHAR:PL	2,790	0.72	56,00,000
5.	GAUTAM VIHAR KIOSK:K	3,588	1.17	91,00,000
6.	JAI PRAKASH NO- 1:PL	1,268	0.56	43,00,000
7.	AMBEDKAR BASTI GHONDA:PL	1,637	0.95	74,00,000
8.	TIKONA PARK GAMRI:PL	676	2.27	1,77,00,000
9.	D-BLOCK GAMRI EXTENSION	1,235	1.83	1,42,00,000
10.	GAMRI ROAD PUMP HOUSE:PL	1,143	1.70	1,32,00,000
	<b>TOTAL</b>	<b>19,793</b>	<b>14.19</b>	<b>11,05,00,000</b>

*[Please note: \* the average Power purchase cost of Rs 5.27/ unit and Distribution Cost of Rs 2.52/ unit is provisional for FY 2024-25, subject to verification of Power Purchase bills by Delhi SLDC and Audit of Books of Accounts for FY 2024-25].*

9. It is respectfully submitted that the Answering Respondent in due compliance with the provisions of Electricity Act, 2003 (***“Electricity Act”***) and Rules and Regulations framed thereunder including the Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017 (***“DERC Supply Code, 2017”***) and the directions by the Hon’ble Delhi Electricity Regulatory Commission (***“Hon’ble Delhi Commission”***) has taken various steps to mitigate the rampant theft of electricity in the subject area. The Answering Respondent’s Enforcement Teams have conducted regular inspections and raids with the assistance of the Delhi Police. However, in some cases, the Answering Respondent’s requests for deployment of an adequate police force have not been accepted by the Delhi Police. The Answering Respondent’s officials including the Enforcement Team face consistent threat of physical harm and injury and also intimidation from unscrupulous individuals. The Answering Respondent’s Inspection teams are routinely obstructed by the local miscreants during Answering Respondent’s efforts to detect and act against the electricity theft by the residents of the Ghonda and Gamri Village. The owners and local residents often resort to aggressive tactics to prevent inspections of the premises suspected of being involved in electricity theft. During routine site visits and inspections conducted by the Answering Respondent, residents of the Gamri and Ghonda Village, often accompanied by associated goons, resort to misbehavior, verbal abuse and even physical manhandling of the officials of the Answering Respondent. On several occasions, the officials have been subjected to direct threats, including warning of

being falsely implicated in criminal cases, such as fabricated allegations of molestation, should they attempt to proceed with the inspection or enforcement action. The local residents have also lodged false FIRs against the Officials of the Answering Respondent, evidently as a means to obstruct lawful inspection and enforcement actions. In particular, FIR Nos. 98/2025 and 99/2025 dated 18.02.2025 registered at Police Station Bhajanpura, Delhi – 110053 establish the hostile and threatening environment created by the residents. These deliberate disruptions severely hamper enforcement activities aimed at curbing theft of electricity. Copies of the FIR Nos. 98/2025 and 99/2025 dated 18.02.2025 registered at Police Station Bhajanpura, Delhi are annexed hereto and marked as **Annexure R6/2 (Colly)**. It is respectfully submitted that since the year 2019, the Answering Respondent has filed approximately 434 number of FIRs to the Police in respect of theft of electricity in New Usmanpur, Bhajanpura and Jafrabad villages. A brief summary of the FIRs filed by the Answering Respondent is annexed hereto and marked as **Annexure R6/3**. Copy of some of the complaints filed by the Answering Respondent with concerned Police Station of the Delhi Police are annexed hereto and marked as **Annexure R6/4**.

10. Consequently, the Answering Respondent has been compelled to file multiple complaints with the authorities concerned. Several FIRs have also been lodged against the individuals involved in theft of electricity. The enforcement activities undertaken by the Answering Respondent in the Gamri and Ghonda Village areas during the Financial Years 2023-24, 2024-25 & till date are mentioned below herein:

(i) **Total Enforcement cases booked:**

Sr. No.	Financial Year	Number of cases booked	Load (KW)
1.	2023-24	40	88.633

2.	2024-25	27	87.511
3.	2025-26	20	101.27
4.	<b>Total</b>	<b>87</b>	<b>277.414</b>

(ii) **Total Raids conducted:**

Sr. No.	Financial Year	From P.S. Usmanpur	From P.S. Bhajanpura	From P.S. Jafrabad
1.	2023-24	0	49	22
2.	2024-25	42	46	32
3.	2025-26	5	11	7
4.	<b>Total</b>	<b>47</b>	<b>106</b>	<b>61</b>

(iii) **Total FIR/ Complaints lodged in the Police Station of the enforcement cases:**

Sr. No.	Financial Year	From P.S. Usmanpur	From P.S. Bhajanpura	From P.S. Jafrabad
1.	2023-24	9	1	0
2.	2024-25	17	0	1
3.	2025-26	9	4	1
4.	<b>Total</b>	<b>35</b>	<b>5</b>	<b>2</b>

- (iv) On 30.05.2025, the Enforcement Team of the Answering Respondent booked a case of direct theft for non-domestic use with a billing load of 59.520 KW at the property of Respondent No. 13 i.e. Anand Kumar situated at House No. A-32/2, North Ghonda, Main Road Gamri, Near Bholanath Gali, Ghonda, Delhi-53. The Enforcement Team of the Answering Respondent had also earlier booked other properties of Respondent No. 13 for theft of electricity, the details of which are mentioned below:

Sr. No.	Case Details	Billing Load	Net Due (In Rupees)
1.	YM22022NE042	85.352 KW	1,39,55,906/-

	User name: Anand S/o Sh. Bhoop Chand Address: V-405, F/F, S/F, Old No.- 450, KH No.-10, Bhola Nath, North Ghonda, Pole No.- YVR-R-730, Delhi-110053		
2.	YM141222NE053 User name: Anand S/o Sh. Bhoop Chand Address: V-629, G/F, KH No.-52, Gali No. 5, Arvind Nagar, Ghonda, Delhi-11005	17.008 KW	27,04,976/-

Copies of the Bill of Supply for Electricity (Assessment of Direct Theft) issued to Respondent No. 13 are annexed hereto and marked as Annexure **R6/5 (Colly)**.

- (v) On 06.06.2025, the Answering Respondent requested MCD to initiate action against the unauthorizedly running industries in the Village Ghonda. A copy of the Answering Respondent's Letter dated 06.06.2025 is annexed hereto and marked as **Annexure R6/6**.

It is however, submitted that despite these efforts, the theft of electricity persists in the Gamri and Ghonda Village, highlighting the urgent need for stricter enforcement measures to curb the theft of

electricity which is used for running illegal units. Theft of electricity not only causes financial loss to the Answering Respondent but also results in endangering the safety and stability of the existing electricity distribution network. The unlawful interference by tapping into the Answering Respondent's electricity distribution network also enhances the risk of electrical accidents.

11. The Answering Respondent as a responsible corporate has always made sincere efforts to ensure due and prompt compliance with the directions issued by the Hon'ble Court, this Hon'ble Tribunal and the concerned statutory authorities such as MCD and DPCC. It is reiterated that disconnection of electricity supply to an offending premises is done solely based on the specific directions issued by the competent statutory authorities. In terms of the existing practice, the disconnection of electricity supply is done during the joint inspection conducted by the MCD/ DPCC, the DISCOMs (including the Answering Respondent), the Delhi Jal Board and the Delhi Police. It is humbly prayed that this Hon'ble Tribunal may be pleased to direct the MCD and the DPCC to schedule joint action against the offending premises wherein the electricity and water connections are disconnected, and the offending premises/ units are effectively sealed.

12. Sanction of electricity supply to a premises and disconnection of the existing electricity connections is governed by the provisions of the Electricity Act, 2003 and Rules and Regulations framed thereunder including the DERC Supply Code, 2017 and the directions by the Hon'ble Delhi Commission. It is further respectfully submitted that: -

- (a) The Answering Respondent is one of the three private electricity distribution utilities in the NCT of Delhi. The Answering Respondent undertakes its business of distribution and retail supply of electricity in Central and East Circles of

NCT of Delhi (Chandni Chowk, Darya Ganj, Dilshad Garden, Jhilmil, Karawal Nagar, Krishna Nagar, Laxmi Nagar, Mayur Vihar Ph 1 & 2, Vasundhara Enclave, Nandnagri, Pahar Ganj, Patel Nagar, Shankar Road and Yamuna Vihar).

- (b) In terms of Section 42 of the Electricity Act, the Distribution Licensee including the Answering Respondent is required to develop and maintain an efficient, coordinated and economical distribution system in its area of supply and to supply electricity in accordance with the provisions contained in the Electricity Act.
- (c) In terms of Section 43 of the Electricity Act, an Applicant seeking electricity connection is required to submit an Application Form in the format as provided by the Hon'ble Delhi Commission and complete all technical and commercial formalities. Pursuant thereto, upon verification of the Application Form and completion of all other technical and commercial formalities by the Applicant, the Distribution Licensee sanctions supply of electricity premises. The format of the Application Form seeking New Connection and the details/disclosures/documents which must be submitted by an Applicant are also provided for by the Hon'ble Delhi Commission.
- (d) Section 50 of the Electricity Act provides for the concerned State Commission to provide a Supply Code to provide for recovery of electricity charges, intervals for billing of electricity charges, disconnection of supply of electricity for non-payment thereof, restoration of supply of electricity; measures for preventing tampering, distress or damage to electrical plant, or electrical line or meter, entry of Distribution Licensee or any person acting on his behalf for disconnecting supply and removing the meter; entry for

replacing, altering or maintaining electric lines or electrical plants or meter and such other matters. Accordingly, Hon'ble Delhi Commission has specified the DERC Supply Code, 2017.

Relevant extracts of the provisions of the Electricity Act, 2003 is annexed hereto and marked as **Annexure R6/7**.

- (e) In terms of the Regulation 11 of the DERC Supply Code, 2017, an Applicant is required to submit an Application seeking new connection to the Distribution Licensee in the form notified in Orders passed by the Hon'ble Delhi Commission. On 15.04.2021, the Hon'ble Delhi Commission issued the "Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021" ("**DERC 6<sup>th</sup> Amendment Order**") wherein the Hon'ble Delhi Commission was pleased to provide an amended format of Application Form seeking new connection of electricity.
- (f) In terms of Regulation 50(7) read with Regulation 51(1)(iv) of the DERC Supply Code, 2017, the supply of electricity to a premises can be disconnected by the Distribution Licensee such as the Answering Respondent if a specific direction in this regard is issued by an order of a legal authority, competent to issue such a direction. Regulation 50 of the Supply Code is as under:-

*"50. **Grounds for Disconnection:** The Licensee shall not disconnect the supply of electricity to any consumer except on any one or more of the following grounds: -*

- (1) If the consumer defaults in payment of the dues payable to the Licensee within the period stipulated in the notice.*
- (2) If the consumer is found to have indulged in theft of electricity.*
- (3) If the consumer refuses to allow a licensee or any person duly authorized by the licensee to enter his premises or land in pursuance of the*

- provisions of sub-section (1) or sub-section (2) of Section 163 of the Act.*
- (4) *If the Licensee is entitled to do so under an agreement with the consumer.*
  - (5) *Failure of consumer to comply for taking effective steps for generating harmonics within permissible limits as per Regulation 8.*
  - (6) *Failure of consumer to make meter accessible as per Regulation 31.*
  - (7) ***If the Licensee is mandated to do so by an order of a legal authority, competent to issue such a mandate.***
  - (8) *If the supply of electricity to the consumer is liable to be disconnected as per any of the provisions of the Regulations.”*
- (Emphasis Supplied)***

Relevant extracts of the provisions of the Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017 are annexed hereto and marked as **Annexure R6/8**.

Relevant extracts of the Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021 are annexed hereto and marked as **Annexure R6/9**.

13. Necessary action in accordance with law against units/premises which are used in violation of the Master Plan for Delhi- 2021 (**“MPD 2021”**) and the Building Bye-laws framed by the Delhi Development Authority (**“DDA”**) is required to be taken by the Municipal Corporation of Delhi/Respondent No. 5 and the DPCC/ Respondent No. 3. MCD and the DPCC are the competent statutory authorities which are empowered and competent to determine as to whether any industrial unit is operating legally or illegally and what is the nature of the Industrial Activity. It is humbly submitted that:-

- (a) The Master Plan for Delhi-2021 is framed by the Delhi Development Authority and any modifications thereto are approved by the Central Government. In terms of Section 14

of the Delhi Development Act, 1957 (“*DDA Act*”), no person is permitted to use any land or building in a zone otherwise than in conformity with the Master Plan. Sections 7 and 8 of the DDA Act provides for preparation of Master Plan and respective Zonal Development Plans. The procedure and the date of operation of the plan including the mode of approval of the plans is provided in Sections 9, 10 and 11 of the DDA Act. In terms of Section 11 (a) of the DDA Act, modifications to the existing Master Plan/Zonal Development Plans can be made by the approval of the Central Government. The Scheme of the DDA Act provides that the Master Plan and the Zonal Development Plans are statutory in nature and contravention thereof is prohibited.

- (b) The issues relating to misuse of a property in contravention of the MPD 2021 and the Zonal Development Plans in respect of developed areas are to be dealt with under the Municipal Corporation of Delhi Act, 1957 (“*MCD Act*”). The MCD Act mandates that before any fresh construction or even before modification of an existing building so as to convert the usage, the Applicant has to take prior approval of the Commissioner, MCD.
- (c) There is specific embargo on any erection of buildings or any commencement of work without obtaining prior approval from the MCD. The Commissioner, MCD is *inter alia* mandated to reject any proposal if the same would contravene the provisions of any law. The process of seeking approval and other issues relating thereto are extensively dealt with under Chapter XVI of the DMC Act. (Reliance is placed upon Sections 331 to 337, 343, 344, 345, 345A and Section 347 of the DMC Act)

- (d) If there is any misuse of the premises in contravention of MPD 2021, the MCD is mandated to reject any proposal for construction/conversion. The MCD is further mandated to stop the ongoing construction/conversion and to seal/demolish the already constructed unauthorized construction.

Relevant extracts of the Delhi Municipal Corporation Act, 1957 and the Delhi Development Act, 1957 are annexed hereto and marked as **Annexure R6/10** and **Annexure R6/11** respectively.

- (e) The DPCC is required to ensure that the polluting activities, without consent to operate, are stopped by way of prohibitory order, prosecution and recovery of environmental compensation.

14. In view of the above, it is humbly submitted that:

- (a) The Answering Respondent has no statutory authority or the wherewithal to identify and/ or certify as to whether a premises is being used in violation of the provisions of the laws (except the Electricity Act, 2003 and Rules and Regulations framed thereunder).
- (b) The Answering Respondent cannot be called upon to determine as to whether any industrial unit is operating legally or illegally. The Answering Respondent also does not have any statutory authority to either seal the unit or in any manner cause the illegally operations to cease. The Answering Respondent cannot be called upon to determine whether the industrial activity is situated in a “non-conforming” or a “conforming” area.
- (c) In the NCT of Delhi, the procedure formulated by the Monitoring Committee appointed by the Hon’ble Supreme Court of India for taking joint action against units which are

running in violation of the MPD 2021 or the Building Bye Laws is already in implementation, wherein:-

- (i) The MCD provides requisite details of the offending properties and the Schedule for the sealing of the illegally operating unit.
- (ii) A joint team comprising representatives of MCD, the DJB and DISCOM visit the premises for sealing of the premises, disconnection of electricity and water supply.
- (iii) A common template for compilation of data relating to disconnection of electricity and water connection has been prepared.

15. In view of the practical difficulties faced by the various civic authorities in taking prompt action against the offending units, a procedure has been devised to redress and to provide a comprehensive solution. In the present context, it is noteworthy that:

-

- (a) The minutes of meeting issued on 17.09.2018 *interalia* record that in the meeting held on 13.09.2018 by the Monitoring Committee in the conference room of the Ld. Chief Secretary, Delhi Government, to discuss the implementation of the Order dated 24.08.2018 passed by the Hon'ble Supreme Court of India in WP (C) NO. 4677 of 1985 titled as "M.C. Mehta vs. Union of India & Ors", it was *interalia* decided that:-

*"10. The Chief Secretary invited suggestions from the members of the committee and other participants in the meeting to ensure effective implementation of the order dated 07.05.2004 of Hon'ble Supreme Court. Based on the suggestions given by the members of the Committee and other participants and after detailed discussions, following decisions were taken:-*

- (i) *That, in **Step -1**, the Municipal Corporations will ensure that the industrial units under their respective jurisdiction out of the list of 21960 industrial units (lists already sent to Municipal Corporations) who have been allotted alternate*

*industrial plots under the Relocation Scheme are closed, if they have not closed down operations. Sealing of premises, disconnection of electricity and water supply should be ensured wherever required. The process should be completed within 15 days.”*

The Minutes also record that:-

*“8. Secretary (Power) and representatives of DISCOMS informed that they are unable to trace the premises in some cases where electricity supply is to be disconnected for want of complete address. **After detailed discussion, it was decided that a joint team comprising of representative of concerned Municipal Corporation and DISCOM should visit the premises for disconnection of electricity supply.**”*

A copy of the minutes of meeting held on 13.09.2018 is annexed hereto and marked as **Annexure R6/12**.

- (b) The minutes of meeting issued on 24.09.2018 interalia record that in the meeting held under the chairmanship of Principal Secretary-cum-Commissioner (Industries), Government of NCT of Delhi on 20.09.2018, it was interalia decided that: -

*“4. A common template for compilation of data relating to disconnection of electricity and water connection will be prepared jointly by the DJB and DISCOMS and will be immediately forwarded to all the three Municipal Corporations. Thereafter the information in the template will be furnished by the Municipal Corporations to the DJB and DISCOMs for further action.”*

A copy of the minutes of meeting held on 20.09.2018 is annexed hereto and marked as **Annexure R6/13**.

- (c) On 03.10.2018, the Deputy Commissioner of Industries, Delhi Government had forwarded the Draft of the Common Template for maintaining data in respect of cases being sent by the concerned MCDs to the DISCOMS for disconnection of electricity supply and to DJB for disconnection of water

supply. This template was sent to all the concerned stakeholders. A copy of the Letter dated 03.10.2018 issued by the Deputy Commissioner of Industries, Government of NCT of Delhi is attached herewith and marked as **Annexure R6/14**.

- (d) The Monitoring Committee by the communication dated 09.09.2009 had interalia noted that:-

*“.. As per the practice laid down by the Monitoring Committee, the sealing team is required to be accompanied by representatives of Delhi Jal Board, BSES Rajdhani/NPDL and NDMC.”*

16. On 04.02.2025, this Hon’ble Tribunal in an Order passed in Original Application No. 707 of 2023 titled as “*Saira Begum v. Govt. of NCT of Delhi & Ors.*”, was interalia pleased to observe and direct as under:

*“12. A separate reply has been filed by Respondent No. 5, BSES Yamuna Power Limited, stating that it has a limited role in the matter in respect of the disconnection of electricity. Referring to the report of the DPCC, it has taken the stand that permanent walls were found to be erected inside some of the units, and electroplating activities were taking place behind the said walls.*

...  
 14. *Thus, we require the DPCC to take expeditious steps for the recovery of environmental compensation, which has already been imposed. The DPCC will also carry out the periodical surprise inspection of the area concerned to ascertain, if any, such unit is illegally operating without complying with the environmental norms. It is the responsibility of the DPCC to ensure that no such unit without necessary permission and in violation of the order of the Hon’ble Supreme Court operated in the non-conforming area.”*

A copy of the Order dated 04.02.2025 passed by this Hon’ble Tribunal in Original Application No. 707 of 2023 titled as “*Saira Begum v. Govt. of NCT of Delhi & Ors.*” is attached herewith and marked as **Annexure R6/15**.

17. Thus, it is evident that the concerned civic agency including MCD and/or the DPCC are required to not only furnish the list of the offending units to the DISCOMs, including the Answering Respondent, but also ensure that the enforcement actions such as sealing of premises, disconnection of electricity supply and water connection are done as per the joint action plan prepared by the MCD and/or the DPCC.

18. It is also necessary that after the disconnection of power supply at the offending premises, the MCD effectively seals the property so as to make them un-inhabitable. This is essential to obviate any chance of theft of electricity or misuse of electricity by the occupants of the offending properties.

19. Thus, it is imperative that MCD/DPCC issues direction in respect of the specific electricity connections/ disconnection installed at a particular premises. The Answering Respondent duly complies with all the instructions and directions received from the MCD/DPCC and other competent authorities for disconnection of electricity connection to a premises.

20. The Answering Respondent acts against the offending properties as and when such a direction is received, and the offending premises are identified during the Joint Inspection and action undertaken by the all the stakeholders including the MCD, DPCC, DJB and the Delhi Police.

21. It is respectfully submitted that the Answering Respondent have made earnest efforts to adhere to and enforce the directives issued by the relevant civic authorities and will continue to do so in joint action to ensure compliance and to uphold regulatory standards.

**Para-Wise Reply**

22. At the outset, the Answering Respondent specifically denies and disputes each allegation, averment, contention and argument raised by the Applicant against the Answering Respondent. Nothing

may be deemed to be admitted for want of traverse. Any omission on the part of the Answering Respondent to deal with any specific contention or submission or averment of the Applicant may kindly not be construed as an admission by the Answering Respondent.

23. That the contents of Paragraphs 1, 2, 3 and 4 of the Application being matter of record need no specific response, what is not borne out of the records is denied as alleged. The contents of the paragraphs do not pertain to the Answering Respondent and thus do not require a specific response.

24. The contents of Para 5.1 to 5.6 of the Application being a matter of record need no specific response, what is not borne out of the records is denied as alleged. It is submitted that the contents of the paragraphs do not pertain to the Answering Respondent and thus do not require a specific response. The submissions made hereinabove are reiterated and are not reproduced hereunder to avoid prolixity and duplication.

25. That in response to the contents of Para 5.7 of the Application, it is submitted that there is rampant electricity theft in the Gamri and Ghonda Village. It is pertinent to highlight that during site inspections conducted by the Answering Respondents, the residents often remove/ conceal the equipment or machineries to avoid any kind of detection. Moreover, the inspection teams of the Answering Respondent regularly encounter resistance, intimidation from residents, including verbal and physical abuse, all aimed at hindering the process of inspection for identification of the theft of electricity and initiation of legal action against those indulging in theft of electricity. With great efforts, the Answering Respondent has been able to lodge various Police Complaints and FIRs but unfortunately the same has had no significant impact on the rampant theft of electricity by the occupants in the Gamri and Ghonda Village. It is reiterated that theft of electricity not only causes financial loss to the

Answering Respondent but also results in endangering the safety and stability of the existing electricity distribution network. The unlawful interference by tapping into the Answering Respondent's electricity distribution network also enhances the risk of electrical accidents.

26. That the contents of Para 5.8 to 5.13 of the Application being matter of record need no specific response, what is not borne out of the records is denied as alleged. It is submitted that the contents of the paragraphs do not pertain to the Answering Respondent and thus do not require a specific response. The submissions made hereinabove are reiterated and are not reproduced hereunder to avoid prolixity and duplication. It is respectfully submitted that the Representation dated 11.09.2024 as mentioned in Para 5.9 of the Application and annexed as Annexure A/4 is not addressed to the Answering Respondent and thus does not require a specific response. It is respectfully submitted that to ensure that the offending premises do not restart the unauthorized use of their premises, it is imperative that the offending premises are sealed by the MCD. After an electricity distribution licensee such as the Answering Respondent disconnects electricity supply based on the directions issued by the DPCC/MCD, it is essential that the premises are sealed to obviate the possibility of unauthorized reconnection of electricity supply. It is reiterated that the electricity supply to offending premises i.e. an industrial unit operating in violation of the Environmental laws is disconnected by the Answering Respondent based on the specific direction issued by the competent authority such as the MCD/ DPCC and joint action is undertaken by the MCD, DPCC, DJB and the Delhi Police along with the DISCOM.

27. The contents of Grounds 6.1 to 6.6 and Grounds 6.8 to 13 of the Application are being matter of record need no specific response, what is not borne out of the records is denied as alleged. It is submitted that the contents of the paragraphs do not pertain to the

Answering Respondent and thus do not require a specific response. The submissions made hereinabove are reiterated and are not reproduced hereunder to avoid prolixity and duplication. It is respectfully submitted that the Applicant has not raised any Ground on fact or in law with respect to the Answering Respondent. The Answering Respondent as a responsible corporate has always made sincere efforts to ensure due and prompt compliance with the directions issued by the Hon'ble Court, this Hon'ble Tribunal and the concerned statutory authorities such as the Municipal Corporation of Delhi and the Delhi Pollution Control Committee. It is reiterated that disconnection of electricity supply to an offending premises is done solely based on the specific directions issued by the competent statutory authorities. In terms of the existing practice, the disconnection of electricity supply is done during the joint inspection conducted by the MCD/ DPCC, the DISCOM (including the Answering Respondent), the Delhi Jal Board and the Delhi Police. It is humbly prayed that this Hon'ble Tribunal may be pleased to direct the MCD and the DPCC to schedule joint action against the offending premises wherein the electricity and water connections are disconnected and the offending premises/ units are effectively sealed.

28. The contents of Grounds 6.7 being a matter of record, need no specific response, what is not borne out of the records is denied as alleged. The submissions made hereinabove are reiterated and are not reproduced hereunder to avoid prolixity and duplication. The Answering Respondent has taken necessary steps in accordance with the provisions of the Electricity Act, 2003 and the Rules and Regulations framed thereunder as and when an incident of theft of electricity is found by the Answering Respondent. However, as submitted above, even after taking

various proactive steps, the Answering Respondent has not been able to control and reduce the rampant theft of electricity in the Gamriand GhondaVillage. The extensive theft of electricity in an area where there are already sanctioned electricity connections for residential purposes, leads to an assumption that the electricity is being unlawfully utilized for running illegal units.

29. That the contents of Para 7 and 8 of the Application, save and except the matter of record are denied. It is respectfully submitted that the Applicant has not made any allegations of violation of law or sought any relief against the Answering Respondent.

30. The Answering Respondent craves liberty of this Hon'ble Tribunal to file any additional submissions/ Reply to the Application or any Report as and when directed by this Hon'ble Tribunal or so advised.

#### **PRAYER**

In view of the submissions made herein above, it is humbly prayed that this Hon'ble Tribunal may be pleased to close the present proceedings against the Answering Respondent/ Respondent No. 6/ BSES Yamuna Power Ltd.

*Vaishali Kumar*

**BSES YAMUNA POWER LTD./RESPONDENT NO. 6**

Through

*WIKHIT SINGH*

**J. Sagar Associates**  
Advocates for Respondent No. 6  
B-303, 3<sup>rd</sup> Floor, Ansal Plaza  
Hudco Place, August Kranti Marg  
New Delhi-110 049  
Email: [krishan@jsalaw.com](mailto:krishan@jsalaw.com)  
Phone No.: 9818644755

Place: New Delhi

Date: 17.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI  
ORIGINAL APPLICATION NO. 1277 OF 2024**

**IN THE MATTER OF:**

Varun Gulati ...Applicant

Versus

CPCB & Ors. ...Respondents

**AFFIDAVIT**

I, Varun Kumar, S/o Late Shri Pawan Kumar, aged about 47 years, working with BSES Yamuna Power Limited, having its registered office at Shakti Kiran Building, Karkardooma, New Delhi-110032, do hereby solemnly affirm and declare as under: -

1. I say that I am competent to affirm this Affidavit for and on behalf of the Answering Respondent No. 6. I say that I am acquainted with the facts and circumstances of the present case and have read and understood the contents of the accompanying Reply.
2. I state that the facts stated in the accompanying Reply are true and correct based on the records maintained by the Answering Respondent No. 6 in its ordinary course of business and the submissions made therein are based upon information received by me and believed to be true.
3. I state that the present Reply has been drafted pursuant to my instructions and its contents are true and correct.

*Varun Kumar*

**DEPONENT**





*Zathi*  
*Achal Rathi*  
 D/199/2009  
**VERIFICATION**  
 I identify the deponent who has  
 put thumb impression in my presence

I, the Deponent above named, do hereby verify that the contents of my above Affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 17 day of JUL 2025.

*Varun Kumar*  
**DEPONENT**

**CERTIFIED THAT THE DEPONENT**  
 Shri/Smt./Km. Varun Kumar  
 B/o, W/o, D/o Sh. Pawan Kumar  
 Identified by Shri/Smt. Achal Rathi  
 has solemnly Attested before me at Delhi  
 on 17 JUL 2025 in Sr. No. 07/25  
 That the contents of the affidavit which  
 have been read over & explained to Him/he  
 are true & correct to his/her knowledge

*[Signature]*  
 Oath Commissioner KKD Court, Delhi

# ANNEXURE R6 / 1

290

	<b>DELHI POLLUTION CONTROL COMMITTEE</b>
	<b>DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)</b> <b>4<sup>th</sup> &amp; 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6</b> visit us at : <a href="http://dpc.delhigovt.nic.in">http://dpc.delhigovt.nic.in</a>

## Inspection Report

Unique Computer Generated Id.....

1. **Name & Address of the Unit** : M/s Sagar  
G55/A, Kt. No. - 8, Main  
Gandhi Road, Ghonda Village,  
Delhi - 110053
2. **Owner/ Partner's Name & Contact Details (Phone & E-mail)** : Sagar (9269394630)
3. **Date of Inspection** : 07/04/2025
4. **Time of Inspection**  
**Start of Inspection** :  
**End of Inspection** :
5. **Name & Designation of the Persons contacted at the industry** :
6. **Kind of Industry** : Vacant, / Residential premise
7. **Product & Capacity** :
8. **Main Raw Materials** :
9. **Water Polluting** : **Yes/No**      ETP Installed : Yes/No
10. **Air Pollution** : **Yes/No**      ECS Installed : Yes/No
11. **Details of Stack Height (Furnace/Boilers/Others)** : (Above G.L.)..... (Above R.L.).....
12. **Type of Fuel Used** :
13. **A. Source of Water Supply** : **DJB/NDMC/DSIIDC/Borewell/Tankers/Others**  
**B. Effluent Discharge** : **(a) Domestic/ Trade Effluent**  
(b) Unit connected to Conveyance System: Yes/No  
(c) **Discharging into**.....
14. **Status of Consent {If Any}** :
15. **B.G. Set(s) {if Any}** : **No....Capacity.....KVA. Acoustic: Yes/No**  
**Stack Height.....(Above G.L.).....(Above RL)**
16. **Plot Area** :
17. **Labour** :
18. **Machinery** :

M.No. 71018148

71035100

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① No industrial activity observed.
- ② Ground floor & 1<sup>st</sup> floor found vacant. ~~1<sup>st</sup>~~<sup>2<sup>nd</sup></sup> floor is being used for residential purpose.

2019  
7/11/25  
Recd. Dept

*[Signature]*  
07/11/25  
M.S.

*[Signature]*  
07/11/25

Vaishali  
BSES

*[Signature]*  
07/10/25

*[Signature]*  
07/10/25



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s ... Owner / Occupier .....  
Near Pole No. 108 / H.No. 665.  
Adjacent to <sup>Plot No.</sup> 831/2, G/F, Bhotanath Gali  
Ghondavillage, Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Couldn't be ascertained.
3. Date of Inspection : 07/09/2015
4. Time of inspection  
Start of Inspection : .....
- End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : .....
6. Kind of Industry : Couldn't be ascertained.
7. Product & Capacity : .....
8. Main Raw Materials : .....
9. Water Polluting : Yes/No          ETP Installed : Yes/No
10. Air Pollution : Yes/No          ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : .....
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
- (b) Unit connected to Conveyance System: Yes/No
- (c) Discharging into.....
14. Status of Consent {If Any} : .....
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No
- Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : .....
17. Labour : .....
18. Machinery : .....

19.	Detail of Power Connection	:	<u>Meter found dis connected.</u>
20.	Whether Unit found in Operation	:	Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I,II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

*Couldn't be ascertained.*

Remarks (if Any)

- ① Unit found locked. Therefore, inspection couldn't be conducted.
- ② Meter connection of the premise found dis connected / removed.
- ③ As per MED officials, they will serve the notice after due approval of ~~the~~ competent authority.
- ④ As per BSES official, ~~there~~ some kind of suspicious activity is being carried out using electricity theft.

*Ray*

*07/04/25*

*07/04/25*

*Vaishali*

*07/04/25*

*07/04/25*



### Inspection Report

#### Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Praveen Kumar  
H.No. 613, G/F, Bhole Nath Gali,  
Village Ghonda, Delhi.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Anand Kumar (9599099057)
3. Date of Inspection : 07/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry :
6. Kind of Industry :
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No      ETP Installed : Yes/No
10. Air Pollution : Yes/No      ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used :
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into.....
14. Status of Consent {If Any} :
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :
17. Labour :
18. Machinery :

- 19. Detail of Power Connection : M.N. 71019702
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① Property / premise is being used for residential purpose.
- ② No polluting activity was observed at the premise by joint inspection team.

*[Handwritten signature]*

*[Handwritten signature]*  
07/14/21  
MCD

*[Handwritten signature]*  
BSES

*[Handwritten signature]*  
7/14/21  
Rev Deptt

*[Handwritten signature]*  
07/14/21

*[Handwritten signature]*  
07/14/21



### Inspection Report

#### Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Anand Kumar  
*As per verified by BSES official.*  
H.No. 813, G/F Kh.No. 115, Bhala Nath  
Gali, Village Ghonda, Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Anand Kumar (9599099057)
3. Date of Inspection : 07/04/2025
4. Time of inspection  
 Start of Inspection :  
 End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Anand Kumar
6. Kind of Industry :  
 7. Product & Capacity :  
 8. Main Raw Materials :
9. Water Polluting : Yes/No      ETP Installed : Yes/No  
 10. Air Pollution : Yes/No      ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used :
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
 B. Effluent Discharge : (a) Domestic/ Trade Effluent  
 (b) Unit connected to Conveyance System: Yes/No  
 (c) Discharging into.....
14. Status of Consent {If Any} :  
 15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :  
 17. Labour :  
 18. Machinery :

19. Detail of Power Connection : CA No. 71085923 -
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

## Remarks (if Any)

- ① Property/premise is being used for residential purpose.
- ② No polluting activity was observed at the premise by joint inspection team.

Ret OP

7/4/25  
Rev. Dept

7/1/25  
MLD

Vaun Kumar  
BSES

07/04/25

07/04/25

Signatures, Name & Designation of inspecting officials



### Inspection Report

#### Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s. Naved (Tenant)  
Anand s/o Bhup Singh  
H. No. - V-1, Pt. Kh. No. 115, Bhotanath Gali  
Village Ghonda, Delhi.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Anand (9599099057)
3. Date of Inspection : 07/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Owner.
6. Kind of Industry : Couldn't be verified, G/F was found vacant  
1<sup>st</sup> & 2<sup>nd</sup> floor found locked.
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used :
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into.....
14. Status of Consent {If Any} :
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :
17. Labour :
18. Machinery :

Address identified  
by BSES.

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① Joint team visited the premises & found that ground floor was open & was lying vacant. 1<sup>st</sup> & 2<sup>nd</sup> floor of the premise was found locked.
- ② Plot owner (Anand) was himself present & claimed that tenants are not present here & went to Sambhal. Therefore, premises 1<sup>st</sup> & 2<sup>nd</sup> floor couldn't be inspected.
- ③ As per MED officials, they have inspected the premise earlier and found vacant at that time.

*[Signature]*  
7/1/15

*[Signature]*  
7/1/15  
Rev. Deptt

*[Signature]*  
7/1/15  
M.P.

*[Signature]*  
7/1/15

Inspection  
required  
Vandana  
A.S.E.S

*[Signature]*  
7/1/15

Signatures, Name & Designation of inspecting officials

**Inspection Report**

Unique Computer Generated Id.....

1.	Name & Address of the Unit	:	M/s <u>Durga wanti Chaman Lal</u> <u>H.No 563 Shop No 4,</u> <u>Arbat Ks Bahi Colony</u>
2.	Owner/ Partner's Name & Contact Details(Phone & E-mail)	:	.....
3.	Date of Inspection	:	<u>07/04/2025</u>
4.	Time of inspection	:	.....
	Start of Inspection	:	.....
	End of Inspection	:	.....
5.	Name & Designation of the Persons contacted at the industry	:	.....
6.	Kind of Industry	:	.....
7.	Product & Capacity	:	.....
8.	Main Raw Materials	:	.....
9.	Water Polluting	:	Yes/No                      ETP Installed : Yes/No
10.	Air Pollution	:	Yes/No                      ECS Installed : Yes/No
11.	Details of Stack Height (Furnace/Boilers/Others)	:	(Above G.L.)..... (Above R.L.).....
12.	Type of Fuel Used	:	.....
13.	A. Source of Water Supply	:	DJB/NDMC/DSI IDC/Borewell/Tankers/Others
	B. Effluent Discharge	:	(a) Domestic/ Trade Effluent
		:	(b) Unit connected to Conveyance System: Yes/No
		:	(c) Discharging into.....
14.	Status of Consent {If Any}	:	.....
15.	D.G. Set(s) {if Any}	:	No....Capacity.....KVA. Acoustic: Yes/No
		:	Stack Height.....(Above G.L.).....(Above RL)
16.	Plot Area	:	.....
17.	Labour	:	.....
18.	Machinery	:	.....

19. Detail of Power Connection : .....
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

## Remarks (if Any)

- ① No industrial activity observed in the premise .
- ② Premises found vacant .

Vaishnavi

7/14/25  
M.A.

7/14/25  
Rev. Dept

Ref  
D/P

7/14/25

7/14/25

Signatures, Name & Designation of inspecting officials



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Joginder S/o Late Chander Lal  
h.no 563, Khuman Mohalla  
Ghansa Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : .....
3. Date of Inspection : 07/04/2025
4. Time of inspection  
Start of Inspection : .....
- End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : .....
6. Kind of Industry : .....
7. Product & Capacity : .....
8. Main Raw Materials : .....
9. Water Polluting : Yes/No          ETP Installed : Yes/No
10. Air Pollution : Yes/No          ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : .....
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into.....
14. Status of Consent {If Any} : .....
15. D.G. Set(s) {if Any} : No....Capacity.....KVA, Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : .....
17. Labour : .....
18. Machinery : .....

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① No industrial activity observed in the premise.
- ② Premises found vacant.

*Handwritten signature*  
7/14/25  
mng

*Handwritten signature*  
Vankumar  
NS&S

*Handwritten signature*  
7/14/25  
Rev. Dept

*Handwritten signature*  
SR

*Handwritten signature*  
7/14/25

*Handwritten signature*  
7/14/25



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Rajendra Bhatti  
104, Khurra Mohalla  
Chanda Village, Delhi
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Rajendra Bhatti (7838011520)
3. Date of Inspection : 07/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Owner
6. Kind of Industry : —
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No          ETP Installed : Yes/No
10. Air Pollution : Yes/No          ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used :
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into.....
14. Status of Consent {If Any} :
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :
17. Labour :
18. Machinery :

19. Detail of Power Connection : .....
20. Whether Unit found in Operation : Yes/No ✓
21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① No industrial activity observed in the premise.
- ② Premises found vacant.

*[Signature]*

*Delat  
8/14/25  
MO 11  
Chop  
7/14/25  
Rev. Dept.*

*Vaun Kumar  
BSES*

*[Signature]  
07/04/25*

*[Signature]  
07/04/25*

Signatures, Name & Designation of inspecting officials



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s. Kaluram S/o. Chhotelal  
H.No. V-107, Khumsa Mohalle,  
Ghonda, Delhi.
2. Owner/ Partner's Name & Contact  
Details(Phone & E-mail) : Kaluram (~~HTP~~ Expired in 2017)
3. Date of Inspection : 07/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons  
contacted at the industry : Wife of M. Kaluram
6. Kind of Industry : Powder Coating on Bangles.
7. Product & Capacity :
8. Main Raw Materials : Colored powder, raw bangles etc.
9. Water Polluting :  Yes/ No ETP Installed : Yes/ No N/A
10. Air Pollution :  Yes/ No ECS Installed : Yes/ No
11. Details of Stack Height  
(Furnace/Boilers/Others) : (Above G.L.) Not provided (Above R.L.) Not provided.
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade  Effluent  
(b) Unit connected to Conveyance System: Yes/ No  
(c) Discharging into... Drain
14. Status of Consent {If Any} : Not license shown
15. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 100-150 sq. yard.
17. Labour : No record
18. Machinery : No machinery found in the  
premise at Ground floor.  
Stack of colored powder found  
kept in the premise.  
Rest are mentioned as remarks.

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No ✓
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : ...N/A...
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- ① Unit found non-operational. no machinery found running inside the premise. at ground floor.
- ② Some traces of Bhatti was found inside ~~the~~ one of the compartment of the premise.
- ③ Some tanks (seems to be junk) were found in the premise. (Plastic tank)
- ④ On the 1<sup>st</sup> floor, 1 powder coating chamber, heating oven, 1 compressor were kept found. Stock of colored bangles & other raw material found in the premise.
- ⑤ Entrance of 1<sup>st</sup> floor was initially found locked, which was not opened even after repeated request. Therefore, lock ~~was~~ was broken.
- ⑥ Unit was sealed by MED officials on the spot in presence of joint team.

Vardha Kumar  
MSE

27/04/25  
Rev. Dept.

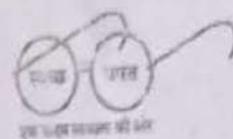
27/04/25  
MED

27/04/25  
Delet. police

27/04/25



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date 07-09-25

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

(Respondent No. 15) village/honda  
The property at address Sagar, GSS/A, A/F Kh. No. 8, Main Gamri Road was visited today in compliance of Hon'ble NGT order dated \_\_\_\_\_ by Joint Committee with Police Force.

(a) The Property was found vacant. Hence could not be sealed.

<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
---	-----------------------------

(b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness.

<input type="checkbox"/> Yes	<input type="checkbox"/> No
------------------------------	-----------------------------

(c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_.

<input type="checkbox"/> Yes	<input type="checkbox"/> No
------------------------------	-----------------------------

CPCB

*[Signature]*  
DPCC

*[Signature]*  
Revenue District

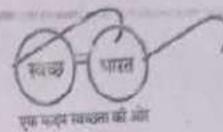
*[Signature]*  
MCD

*[Signature]*  
Del. Police

*[Signature]*  
ESES



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date :

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Ch. Parveen Kumar, H.No. 813, Gff Bhola Nath gali, Ghonda was visited today in compliance of Hon'ble NGT order dated 24-02-2025 by Joint Committee with Police Force.

- (a) The Property was found Residential vacant. Hence could not be sealed. 

Yes	No
-----	----
- (b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness. 

Yes	No
-----	----
- (c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_ 

Yes	No
-----	----

CPCB [Signature] DPCC [Signature] Revenue District [Signature] MCD [Signature] Delhi Police [Signature] BSES [Signature]



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date :

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Mrs. Anand Kumar, A No. 813, 4/F, Kh. No. 115, Dholg <sup>(Respondent No. 13)</sup> <sup>Nath hali, was visited village</sup>  
today in compliance of Hon'ble NGT order dated 24.02.25 by Joint Committee with Police Force.

- (a) The Property was found Residential vacant. Hence could not be sealed. 

Yes	No
-----	----
- (b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness. 

Yes	No
-----	----
- (c) The property was found operating in violation of all norms of DPCC/CPCR/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_ 

Yes	No
-----	----

CPCB

DPCC

Revenue District

MCD 07/04/25  
Delhi Police Reinforcing requirement of Varna Kumar  
BSES



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date :

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Smt. Dayawati, Chaman Lal, H.No. 563, Shop No. 4 was visited today in compliance of Hon'ble NGT order dated \_\_\_\_\_ by Joint Committee with Police Force.

*Ambedkar Bati, Chand*

(a) The Property was found vacant. Hence could not be sealed.

Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>
---	-----------------------------

(b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness.

Yes <input type="checkbox"/>	No <input type="checkbox"/>
------------------------------	-----------------------------

(c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence, the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_.

Yes <input type="checkbox"/>	No <input type="checkbox"/>
------------------------------	-----------------------------

CPCB

*[Signature]*  
DPCC  
07/04

Revenue District

*[Signature]*  
11/4/05

MCD

*[Signature]*  
07/11/05

Delhi Police

*[Signature]*

*Reinspection Requested*  
*Vandana Kaur*  
BSES



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date: 07-04-2025

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Sh. Joginder Solate & Chaman Lal, H.No. 563, Khumbaz Motalla Ghonda was visited today in compliance of Hon'ble NGT order dated 24-02-2025 by Joint Committee with Police Force.

(a) The Property was found vacant. Hence could not be sealed.

Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>
---	-----------------------------

(b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness.

Yes <input type="checkbox"/>	No <input type="checkbox"/>
------------------------------	-----------------------------

(c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_.

Yes <input type="checkbox"/>	No <input type="checkbox"/>
------------------------------	-----------------------------

CPCB

*[Signature]*  
DPCC 07/04

Revenue District

*[Signature]*

MCD

*[Signature]*

Delhi Police

*[Signature]*

BSES

*[Signature]*  
Kamlesh Chandra  
Valmiki



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date: 07-04-2025

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Rajender Bhati, H.No-104, G/F Khirsa Middle Villy, Colaba Delhi-110051 was visited today in compliance of Hon'ble NGT order dated 24/02/25 by Joint Committee with Police Force.

(a) The Property was found vacant. Hence could not be sealed.

<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
---	-----------------------------

(b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness.

<input type="checkbox"/> Yes	<input type="checkbox"/> No
------------------------------	-----------------------------

(c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_.

<input type="checkbox"/> Yes	<input type="checkbox"/> No
------------------------------	-----------------------------

CPCB

*[Signature]*  
DPCC  
07/04/25

Revenue District

*[Signature]*  
24/25

MCD

*[Signature]*  
27/4/25

Delhi Police

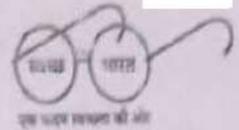
*[Signature]*

BSES

*[Signature]*  
Vamun Kumar



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER  
SHAHDARA NORTH ZONE  
KESHAV CHOWK, SHAHDARA, DELHI-32



Date : 07/04/25

REPORT

Subject:- Joint Survey Report by the Official of Revenue District CPCB, DPCC, BSES and MCD

The property at address Kalsham s/o Mr. Chhotelal, H.No V-107, Khanna Mohalla, Ghonda was visited today in compliance of Hon'ble NGT order dated 24/2/2025 by Joint Committee with Police Force.

(a) The Property was found vacant. Hence could not be sealed.

Yes	No
-----	----

(b) The property was found locked. Opportunity was given to the person/owner available at property, but they were not cooperating, hence Joint Committee decided to break the lock for further necessary action in order to comply court order. Police Force including Lady Police is also available/witness.

<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
---	-----------------------------

(c) The property was found operating in violation of all norms of DPCC/CPCB/MCD/BSES, hence the above mentioned property was sealed vide sealing order No. \_\_\_\_\_ dated \_\_\_\_\_

Yes	No
-----	----

CPCB

*[Signature]*  
07/04/25  
DPCC

Revenue District

*[Signature]*  
07/04/25

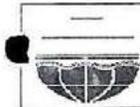
*[Signature]*  
07/04/25  
MCD

Belti Police

*[Signature]*  
07/04/25

BSES

*[Signature]*  
Vishnu Kumar



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Gajender Choudhary  
Ho No. 127, Gali No. 1,  
Village Gamri, Delhi-53.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Gajender Choudhary.
3. Date of Inspection : 16/04/2025.
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Ajju (Brother)
6. Kind of Industry : Hanger making using wire (metal)
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No  ETP Installed : Yes/No
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Other   
B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No   
(c) Discharging into.... Drain.....
14. Status of Consent {If Any} : No. No. license.
15. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.)... (Above RL)
16. Plot Area : 100 sq. yd approx.
17. Labour : 03 person.
18. Machinery :

19.	Detail of Power Connection	:	.....
20.	Whether Unit found in Operation	:	Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No ✓
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

N/A

Remarks (if Any)

- ① Joint team inspected the premises. Team consists of DPCC, MCD, BSES, Revenue deptt. & Delhi police officials.
- ② Unit found operational & engaged in activity of making hangers using metal wire.
- ③ No polluting activity found in the premises.
- ④ Unit was operating without any license from regulating body.
- ⑤ MES officials are requested to take necessary action as per rules.

Vaish Kumar  
BSES

16-04-2025  
L2/MCD

16/4/25  
Rev. Deptt

SHP/Anj...

[Signature]



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Harmesh  
H.No. 167, D-14/211, Kh.No. 329  
Gali No.-14, Gamsi Extn.  
Bhajanpura, Delhi - 53.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Harmesh
3. Date of Inspection : 16/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Harmesh
6. Kind of Industry : Godown (Hardware product)
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No  ETP Installed : Yes/No
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Other   
B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into..... Drain.....
14. Status of Consent {If Any} : No consent.
15. D.G. Set(s) {if Any} : No.....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :
17. Labour : No labour present at site.
18. Machinery :

19.	Detail of Power Connection	:	.....
20.	Whether Unit found in Operation	:	Yes/No ✓
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No ✓
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

Vaish Kumar  
BSES

N/A

16-04-2025  
L2/MSD

Datta  
Rev Deptt

Shri Bhatnagar

Remarks (if Any)

- ① Joint team consisting of officials of DPCC, SDM (Seelampur), MCD, BSES & Delhi Police visited the premises.
- ② Representative of premise/unit claimed that no body is inside the premise but some raw material (pipes) were visible from outside within the premise.
- ③ Representative (Harmesh) claimed that no-body is inside the premise but main gate was locked from inside & didn't co-operated for opening the premises.
- ④ In view of the above, lock was broken on the suspicion of being engaged in illegal activity.
- ⑤ It was found that the premise is being used for the purpose of godown of aluminium hardware products.
- ⑥ As per MCD officials, the same premise was earlier served notice & during subsequent inspection unit was found vacant. But now premise owner is engaged in godown of hardware products without MCD license.
- ⑦ Unit was sealed by MCD officials on the spot in presence of Joint team.

Signatures, Name & Designation of inspecting officials



### Inspection Report

Unique Computer Generated Id.....

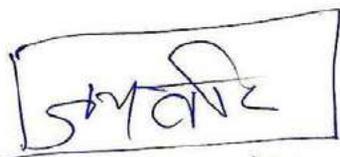
1. Name & Address of the Unit : M/s Jaiveer Singh  
B-429, Bhajanpura Kh. No. 334  
Gali No. -22, Delhi - 53.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) :
3. Date of Inspection : 16/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Jaiveer Singh
6. Kind of Industry : Stitching of clothes & Bags.
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No  ETP Installed : Yes/No
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No   
(c) Discharging into... Drain.....
14. Status of Consent {If Any} :
15. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 250 Sq. Yard approx.
17. Labour : 35-40 person.
18. Machinery : Stitching m/c

19.	Detail of Power Connection	:	.....
20.	Whether Unit found in Operation	:	Yes/No ✓
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No ✓
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I,II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

N/A

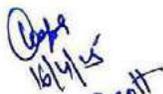
Remarks (if Any)

- ① Unit found operational and engaged in activity of stitching of garment & bags on Ground, first & 2<sup>nd</sup> floor.
- ② No polluting activity found in the premises.
- ③ Unit found operating without MCD license. Therefore MCD official asked to take necessary action at their end.



Sign. of unit owner.

  
16-04-2025  
LAI/MCD

  
16/4/25  
Rev. Deptt

Valan Kumar  
BSES

  
SPP/Rajapur





DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
 4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHIMERE GATE DELHI-6  
 visit us at : <http://dpec.delhigovt.nic.in>

**Inspection Report**

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s ... Ramveer S/o. Mange Sam  
{ 136 A, Gali No. 2, Village Gauri  
{ Delhi - 110053
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Ramveer (87000 14037)
3. Date of Inspection : 25/04/2025
4. Time of inspection  
 Start of Inspection : .....  
 End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : Sarjeet (Brother of owner)
6. Kind of Industry : Light Engg. Works.
7. Product & Capacity : .....
8. Main Raw Materials : .....
9. Water Polluting : Yes/No  ETP Installed : Yes/No
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
 B. Effluent Discharge : (a) Domestic/ Trade Effluent  
 (b) Unit connected to Conveyance System: Yes/No  
 (c) Discharging into.....
14. Status of Consent {If Any} : No license shown
15. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 1.00 Sq. Yd.
17. Labour : 02 person
18. Machinery : Grinding M/c for metal surface finishing.

*H.No. 135, Village Gauri  
As per meter details.*

19.	Detail of Power Connection	:	CA No. 101470082
20.	Whether Unit found in Operation	:	Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization (if any)	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No N/A
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

Remarks (if Any)

- ① Joint inspecting team visited the premise. Main gate was found closed from inside. Despite repeated knocking over the gate, it was not opened. Therefore, main gate was pushed open by the joint inspection team.
- ② After opening of main gate, locals started to protest against the inspection team and demanded for the notice.
- ③ locals were pacified by informing them about Honble court order and then they allowed to do the inspection.
- ④ Unit was found engaged in bound engaged in light engineering work for metal surface finishing. No polluting activity found in the premises.
- ⑤ Unit is not in possession of license from any regulatory body.

*Sanjay*  
25/11/25 (GCM)  
Sr. P/B. VUNA

*Vaishuman*

*Deepa*  
25/11/25  
Rev. Deptt

*[Signature]*  
25/11/2025  
LI/MCD

*[Signature]*  
25/10/25



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpec.delhigovt.nic.in>

### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Gupta printer and packers  
Prop. Mohit Singh.  
H.No. 1101, Gali No. 2, Village Gamdi  
Delhi - 110053.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Dev Kumar (955556504)
3. Date of Inspection : 25/04/2025.
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Dev Kumar.
6. Kind of Industry : Stitching of bags & printing.
7. Product & Capacity :
8. Main Raw Materials : Clothes & ink
9. Water Polluting : Yes/No  No ETP Installed : Yes/No  No
10. Air Pollution : Yes/No  No ECS Installed : Yes/No  No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSI/DC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  No  
(c) Discharging into..... Sewer
14. Status of Consent (If Any) : No license shown.
15. D.G. Set(s) (if Any) : No.....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 110 Sq. yd approx.
17. Labour : 14 person approx.
18. Machinery : 07 stitching M/C  
02 Screen Printing tables



19.	Detail of Power Connection	:	CA No. 152545658
20.	Whether Unit found in Operation	:	Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	.....
22.	Whether Generating Hazardous Waste	:	Yes/No
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization (if any)	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

No record.

Remarks (if Any)

- ① Unit was inspected by joint team of DPCC, MCD, Revenue Deptt. (Goolangpur), BSES & Delhi Police. Unit found operational and engaged in activity of stitching of bags and printing.
- ② Unit owner is not in possession of license from any regulatory body.
- ③ Activity of printing comes under hazardous activity.
- ④ MCD officials were asked to take appropriate action against the unit as per rules.
- ⑤ Unit owner was directed to close down the printing activity with immediate effect.

Sign of unit owner.

Valmiki Kumar

Santhosh  
27/4/25 (AOP)  
SHO/BHASANPURA

Rev. Deptt  
25/4/25

25-04-2025  
LI/MCD

27/04/2025



DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
 4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHIMERE GATE DELHI-6  
 visit us at : <http://dpec.delhigovt.nic.in>

**Inspection Report**

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Gajender Choudhary.....  
1<sup>st</sup> - 4<sup>th</sup> floor  
Ground floor already inspected.  
 H. No. 127, Gali No. 01, Village Gamsi  
Delhi - 110053.....
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Gajender Choudhary.....
3. Date of Inspection : 25/04/2025.....
4. Time of inspection : Mallesh.....  
 Start of Inspection : .....  
 End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : Didn't disclosed identity.....
6. Kind of Industry : Couldn't be ascertained.....
7. Product & Capacity : .....
8. Main Raw Materials : .....
9. Water Polluting : Yes/No                      ETP Installed : Yes/No
10. Air Pollution : Yes/No                      ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : .....
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
 B. Effluent Discharge : (a) Domestic/ Trade Effluent  
 (b) Unit connected to Conveyance System: Yes/No  
 (c) Discharging into.....
14. Status of Consent {If Any} : .....
15. D.G. Set(s) {if Any} : No.....Capacity.....KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 100 sq. yd......
17. Labour : .....
18. Machinery : .....

19.	Detail of Power Connection	:	.....
20.	Whether Unit found in Operation	:	✓ Yes/No
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	..... No.....
22.	Whether Generating Hazardous Waste	:	Yes/No
23.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization (if any)	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

could not be ascertained

Remarks (if Any)

- ① Joint inspection team consist of DPCC, MCD, Revenue Deptt (Seelampur) BSES & Delhi Police today. Despite repeated knocking gate was not opened from inside.
- ② Unit was initially closed from inside which was opened by inspecting team.
- ③ Inspection team proceeded through stairs to the 1<sup>st</sup> floor of the premise and found that some industrial activity related to making of paper plates and cups.
- ④ At the same time 4-5 person present inside the premises resisted and pushed the inspecting officials of MCD, DPCC & Delhi police outside the premise by force.
- ⑤ Inspection team repeatedly requested the representative of unit to allow the inspection of the premise. Almost ~~1 hr~~ Request was made by Delhi Police officials also for almost 1 hr to allow the inspection, But unit representative declined the request.
- ⑥ Therefore, inspection of the premise couldn't be conducted in view of local agitation. However, no acid residue or any such acidic substance was not visible in the drain coming out of the premises.

V. Anurag Kumar

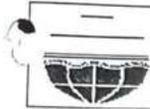
25/4/25  
S/O / BHAJANPUR

25/4/25  
Rev. Deptt

25-04-2025  
L2/MCD

25/04/2025  
JEE, DPCC

Signatures, Name & Designation of inspecting officials



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Rahul (owner) s/o Shokeen.  
D-165, Gali No. 6, Kh. No. 328  
Gamri Extension, Delhi-110053.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : .....
3. Date of Inspection : 29/04/2025.
4. Time of inspection  
Start of Inspection : .....
- End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : .....
6. Kind of Industry : — Vacant.
7. Product & Capacity : —
8. Main Raw Materials : —
9. Water Polluting : Yes/No  ETP Installed : Yes/No
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity.
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into..... Drain.
14. Status of Consent {If Any} : —
15. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : —
17. Labour : —
18. Machinery : N/A

19. Detail of Power Connection : .....
20. Whether Unit found in Operation : Yes/No ✓
21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
22. Whether Generating Hazardous Waste : Yes/No ✓
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : .....
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : .....
- (k) Quantity (Ton/Annum) : .....

N/A

## Remarks (if Any)

- ① Unit found vacant during joint inspection.
- ② No industrial activity observed in the premises.
- ③ Some enclosures inside the premises are being used for residential purpose.
- ④ One room was locked from outside but due to <sup>foul</sup> smell, lock was broken and it was found that the room was vacant.

Santhosh Chel  
29/4/25  
SHO/CHANGANUR

Vasanth Kumar  
BSES

29-04-2025  
L2/MeD

29/04/25



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpec.delhigovt.nic.in>

### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Sanjay (owner) / Sushil (tenant)  
H.No. 130, G/F, Gali No. -2,  
Village Gambi, Delhi - 110053.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Sanjay (8178674028)
3. Date of Inspection : 29/04/2015
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Sh. Sanjay
6. Kind of Industry : Mfg. of Injection moulded items.  
Reprocessing of Waste plastic/PVC (without washing)
7. Product & Capacity :
8. Main Raw Materials : Waste plastic scrap granules.
9. Water Polluting : Yes/No  ETP Installed : Yes/No NA
10. Air Pollution : Yes/No  ECS Installed : Yes/No Not installed.
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity.
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others   
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into... Drain.
14. Status of Consent {If Any} : No consent / license shown.
15. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 100 Sq. Yd.
17. Labour : 3-4 person approx.
18. Machinery : 3 Nos. - Injection moulding m/c

19. Detail of Power Connection : CA No. 162365896
20. Whether Unit found in Operation : Yes/No ✓
21. Status of Registration under Plastic Waste Management Rules, 2016 : —
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

N/A

## Remarks (if Any)

- ① Unit found non-operational as the tenant was not available at the time of inspection.
- ② Unit was inspected and it was found that machinery related to injection moulding activity and mfg. of toys using waste plastic.
- ③ Activity of unit comes under the Orange category as per DPCC categorization.
- ④ MCD officials were asked to take necessary action at their end as unit was operational in non-conforming area without any license from regulatory authority.

Sachin (CEO)  
29/4/25  
SHO/B.PURA

Vamshankar  
BSES

LI (MCD)

Signatures, Name & Designation of inspecting officials

Prof.  
29/04/25



DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
 4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
 visit us at : <http://dpcc.delhigovt.nic.in>

**Inspection Report**

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Sh. Om Sain , G/F, F/F.  
H.No. 132, Choudhary Jaggam Chowk  
Village Gauri, Delhi-53.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Om Sain, (owner)
3. Date of Inspection : 29/04/2015
4. Time of inspection  
 Start of Inspection : .....  
 End of Inspection : .....
5. Name & Designation of the Persons contacted at the industry : owner.
6. Kind of Industry : Vacant premise.
7. Product & Capacity : .....
8. Main Raw Materials : .....
9. Water Polluting : Yes/No      ETP Installed : Yes/No
10. Air Pollution : Yes/No      ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : .....
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
 B. Effluent Discharge : (a) Domestic/ Trade Effluent  
 (b) Unit connected to Conveyance System: Yes/No  
 (c) Discharging into.....
14. Status of Consent {If Any} : ..... N/A
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : .....
17. Labour : .....
18. Machinery : .....

19. Detail of Power Connection : .....
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

N/A

## Remarks (if Any)

- ① Premise found vacant during joint team inspection.
- ② No industrial activity observed in the premise.

Sankar  
21/4/15  
SHO/CHASANPURA

Vaishuman  
BSES

29.04.2025  
L2/MD

P. S. /  
29/04/25



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpec.delhigovt.nic.in>

### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s. Psha o/o Ranveer  
 Satbeer 9/0 Mange namy  
 At informed by his brother Saijeet.  
 136-A/1, F.F. Kh. No. 345  
 Gali No. 2, Gansu  
 Delhi - 110053. } Address as per meter detail.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Satbeer (9657306214)  
 not present at site
3. Date of Inspection : 29/04/2025
4. Time of inspection  
 Start of Inspection :  
 End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Sh. Saijeet.
6. Kind of Industry : Electroplating.
7. Product & Capacity : (Electroplating)
8. Main Raw Materials : Some chemical and related containers found
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIHC/Borewell/Tankers/Other
- B. Effluent Discharge : (a) Domestic/ Trade Effluent  
 (b) Unit connected to Conveyance System: Yes/No  
 (c) Discharging into... Drain.
14. Status of Consent {If Any} : No license shown.
15. D.G. Set(s) {if Any} : No...Capacity...KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 80 sq. yd.
17. Labour : 2-3 persons approx.
18. Machinery : Rectifiers - 2 Nos.  
 Acid tank - 1 Nos.  
 Vario

19. Detail of Power Connection : CA No. 154269277
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : -
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization (if any) : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

No record.

Remarks (if Any)

- ① Unit found locked. Request was made to open the lock but didn't opened by unit representative.
- ② Some machinery and chemicals were visible through ventilation above gate.
- ③ Therefore, it was decided by joint team to break the lock and lock was broken.
- ④ It was found that unit owner / tenant ~~was~~ is engaged in activity of Electroplating.
- ⑤ ~~Some~~ Chemicals related to plating activity found inside the premise and acid tank were also found tilted which suggest unit is in working condition.
- ⑥ First floor of the premise was sealed by MCD officials in presence of joint inspection team, where this activity was being carried out.
- ⑦ Local peoples started agitation during the sealing process.

Sankar (L+CP)  
21/04/25  
SHO/B. PURA

Vaish Kumar  
DS

29-04-2025  
L2/M CD

Signatures, Name & Designation of inspecting officials

29/04/25



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Ankur, H. No. - 129  
1<sup>st</sup> floor, Gali No. - 1, Gansai Village.  
Delhi - 110053.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Ankur (owner)
3. Date of Inspection : 29/09/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Ankur
6. Kind of Industry : Residential Premise. (No industry exist)
7. Product & Capacity : -
8. Main Raw Materials : -
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used :
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into.....
14. Status of Consent {If Any} :
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area :
17. Labour :
18. Machinery :

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- ① Premise is being used for residential purpose.
- ② No industrial activity found in the premises during the inspection.

Kantkhat (AOP)  
25/11/22  
SHO/D. Pura

Vanna Kymark  
DSES

29.04.2025  
L2/MeD

Prof. S. S. S. S. S.



### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Gajender Chaudhary  
1<sup>st</sup> to 4<sup>th</sup> floor, H.No. 127, Gate No-1,  
Village Gauri, Delhi - 110053,
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Gajender chaudhary
3. Date of Inspection : 29/04/2025
4. Time of inspection  
Start of Inspection :  
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Maresh
6. Kind of Industry : 1<sup>st</sup> floor → Items/Raw material related to paper cup and plates.  
2<sup>nd</sup> floor → Vacant. 3<sup>rd</sup> floor → Residence.  
4<sup>th</sup> floor → vacant.
7. Product & Capacity : —
8. Main Raw Materials :
9. Water Polluting : Yes/No  Yes  No ETP Installed : Yes/No  Yes  No
10. Air Pollution : Yes/No  Yes  No ECS Installed : Yes/No  Yes  No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity.
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others   
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into..... Drain.
14. Status of Consent {If Any} : No license shown.
15. D.G. Set(s) {if Any} : No....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 100 sq. yd.
17. Labour :
18. Machinery : No machinery found during inspection.

- 19. Detail of Power Connection : .....
- 20. Whether Unit found in Operation : Yes/No ✓
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization (if any) : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

N/A.

Remarks (if Any)

- ① Unit was inspected by Joint inspection team consisting of officials of DPCC, MCD, BSES, SDM Seelampur and Delhi Police.
- ② During inspection, on 1<sup>st</sup> floor some raw material related to paper plate and cup found. Therefore, it can be ~~inf~~ inferred that premise is used for some kind of paper plate & cup making activity. Prepared Paper plates are also found packed in bags. 2<sup>nd</sup> floor was found vacant. 3<sup>rd</sup> floor ~~is being found vacant~~ is being used for residential purpose. 4<sup>th</sup> floor was also found vacant.
- ③ MCD officials are asked to take necessary action at their end being non-conforming area.

Sankar  
19/04/25 (AEP)  
Sd/- B. Puri

Vijay Kumar  
BSES

29/04/2025  
L2/MCD

*[Signature]*  
29/04/25

# ANNEXURE R6 /2 (Colly)

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## FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 वी. एन. एस. एस. के अन्तर्गत)

1. District (जिला): NORTH EAST (DELHI) Year(वर्ष): 2025 P.S.(थाना): BHAJAN PURA  
FIR No(प्र.सू.रि.सं.): 0098 Date & Time of FIR (व दिनांक की प्रसू.प्र.): 18/02/2025
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):  
- THE BHARATIYA NYAYA SANHITA (BNS), 2023 132/221/351/3(5)
3. Occurrence of Offence (अपराध की घटना):  
(a) Day(दिन): TUESDAY Date From(दिनांक से): 18/02/2025 Date To(दिनांक तक): 18/02/2025  
Time Period (समय) Time From (समय से): 12:00 hrs Time To (समय तक): 12:00 hrs  
(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई Date(दिनांक): 18/02/2025 Time 21:50 hrs  
(c) General Diary Reference (रोजानामा Entry No.(प्रविष्टि) 121A Date/Time 18/02/2025 22:06
4. Type of Information (सूचना का Written
5. Place of Occurrence (घटनास्थल):  
(a) Direction and Distance from P.S (थाना से दूरी और SOUTH-EAST, 2 Km(s) Beat No(बीट सं.): NA  
(b) Address(पता): A-25 ,MAIN GAMDI RAOD ,NEAR DISPENSARY ,GAAON GHONDA DELHI  
(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर है):  
Name of P.S(थाना का नाम): District(ज़िला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):  
(a) Name(नाम): VARUN KUMAR  
(b) Date/Year of Birth (जन्म तिथि) Nationality (राष्ट्रियता): INDIA  
(c) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का  
(d) Occupation OTHERS  
(e) Address(पता): (ASVP, OPERATION AND MAINTENANCE), BSES DIVISION YAMUNA VIHAR, DELHI, SHAHDARA, DELHI, INDIA, 9350261457, ABC123@GMAIL.COM
7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ सदिध / अजात का पूरे विवरण सहित वर्णन
8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देते से दर्ज कराने के कारण):  
NO DELAY
9. Particulars of the properties stolen/Involved (attach separate sheet if necessary):  
Sl.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))
- 10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल
- 11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण नं., यदि कोई

**12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):**

The Station House Officer, Police Station Bhajan Pura, Delhi Date : 18.02.2025 SUBJECT: COMPLAINT AGAINST ANAND KUMAR, PARVEEN KUMAR, JATIN, BILAL ALL S/O NOT KNOWN, ALL R/O: BHOLA NATH GALI, ARVIND NAGAR, DELHI-53 AND THEIR OTHER GOONS ASSOCIATES FOR AN OFFENCE OF OBSTRUCTING PUBLIC SERVANT IN DISCHARGE OF PUBLIC FUNCTIONS AND THREATING TO DIRE CONSEQUENCES & IMPLICATING IN THE FALSE MOLESTATION CASE TO THE BSES YPL OFFICERS/INSPECTED TEAM MEMBERS. Sir, BSES Yamuna Power Limited is a company duly incorporated under the companies act 1956 having a joint venture with Government of NCT of Delhi, having its registered office at Shakti Kiran Building Karkardooma Delhi and engaged in the distribution business of electricity in the area falling under the jurisdiction of East and Central District of NCT of Delhi in accordance with terms and condition of license issued by the Delhi Regulatory Commission. That for smooth and effective functioning of the distribution business of electricity, BSES Yamuna Power limited has to maintain and operate distribution assets like electric lines, transformers, installations etc. and have to augment the existing electricity supply system to meet out the load growth of electric supply. That under section 135 (2) of the Electricity Act 2003 the officer of BSES Yamuna Power Ltd. is authorized to inspect and search any place or premises situated under the area of its distribution of electricity where it has reason to believe that the electricity is being used unauthorisedly or dishonestly. On 18.02.2025 at about 12.00 noon BSES YPL inspection team consisted of Sh. Varun Kumar (AsVP), Kuldeep Mandal (A.M.), Sadashiv (L/M), Mr. Om Babu (L/M), Rajesh Pal Singh (L/M), Mr. Nafees (L/M), Amit Pundhir (Helper), Sompal (Helper), and Mr. Saleem (Supervisor) were on routine checking for removing illegal wires/Cables, when the said inspection team reached at Bhola Nath Gali, Arvind Nagar, Delhi -53. The inspected team found an illegal cable which was going from BSES Pole No. YVR C-145 to the illegal factory which was being running by Jeetu. When on the instruction of Mr. Varun Kumar (AsVP), lineman namely Nafees I removed the said illegal wire from the pole, then immediately abovesaid accused persons namely Anand Kumar, Parveen Kumar, Jatin, Bilal came at site and also called their other goons associates at site and all the accused persons started misbehaving with all the said team members/BSES YPL officers. When said Kuldeep Mandal (A.M.) was started video of said incident then accused Jatin forcefully snatched the mobile phone from the hand of Kuldeep Mandal and all the accused persons did not allow videography of the said incident to Mr. Kuldeep Mandal. All the abovesaid accused persons threatened to the abovesaid BSES Officers/team members to dire consequences and implicating in the false molestation case, At the time of said incident their goons associates also misbehaved with abovesaid BSES Officers/inspected team members who were performing their duty as per rules and regulation of DERC Act being public servant. That all the abovesaid accused persons are habitual to theft of electricity by direct theft and having good relation with the local political persons as well as unsocial elements of the area. All the accused persons created hindrance in the work of the team members and did not allow them to perform their duty by misbehaving, giving threat to the said BSES Officials/inspected team members to dire consequences and implication them in molestation case when they were performing their official duty being public servant. Thus all the accused persons have committed the offence under section 221 of BNS, 2023 by obstructing public servant in discharge of public functions and under section 351 of BNS, 2023 by criminal intimidation. That the accused wants to create terror in the mind of the BSES Officers, so that due to fear BSES Officers not visit in his area for checking in future and he can steal electricity freely without any hindrance. It is for this reason now the BSES Officers//inspected team members are feeling unsafe and unable to do their work free mind in the abovesaid area. That if immediate appropriate action will not be taken against the accused persons then they can

give the colour their illegal act at any point of time and can harm life and limb to the BSES Officers//inspected team members at any point of time as the accused and his associates also given threat to the inspected team members for dire consequences and implicating them in false molestation case if they would take any legal action against them.It is therefore, requested that appropriate necessary legal action may kindly be initiated against the abovesaid accused persons namely Anand Kumar, Parveen Kumar, Jatin, Bilal and their other goons associates for their illegal act, as per Bharatiya Nyaya Sanhita, 2023 and safety and security may also be provided to the BSES YPL employees at the time of inspecting in the area/conducting the raid so that such type incident not repeat again. Thanking You SD English Varun Kumar With Regards Varun Kumar (AsVP), Operation and Maintenance Division Yamuna Vihar Mob. 9350261457 Copy Enclosed :- (i) Complaint against Anand dt. 3.01.25 , FIR No. 420/24, FIR No. 392/24, FIR No. 421/24, Fir No. 102/25. (ii) ID Card of Mohd Saleem. (iii) Notification U/s 26 dt 8/3/2004 & 7/4/2005 . (iv)Release Permission of Electricity Act for Public Servant U/s 16B & 169 & Electricity Act . (v) Copy of Entry Register श्री मान DO साहब थाना भजनपुरा बकार सरकार निवेदन है कि इमरोज मन PSI दौराने Emergency duty थाना हजा मे मौजूद था जो दौराने emergency duty मन PSI को PCR CALL vide DD No. 61A बराए दरयाफ्त मौसूल हुई थी जो PCR CALL की मौसुलगी पर मन PSI मय हमराही staff जाय मौका पहुचा था जहाँ पर पता चला की H.N. A-25 main Gamdi Road Near Dispensary Goan Ghonda Delhi कुछ BSES के कर्मचारी रेड डालने के लिए आये थे जहाँ पर मकान मे रहने वाले लोगो व BSES कर्मचारियो के बीच झगडा हुआ था जो आस पास पूछताछ करने पर पता चला कि शिकायतकर्ता व अन्य सभी लोग भजनपुरा थाने चले गये है। जिसके बाद मन SI मय हमराही Staff थाना हाजिर आया जहाँ शिकायतकर्ता Varun Kumar (As VP, Operation and maintenance) Division Yamuna Vihar ने मन PSI को एक लिखित शिकायत पेश की जो PCR CALL से हालात से शिकायत से अपराध U/s 132/221/351/3(5) BNS सरजद होना पाया जाता है लिहाजा तहरीर हजा बगर्ज कायमी मुकदमा दरपेश है मुकदमा दर्ज CCTNS कर मुकदमा हजा की आईन्दा तफतीश बाहुकुम SHO साहब मन PSI हवाले की जावे मन PSI थाना हजा मे मौजूद हूँ। तारीख व वक्त बकुआ - 18/2/2025 at 12:00 PM, जाय बकुआ - H.N. A-25 main Gamdi Road near Dispensary Ghonda Delhi , तारीख व वक्त दरपेशगी तहरीर - 18/02/2025 at 09.50 PM, SD English PSI Pankaj Kumar D-3199 PS Bhajan Pura Date - 18/02/2025 पुलिस कार्यवाही हेतु एक English शिकायतपत्र/प्रलेख संजेय अपराध सूचना PSI Pankaj Kumar द्वारा मुझ कर्तव्य अधिकारी को मुकदमा दर्ज कराने हेतू दरपेश प्राप्त हुई जो सजेय अपराध सूचना प्रलेख की प्राप्ति पर FIR No. 98/2025 U/S 132/221/351/3(5) BNS का CCTNS operator HC Anita No. 1731/NE द्वारा पंजीकृत कराकर मूल प्रलेख व Computerized Copy of FIR, PSI Pankaj Kumar के सुपर्द की जा रही है। जो उपरोक्त FIR मे आगे का अनुसंधान करेंगे। सम्बन्धित प्रतियाँ उच्च अधिकारियों की सेवा मे डाक द्वारा प्रस्तुत होंगे। ASI/DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूँकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2 में उल्लेख धारा के तहत है):

(i) Registered the case and took up the

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया)

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम PANKAJ KUMAR

Rank (पद):

SI (SUB-INSPECTOR)

No(सं.): 16230242

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया ) OR

OR (के कारण इकार किया था)

(iii) Refused investigation due to (जांच के

(iv) Transferred to P.5 (नाम):

District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the

free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पद का सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C. (आर.ओ.ए.सी.):

12 F.I.R. Contents (attach separate sheet, if required) (प्रथम सूचना रिपोर्ट (पंच):

सेवा में, श्रीमान SHO साहब थाना भजनपुरा दिल्ली- 110053, विषय- शिकायत विरुद्ध वरुण कुमार कुलदीप मण्डल, एवं सलीम के खिलाफ मेरी अश्लील विडियो बनाने के संदर्भ में। महोदय मेरा नाम राबिया W/o श्री सिबले हसन पता A-25 मेन गावडी रोड नियर डिसपैन्सरी गावें घोन्डा दिल्ली - 53 पर अपने परिवार के साथ रहती हूँ। आज टिनाके 18/02/2025 की करीब 12.15 PM को जब मे नहा रही थी तो अचानक एक व्यक्ति ने बाथरूम का पर्दा हटाया और मुझसे अश्लील बात करने लगा। इसी बीच मेरी नजर नीचे खड़े एक व्यक्ति पर पड़ी जिसने मेरी विडियो बनानी शुरू कर दी जो कि मैंने शोर मचाया तभी पति और अन्य लोग वहाँ पर आ गये। महोदय जो व्यक्ति विडियो बना रहा था उसको साथ दो लोग और खड़े थे महोदय जिस व्यक्ति ने बाथरूम का पर्दा हटाया था उसकी मे सामने आने पर पहचान सकती हूँ और उस व्यक्ति ने मेरी कमर पर हाथ लगाया और टबाया। चूकि बाथरूम तिरपाल से बना हुआ है। महोदय एक व्यक्ति ने (जोकि) विडियो बना रहा था उसने मुझसे अश्लील बात बोली और कहने लगा कि अगर किसी को बताया तो यह विडियो नेट डाल दूंगा अतः आपसे अनुरोध है कि इन सभी लोगों के फोन जब्त करे जाए जिससे कि मेरी विडियो का गलत इस्तेमाल न हो पाए व इन सभी लोगों के खिलाफ उचित कार्यवाही की जाए व इन सभी को मे सामने आने पर पहचान सकती हूँ SD Hindi राबिया W/o सिबले हसन (7042900894) श्रीमान DO साहब थाना भजनपुरा बकार सरकार निवेदन है कि इमरोज मन PSI दौरान Emergency Duty थाना हजा मे मौजूद था जो दौरान Emergency Duty मन PSI को PCR Call vide DD No. 54A बराये दरयाफ्त तफतीश मौसूल हुयी थी जो PCR काल की मौसूलागी पर मन PSI मय हमराही staff जाय मौफा पहुचा था जहाँ पर पता चला की H.No. A-25 main Gamdi Raod near Dispensary Gaaon Ghonda Delhi कुछ BSES के कर्मचारी रेड डालने के लिए आये थे जहाँ पर मकान मे रहने वाले लोगो व BSES कर्मचारियों के बीच झगडा हुआ था जो आसपास पूछताछ करने पता चला की शिकायतकर्ता व अन्य सभी लोग भजनपुरा थाने चले गए है। जिसके बाद मन SI मय हमराही स्टाफ थाना हाजिर आया जहाँ शिकायतकर्ता Rabiya W/o Shivle Hasan R/o H.N. A-25 Main Gamdi Road Near Dispensary Gaaon Ghonda Delhi ने मन PSI एक लिखित शिकायत पेश की जो PCR काल से हालात शिकायत से अपराध U/s 75/77/3(5) BNS का सरजट होना पाया जाता है। लिहाजा तहरीर हजा बगर्ज कायमी मुकदमा दरपेश है मुकदमा दर्ज CCTNS कर मुकदमा हजा की आइन्दा तफतीश बाहुकुम SHO साहब HC Ashwani No. 1351/NE के हवाले की जाये मन PSI थाना हजा मे मौजूद है। तारीख व वक्त बकुआ - 18/2/2025 at 12.15PM, जाय बकुआ - H.No. A-25 main Gamdi Road near Dispensary Gaaon Ghonda Delhi, तारीख व वक्त दरपेशगो तहरीर - 18/2/2025 at 09.55 PM, SD English PSI Pankaj Kumar D-3199 PS Bhajanpura Date - 18/02/2025 पुलिस कार्यवाही हेतु एक हिन्दी शिकायतपत्र/प्रलेख संजेय अपराध सूचना PSI Pankaj Kumar द्वारा मुझ कर्तव्य अधिकारी को मुकदमा दर्ज कराने हेतु दरपेश प्राप्त हुई। जो संजेय अपराध सूचना प्रलेख की प्राप्ति पर FIR No. 99/2025 U/S 75/77/3(5) BNS का CCTNS operator HC Anita No. 1731/NE द्वारा पंजीकृत कराकर मूल प्रलेख व Computerized Copy of FIR, बाहुकुम जनाब SHO साहब बराये आइन्दा तफतीश HC Ashwani No. 1351/NE के सुपुर्द की जा रही है। जो उपरोक्त FIR मे आगे का अनुसंधान करेगो सम्बन्धित प्रतियाँ उच्च अधिकारियों की सेवा में डाक द्वारा प्रस्तुत होगी। ASI/DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: वृत्ति उपरोक्त जानकारी से पता चलता है कि किया गया अपराध गद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया)

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम ASHWANI CHAUHAN

Rank (पद):

HC (HEAD CONSTABLE)

No(सं.): 28061286

to take up the investigation (को जांच आगने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to (जांच के

OR (के कारण इकार किया या)

(iv) Transferred to P.S.(name)(थाना):

District(जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant admitted to be correctly recorded and a copy given to the

free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(अर.ओ.ए.सी.):

# ANNEXURE R6/3

Sr. No	FIR No.	Police Station Details	Charge Sheet Filing Status	Status Of Case.
1	113/2019	BHAJANPURA	FILED	NOTICE
2	142/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
3	206/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
4	280/2022	JAFRABAD	FILED	BAILABLE WARRANT
5	281/2022	JAFRABAD	FILED	BAILABLE WARRANT
6	31/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
7	316/2022	JAFRABAD	FILED	NOTICE
8	320/2022	JAFRABAD	FILED	NOTICE
9	354/2019	NEW USMANPUR	FILED	NON BAILABLE WARRANTS
10	366/2019	JAFRABAD	FILED	Prosecution Evidence
11	366/2021	NEW USMANPUR	FILED	NON BAILABLE WARRANTS
12	368/2022	BHAJANPURA	FILED	PROSECUTION EVIDENCE
13	369/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
14	455/2019	JAFRABAD	FILED	NON BAILABLE WARRANTS
15	456/2019	JAFRABAD	FILED	BAILABLE WARRANT
16	459/2019	JAFRABAD	FILED	BAILABLE WARRANT
17	460/2019	JAFRABAD	FILED	FURTHER PROCEEDING
18	476/2019	JAFRABAD	FILED	Prosecution Evidence
19	48/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
20	480/2019	NEW USMANPUR	FILED	Prosecution Evidence
21	500/2019	BHAJANPURA	FILED	Prosecution Evidence
22	502/2019	BHAJANPURA	FILED	Prosecution Evidence
23	507/2019	BHAJANPURA	FILED	NON BAILABLE WARRANTS
24	52/2021	NEW USMANPUR	FILED	BAILABLE WARRANT
25	522/2019	NEW USMANPUR	FILED	BAILABLE WARRANT
26	523/2019	NEW USMANPUR	FILED	BAILABLE WARRANT
27	527/2019	NEW USMANPUR	FILED	BAILABLE WARRANT
28	537/2019	NEW USMANPUR	FILED	BAILABLE WARRANT
29	555/2019	JAFRABAD	FILED	NOTICE
30	557/2019	JAFRABAD	FILED	BAILABLE WARRANT
31	591/2019	JAFRABAD	FILED	Prosecution Evidence
32	601/2020	NEW USMANPUR	FILED	BAILABLE WARRANT
33	606/2019	JAFRABAD	FILED	NOTICE
34	626/2020	BHAJANPURA	FILED	NON BAILABLE WARRANTS
35	710/2019	JAFRABAD	FILED	82 & 83 CR. P. C
36	711/2019	JAFRABAD	FILED	82 & 83 CR. P. C
37	716/2019	JAFRABAD	FILED	Prosecution Evidence
38	722/2019	JAFRABAD	FILED	Prosecution Evidence
39	728/2019	JAFRABAD	FILED	NOTICE
40	778/2018	JAFRABAD	FILED	NOTICE
41	001/2023	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
42	006/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
43	006/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
44	007/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
45	008/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
46	008/2023	BHAJANPURA	NOT FILED	UNDER INVESTIGATION

47	009/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
48	011/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
49	011/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
50	012/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
51	111/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
52	112/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
53	113/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
54	113/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
55	115/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
56	117/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
57	119/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
58	120/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
59	121/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
60	123/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
61	124/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
62	125/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
63	126/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
64	127/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
65	127/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
66	128/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
67	129/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
68	129/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
69	129/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
70	133/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
71	134/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
72	136/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
73	137/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
74	14/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
75	14/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
76	141/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
77	143/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
78	144/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
79	149/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
80	15/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
81	151/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
82	153/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
83	154/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
84	155/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
85	16/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
86	161/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
87	161/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
88	162/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
89	163/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
90	163/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
91	164/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
92	167/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
93	17/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
94	17/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION

95	173/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
96	174/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
97	176/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
98	177/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
99	184/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
100	19/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
101	19/2020	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
102	19/2025	JAFRABAD	NOT FILED	UNDER INVESTIGATION
103	197/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
104	198/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
105	20/2020	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
106	21/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
107	211/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
108	212/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
109	213/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
110	216/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
111	219/2025	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
112	220/2025	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
113	227/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
114	23/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
115	23/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
116	23/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
117	235/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
118	237/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
119	238/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
120	239/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
121	241/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
122	248/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
123	248/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
124	253/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
125	258/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
126	266/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
127	271/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
128	276/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
129	277/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
130	277/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
131	278/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
132	279/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
133	28/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
134	28/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
135	285/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
136	286/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
137	288/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
138	288/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
139	291/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
140	295/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
141	299/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
142	31/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION

143	311/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
144	312/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
145	319/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
146	32/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
147	321/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
148	325/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
149	326/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
150	33/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
151	331/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
152	331/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
153	332/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
154	333/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
155	334/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
156	337/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
157	338/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
158	341/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
159	344/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
160	345/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
161	35/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
162	351/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
163	354/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
164	359/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
165	36/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
166	364/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
167	365/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
168	365/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
169	366/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
170	367/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
171	368/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
172	368/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
173	368/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
174	369/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
175	37/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
176	377/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
177	379/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
178	38/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
179	381/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
180	381/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
181	382/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
182	383/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
183	384/17	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
184	384/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
185	385/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
186	385/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
187	386/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
188	391/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
189	393/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
190	394/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION

191	395/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
192	398/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
193	399/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
194	41/2018	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
195	41/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
196	412/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
197	413/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
198	414/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
199	414/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
200	419/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
201	42/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
202	421/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
203	43/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
204	43/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
205	434/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
206	435/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
207	435/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
208	447/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
209	45/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
210	45/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
211	45/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
212	452/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
213	453/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
214	454/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
215	454/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
216	455/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
217	456/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
218	458/2017	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
219	458/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
220	458/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
221	46/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
222	461/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
223	461/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
224	462/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
225	464/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
226	466/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
227	468/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
228	468/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
229	469/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
230	469/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
231	47/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
232	472/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
233	472/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
234	474/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
235	475/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
236	475/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
237	476/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
238	477/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION

239	478/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
240	483/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
241	486/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
242	486/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
243	487/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
244	49/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
245	491/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
246	492/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
247	495/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
248	497/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
249	51/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
250	51/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
251	514/2017	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
252	515/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
253	516/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
254	517/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
255	519/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
256	521/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
257	521/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
258	522/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
259	522/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
260	524/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
261	525/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
262	525/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
263	525/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
264	528/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
265	53/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
266	53/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
267	531/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
268	531/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
269	533/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
270	533/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
271	534/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
272	535/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
273	539/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
274	54/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
275	54/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
276	542/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
277	543/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
278	55/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
279	55/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
280	552/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
281	554/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
282	554/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
283	554/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
284	555/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
285	555/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
286	555/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION

287	556/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
288	557/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
289	559/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
290	56/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
291	561/2020	JAFRABAD	NOT FILED	UNDER INVESTIGATION
292	568/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
293	569/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
294	569/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
295	57/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
296	573/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
297	573/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
298	575/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
299	576/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
300	577/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
301	58/2017	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
302	58/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
303	58/2024	JAFRABAD	NOT FILED	UNDER INVESTIGATION
304	582/2017	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
305	589/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
306	589/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
307	59/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
308	59/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
309	595/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
310	597/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
311	599/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
312	599/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
313	61/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
314	61/2021	JAFRABAD	NOT FILED	UNDER INVESTIGATION
315	615/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
316	616/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
317	618/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
318	619/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
319	619/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
320	62/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
321	62/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
322	623/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
323	623/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
324	625/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
325	626/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
326	627/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
327	628/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
328	633/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
329	633/2022	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
330	634/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
331	635/2019	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
332	64/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
333	64/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
334	64/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION

335	643/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
336	645/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
337	647/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
338	65/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
339	65/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
340	65/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
341	651/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
342	651/2023	JAFRABAD	NOT FILED	UNDER INVESTIGATION
343	657/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
344	66/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
345	664/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
346	667/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
347	667/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
348	67/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
349	67/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
350	67/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
351	672/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
352	673/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
353	677/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
354	679/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
355	686/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
356	693/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
357	697/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
358	70/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
359	712/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
360	712/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
361	713/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
362	717/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
363	717/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
364	719/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
365	72/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
366	72/2019	JAFRABAD	NOT FILED	UNDER INVESTIGATION
367	721/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
368	724/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
369	725/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
370	727/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
371	728/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
372	733/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
373	737/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
374	74/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
375	74/2024	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
376	74/2024	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
377	741/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
378	747/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
379	748/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
380	748/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
381	749/2017	JAFRABAD	NOT FILED	UNDER INVESTIGATION
382	749/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION

383	75/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
384	75/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
385	753/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
386	755/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
387	759/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
388	76/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
389	764/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
390	766/2022	JAFRABAD	NOT FILED	UNDER INVESTIGATION
391	768/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
392	769/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
393	77/2021	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
394	773/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
395	78/2020	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
396	78/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
397	781/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
398	782/2022	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
399	79/2018	JAFRABAD	NOT FILED	UNDER INVESTIGATION
400	80/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
401	82/2017	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
402	821/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
403	822/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
404	83/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
405	835/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
406	84/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
407	841/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
408	887/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
409	888/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
410	899/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
411	90/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
412	91/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
413	911/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
414	919/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
415	92/2020	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
416	92/2025	BHAJANPURA	NOT FILED	UNDER INVESTIGATION
417	922/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
418	925/2018	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
419	926/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
420	927/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
421	93/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
422	931/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
423	949/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
424	95/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
425	95/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
426	951/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
427	954/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
428	96/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
429	968/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
430	969/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION

431	97/2019	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
432	973/2023	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
433	98/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION
434	99/2021	NEW USMANPUR	NOT FILED	UNDER INVESTIGATION

353  
ANNEXURE R6/4

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To,  
The SHO,  
Police Station Jafrabad,  
Delhi.

Dated: 11.02.2025

**SUBJECT: - COMPLAINT AGAINST the accused persons namely (i) Sumit, (II) DEEPAK, (III) NITIN, (IV) KISHAN PAL, (V) TARUN, (VI) KUNAL, (VII) YOGESH AND OTHER THEIR GOONS ASSOCIATES ALL R/O KHUMRA MOHALLA, AMBDEDKAR BASTI GHONDA, DELHI 110053 FOR AN OFFENCE OF MANHANDLING, ABUSING, THREAT FOR DIRE CONSEQUENCES AND OBSTRUCTING PUBLIC SERVANT IN DISCHARGE OF PUBLIC FUNCTIONS.**

R/Sir,

BSES Yamuna Power Limited is a company duly incorporated under the companies act 1956 having a *joint venture with Government of NCT of Delhi*, having its registered office at Shakti Kiran Building Karkardooma Delhi and engaged in the distribution business of electricity in the area falling under the jurisdiction of East and Central District of NCT of Delhi in accordance with terms and condition of license issued by the Delhi Regulatory Commission.

That for smooth and effective functioning of the distribution business of electricity, BSES Yamuna Power limited has to maintain and operate distribution assets like electric lines, transformers, installations etc. and have to augment the existing electricity supply system to meet out the load growth of electric supply.

That under section 135 (2) of the Electricity Act 2003 the officer of BSES Yamuna Power Ltd. is authorized to inspect and search any place or premises situated under the area of its distribution of electricity where it has reason to believe that the electricity is being used unauthorisedly or dishonestly.



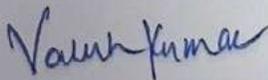
11/2/25

*Varun Kumar*  
Er. Varun Kumar  
AsVP  
(O&M) YVR  
Emp. No. 40137520  
BSES Yamuna Power Limited  
(A Joint Venture with Govt. of NCT of Delhi)

The complainant Varun Kumar, AsVP (O & M), Division Yamuna Vihar Dehi, being head of the said office maintaining and supervising smooth supply of electricity in the said area.

On receipt of vide letter dated 22.01.2025 from DC, SNZ, MCD. On 11.02.2025 the complainant alongwith Sh. Kuldeep Mandal (Asstt. Manager), Mr. Prshant Patel (Eng.), Mr. Saleem (Supervisor) & lady guard namely Sarita Devi joined the joint team of officers of CPCB, MCD, DPCC, Tehsildar Seelampur and Police officials of Police Station Jafrabad. On 11.02.2025 at about 1.30 PM a joint raid was conducted, when the complainant alongwith the abovesaid joint team reached at Khumra Mohalla Ambedkar Basti Ghonda Village for re-inspection. During the visit joint team inspected the U2 alleged addresses/units i.e. (i) Rajender Bhati R/o H. No. 104, G/F Khumara Mohalla, Village Ghonda Dclhi-110053 & (ii) Tarun S/o Lt. Joginder H. No. 570, G/F Khumara Mohalla, Village Ghonda Delhi-110053 and said houses were found locked. During joint visit, unit owners and residents of Ghonda Village gathered and misbehaved with the joint team. Further unit owners and residents of Ghonda Village thrashed and threatened the BSES team. Due to obstruction by the units owners and local residents, inspection could not be completed. One official of the BSES YPL taken videography of the said inspcction. Joint inspcction report dated 11.02.2025 prepared by the joint team members is annexed herewith.

During the joint inspection the accused persons namely Sumit, Deepak Nitin Kishan Pal, Tarun, Kunal, Yogesh and other their goons associates all S/o not known and their other goons associates gathered there and started misbehaving and manhandling with the complainant and his other BSES officials. Somehow the complaint flee from the clutches of the accused persons. The accused persons also threaten to the complainant and his other BSES Official for dire consequences and implicating in false criminal molestation case. The accused namely Deepak and his brother were in alcoholic condition and misbehaved and manhandling with the complainant.



Er. Varun Kumar  
AsVP  
(O&M) YVR  
Emp. No. 40137520  
BSES Yamuna Power Limited  
(A Joint Venture with Govt. of NCT of Delhi)

It is pertinent to mention here that at the time of said incident the complainant was performing his duty as per rules and regulation of DERC Act being public servant.

It is pertinent to mention here that the abovesaid accused namely Sumit , Deepak, Nitin, Kishan Pal, Tarun, Kunal, Yogesh and other their goons associates are the habitual offender of theft of electricity and number of time BSES YPL Enforcement team booked him for his illegal act/theft of electricity.

That if immediate appropriate action will not be taken against the accused persons then they can give the colour their illegal act at any point of time and can harm life and limb to the complainant at any point of time as the accused persons also given threat to the complainant for dire consequences if he would take any legal action against them.

It is therefore, requested that appropriate necessary legal action may kindly be initiated against the accused persons and their other goons associates for their illegal act, as per Bharatiya Nyaya Sanhita, 2023 and safety and security may also be provided to the complainant at the time of inspecting in the area/conducting the raid so that such type incident not repeat again.

Thanking You

*Varun Kumar*

With Regards

Varun Kumar (AsVP, Operation and Maintenance)

Division *Engr. N.P. Vohra*  
 Mob: *9950201457*

(A Joint Venture with Govt. of NCT of Delhi)

- Copy enclosed:**
- i. Inspection Notices dated 10.01.2025.
  - ii. Joint inspection report dated 11.02.2025 prepared by the joint team members .

# ANNEXURE R6/5 (Colly)

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**BSES**

BSES Yamuna Power Ltd.

Division : Yamuna Vihar

ENFORCEMENT OFFICE - PATPARGANJ

IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092

## Bill of Supply for Electricity (Assessment of Direct Theft)

BP Number : 909008256  
 User Name : ANAND S/O SH BHOOP CHAND  
 R / C Name :  
 Address : V-405 F/F S/F OLD NO-450 KH NO-10BHOLA NATH  
 GALI MALHALYA  
 : NORTH GHONDA, POLE NO-YVR-R-730  
 : DELHI 110053

Due Date : 15.03.2022  
 Date of Inspection : 22.02.2022  
 Print Date & Time : 02.06.2025 14:45:09  
 Case Id : YM220222NE042

Bill No.: YMENF280220220103A0      Alt.Payer BP No:  
 Bill Issue Date: 28.02.2022  
 New CA : 401493142      Old CA :  
 Conn Load : 85.352 KW      Sanc Load:0.000 KW      RC/User Tel : /  
 Days:Winter: 182.000,Summer: 183.000

Billing Load: Winter: a 85.352 KW

Summer: a 83.852 KW

Enforcement type: a NDOM-GN-DT >10 KW  
 Tariff Category: a Non.Domestic [LT]  
 Total Charge : 8,846,038.40  
 Credit For Assessed Period : 0.00  
 Sundry Dr / Cr : 0.00  
 Net Charge : 8,846,038.40      Net Lpsc: 5,109,867.00

SN	Due Date	Amount	LPSC	Net	Status	MOP	Receipt No.	Pymnt Date
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Net Due : Rs. 13,955,906.00

Remarks :

- Late Payment Surcharge will be charged @ 1.5 % P.M.
- Payment against this bill can be made at ( IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092 ) and also at all division offices between 10 AM to 3 PM by DD/Pay Order/Cheque/Cash (Cash payment upto Rs. 4000/- only) in favour of BSES Yamuna Power Ltd. ENF.CA.NO.401493142. This bill can be paid online through www.bsedelhi.com
- If payment is not made by due date your supply is liable for disconnection alongwith lodging of FIR.
- You may approach for settlement of this bill at PLA, Mata Sundri Lane, Delhi.

**विजली चोरी दण्डनीय अपराध है।**

\*THIS DOCUMENT IS SYSTEM GENERATED, HENCE SIGNATURE NOT REQUIRED.

Regd. Office: BSES Yamuna Power Limited (A joint venture of Reliance Infrastructure Ltd & Govt. of NCT of Delhi) Shakti Kiran Building, Karkardooma, DELHI-110032  
 CIN NO.: U40109DL2001PLC111525, Toll-Free No: 19122, Fax No: 011-41249765, Email: bypl.customer@reliancegroupindia.com, Website: www.bsedelhi.com

**BSES**

ENFORCEMENT OFFICE - PATPARGANJ

BSES Yamuna Power Ltd.

IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092

Division : Yamuna Vihar

## Bill of Supply for Electricity (Assessment of Direct Theft)

User Name : ANAND S/O SH BHOOP CHAND  
 R / C Name :  
 Address : V-405 F/F S/F OLD NO-450 KH NO-10BHOLA NATH GALI MALHALYA  
 NORTH GHONDA, POLE NO-YVR-R-730  
 : DELHI 110053

Print Date : 02.06.2025  
 Case Id : YM220222NE042  
 Complaint Id: GMY22022200066

Bill No. : YMENF280220220103A0  
 New CA : 401493142      BP Number: 909008256  
 Old CA :  
 Net Charge : 8,846,038.40  
 Net Due : Rs. 13,955,906.00

Signature of cashier & date :

Regd. Office: BSES Yamuna Power Limited (A joint venture of Reliance Infrastructure Ltd & Govt. of NCT of Delhi) Shakti Kiran Building, Karkardooma, DELHI-110032  
 CIN NO.: U40109DL2001PLC111525, Toll-Free No: 19122, Fax No: 011-41249765, Email: bypl.customer@reliancegroupindia.com, Website: www.bsedelhi.com

ENFORCEMENT OFFICE - PATPARGANJ  
IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092

## Bill of Supply for Electricity (Assessment of Direct Theft)

BP Number : 905811694  
 User Name : ANAND KUMAR S/O SH.BHOOP CHAND  
 R / C Name : Mr. ANAND KUMAR  
 Address : V-629 G/F KH NO-52GALI NO-5  
 : ARVIND NAGAR GHONDA  
 : DELHI 110053

Due Date : 04.01.2023  
 Date of Inspection : 14.12.2022  
 Print Date & Time : 02.06.2025 14:44:10  
 Case Id : YM141222NE053

Bill No.: YMENF201220220043A0 Alt.Payer BP No:  
 Bill Issue Date: 20.12.2022  
 New CA : 401577497 Old CA : 151657276 RC/User Tel : 9999770042 /  
 Conn Load : 17.008 KW Sanc Load:16.000 KW Days:Winter: 182.000,Summer: 183.000

Billing Load: Winter: a 17.008 KW

Summer: a 17.008 KW

Enforcement type: a NDOM-GN-DT >10 KW  
 Tariff Category: a Non.Domestic [LT]  
 Total Charge : 1,862,730.74  
 Credit For Assessed Period : 0.00  
 Sundry Dr / Cr : 0.00  
 Net Charge : 1,862,730.74 Net Lpsc: 842,245.00

SN	Due Date	Amount	Lpsc	Net	Status	MOP	Receipt No.	Pymnt Date
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Net Due : Rs. 2,704,976.00

Remarks :

**बिजली चोरी दण्डनीय अपराध है।**

- Late Payment Surcharge will be charged @ 1.5 % P.M.
- Payment against this bill can be made at ( IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092 ) and also at all division offices between 10 AM to 3 PM by DD/Pay Order/Cheque/Cash(Cash payment upto Rs. 4000/- only) in favour of BSES Yamuna Power Ltd. ENF.CA.NO.401577497.This bill can be paid online through www.bsesselhi.com
- If payment is not made by due date your supply is liable for disconnection alongwith lodging of FIR.
- You may approach for settlement of this bill at PLA, Mata Sundri Lane, Delhi.

\*THIS DOCUMENT IS SYSTEM GENERATED, HENCE SIGNATURE NOT REQUIRED.

Regd.Office: BSES Yamuna Power Limited (A joint venture of Reliance Infrastructure Ltd & Govt. of NCT of Delhi) Shakti Kiran Building, Karkardooma, DELHI-110032  
 CIN NO.:U40109DL2001PLC111525, Toll-Free No: 19122, Fax No: 011-41249765, Email: bypl.customer@reliancegroupindia.com, Website: www.bsesselhi.com

BSES

ENFORCEMENT OFFICE - PATPARGANJ

BSES Yamuna Power Ltd.

IP EXTENSION, NARWANA ROAD (NEAR SARASWATI KUNJ), NEW DELHI - 110092

Division : Yamuna Vihar

## Bill of Supply for Electricity (Assessment of Direct Theft)

User Name : ANAND KUMAR S/O SH.BHOOP CHAND  
 R / C Name : Mr. ANAND KUMAR  
 Address : V-629 G/F KH NO-52GALI NO-5  
 : ARVIND NAGAR GHONDA  
 : DELHI 110053

Print Date : 02.06.2025  
 Case Id : YM141222NE053  
 Complaint Id: CMY15122200009

Bill No. : YMENF201220220043A0  
 New CA : 401577497 BP Number: 905811694  
 Old CA : 151657276  
 Net Charge : 1,862,730.74  
 Net Due: Rs. : 2,704,976.00

Signature of cashier &amp; date :

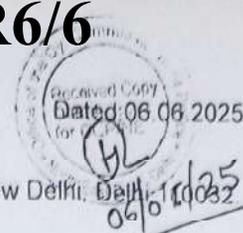
Regd.Office: BSES Yamuna Power Limited (A joint venture of Reliance Infrastructure Ltd & Govt. of NCT of Delhi) Shakti Kiran Building, Karkardooma, DELHI-110032  
 CIN NO.:U40109DL2001PLC111525, Toll-Free No: 19122, Fax No: 011-41249765, Email: bypl.customer@reliancegroupindia.com, Website: www.bsesselhi.com

# ANNEXURE R6/6

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To,

DEPUTY COMMISSIONER, MCD SHAHADRA NORTH ZONE OFFICE  
Keshav Chowk, Grand Trunk Rd, near Shyam Lal College, Shahdara, New Delhi



DCP North East  
New Seelampur, Near Seelampur Court, Shahdara, Delhi, 110053.

Subject Urgent Request for Sealing of Illegal Factories and Legal Action Against Violators

Sir,

This is to bring to your urgent attention that several **illegal polluting factories** are operating at various locations in Village Ghonda, causing **severe air and water pollution**.

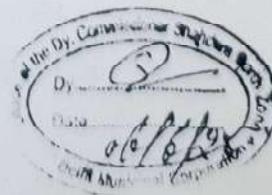
Furthermore, a case **OA No. 1277/2024** has been registered against them in the **Hon'ble NGT Court**. As per the court's direction, a **joint committee comprising SDM, DPCC, MCD, BSES, and Delhi Police** was formed to inspect these properties. However, despite multiple inspections conducted in **January, February, and April 2025**, these factories continue to operate under the control of **notorious individuals** who remain unpunished.

Names and Locations of Offenders Operating Illegal Factories:

- Anand Kumar** – A-32/2, North Ghonda, Main Road Gamri, Near Bholanath Gali, Ghonda, Delhi-53
- Anand Kumar** – A-32/4, KH No. 6, North Ghonda, Main Road Gamri, Near Bhola Nath Gali, Ghonda, Delhi-110053
- Anand Kumar** – V-405, KH No. 10, Bhola Nath Gali, Malhaliya Mohalla, Ghonda, Delhi-110053
- Anand Kumar** – V-1, KH No. 115, Bhola Nath Gali, Ghonda, Delhi-110053
- Anand Kumar** – V-629, KH No. 52, Gali-5, Arvind Nagar, Village Ghonda, Delhi-110053
- Vikram Singh** (S/o Dheeraj Singh) – V-106, KH No. 79, Dispensary Marg, Village Ghonda, Delhi-53
- Rishabh** – V-534, KH No. 49, Gali No. 4, Arvind Nagar, Ghonda, Delhi-53
- Surnit** – 563, Khumara Mohalla, Ambedkar Basti, Village Ghonda, Delhi-53
- Tarun** – V-106, Khumara Mohalla, Ambedkar Basti, Village Ghonda, Delhi-53
- Dhir Singh Tomar** – 421A, F/F, Kh No.8, Khajoor Wali Gali, Village Ghonda, Delhi-53
- Chaman Singh** – 421A, Kh No.8, Khajoor Wali Gali, Village Ghonda, Near MCD Primary School, Delhi-53
- Bhupender Tomar** – Old No. V272, New no.421A, F/F, Kh No.8, Khajoor Wali Gali, Near MCD Primary School, Delhi-53
- Narender** – L-225/8, Kh No.680, Gali No.4, Fateh Singh Marg, Gautam Vihar, Delhi-53
- Praveen, Jatin, Nitin** – Involved in operating illegal factories at various locations

Despite multiple registered **FIRs** regarding tampering with the **BSES LT network** no strict legal action has been taken against the offenders

Details of FIRs Registered Against Them:



FIR No.188/24 at PS- Bhajanpura ( Network tempering )  
 FIR No.392/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.420/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.102/25 at PS- Jafrabad ( Network Tempering )  
 FIR No.405/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.98/2025 at PS- Bhanjpura ( Network Tempering )  
 FIR No.758/22 at PS- Jafrabad ( Network Tempering )  
 FIR No.03/25 at PS- Jafrabad ( Network Tempering )  
 FIR No.406/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.375/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.421/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.407/24 at PS- Jafrabad ( Network Tempering )  
 FIR No.393/24 at PS- Jafrabad ( Network Tempering )

In light of the **\*\*repeated violations, environmental damage, and safety hazards\*\***, I request **\*\*immediate sealing of these illegal factories\*\*** and **\*\*strict legal action against the offenders\*\***.  
 Your prompt intervention in this matter is highly necessary to uphold the law and prevent further violations.

**\*\*Best regards,\*\***

*Varun Kumar*

Varun Kumar

As.V.P(O&M) Yamuna Vihar

C-10, Yamuna vihar,

Near Jafrabad PS , *B.S.E.S*

M: 9350261457

Encl. Copy of Hon'ble NGT court order Dt 08.11.2024

CC.

- 1) LG Secretariat Office-Delhi  
Ludlow Castle, Civil Lines, New Delhi, Delhi, 110054
- 2) PMO (Prime Minister Office) New Delhi  
E Block, E Block, Central Secretariat, New Delhi, Delhi 110011
- 3) CMO Chief Minister's Office-Delhi  
3rd Delhi Secretariat, IP Estate, New Delhi, Delhi 110002
- 4) DPCC  
Building, 4th & 5th Floor ISBT, GT Karnal Rd, Kashmere Gate, New Delhi, Delhi 110006
- 5) CPCB  
Head Office  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- 6) Hon'ble MLA C-8/107, YAMUNA VIHAR, DELHI-53

## THE ELECTRICITY ACT, 2003

ACT NO. 36 OF 2003

[26th May, 2003.]

An Act to consolidate the laws relating to generation, transmission, distribution, trading and use of electricity and generally for taking measures conducive to development of electricity industry, promoting competition therein, protecting interest of consumers and supply of electricity to all areas, rationalisation of electricity tariff, ensuring transparent policies regarding subsidies, promotion of efficient and environmentally benign policies, constitution of Central Electricity Authority, Regulatory Commissions and establishment of Appellate Tribunal and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

## PART I

## PRELIMINARY

**1. Short title, extent and commencement.** — (1) This Act may be called the Electricity Act, 2003.

(2) It extends to the whole of India<sup>1\*\*\*</sup>.

(3) It shall come into force on such date<sup>2</sup> as the Central Government may, by notification, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(1) “Appellate Tribunal” means the Appellate Tribunal for Electricity established under section 110;

(2) “appointed date” means such date as the Central Government may, by notification, appoint;

(3) “area of supply” means the area within which a distribution licensee is authorised by his licence to supply electricity;

(4) “Appropriate Commission” means the Central Regulatory Commission referred to in sub-section (1) of section 76 or the State Regulatory Commission referred to in section 82 or the Joint Commission referred to in section 83, as the case may be;

(5) “Appropriate Government” means,—

(a) the Central Government,—

(i) in respect of a generating company wholly or partly owned by it;

(ii) in relation to any inter-State generation, transmission, trading or supply of electricity and with respect to any mines, oil-fields, railways, national highways, airports, telegraphs, broadcasting stations and any works of defence, dockyard, nuclear power installations;

(iii) in respect of the National Load Despatch Centre and Regional Load Despatch Centre;

(iv) in relation to any works or electric installation belonging to it or under its control;

(b) in any other case, the State Government, having jurisdiction under this Act;

(6) “Authority” means the Central Electricity Authority referred to in sub-section (1) of section 70;

1. The words “except the State of Jammu and Kashmir” omitted by Act 34 of 2019, s. 95 and the Fifth Schedule (w.e.f. 31-10-2019).

2. 10th June, 2003 (ss. 1 to 120 and ss. 122 to 185), vide notification No. S.O. 669(E), dated 10th June, 2003, see Gazette of India, Extraordinary, Part II, sec. 3(ii).

1\*

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Provided also that the manner of payment and utilisation of the surcharge shall be specified by the Appropriate Commission:

Provided also that such surcharge shall not be leviable in case open access is provided to a person who has established a captive generating plant for carrying the electricity to the destination of his own use.

**41. Other business of transmission licensee.**—A transmission licensee may, with prior intimation to the Appropriate Commission, engage in any business for optimum utilisation of its assets:

Provided that a proportion of the revenues derived from such business shall, as may be specified by the Appropriate Commission, be utilised for reducing its charges for transmission and wheeling:

Provided further that the transmission licensee shall maintain separate accounts for each such business undertaking to ensure that transmission business neither subsidises in any way such business undertaking nor encumbers its transmission assets in any way to support such business:

Provided also that no transmission licensee shall enter into any contract or otherwise engage in the business of trading in electricity.

## PART VI

### DISTRIBUTION OF ELECTRICITY

#### *Provisions with respect to distribution licensees*

**42. Duties of distribution licensee and open access.**—(1) It shall be the duty of a distribution licensee to develop and maintain an efficient, co-ordinated and economical distribution system in his area of supply and to supply electricity in accordance with the provisions contained in this Act.

(2) The State Commission shall introduce open access in such phases and subject to such conditions, (including the cross subsidies, and other operational constraints) as may be specified within one year of the appointed date by it and in specifying the extent of open access in successive phases and in determining the charges for wheeling, it shall have due regard to all relevant factors including such cross subsidies, and other operational constraints:

Provided that <sup>2</sup>[such open access shall be allowed on payment of a surcharge] in addition to the charges for wheeling as may be determined by the State Commission:

Provided further that such surcharge shall be utilised to meet the requirements of current level of cross subsidy within the area of supply of the distribution licensee:

Provided also that such surcharge and cross subsidies shall be progressively reduced <sup>3\*\*\*</sup> in the manner as may be specified by the State Commission:

Provided also that such surcharge shall not be leviable in case open access is provided to a person who has established a captive generating plant for carrying the electricity to the destination of his own use:

---

1. The Third proviso omitted by Act 26 of 2007, s. 6 (w.e.f. 15-6-2007).

2. Subs. by s.7, *ibid.*, for “such open access may be allowed before the cross subsidies are eliminated on payment of a surcharge” (w.e.f. 15-6-2007).

3. The words “and eliminated” omitted by s. 7, *ibid.* (w.e.f. 15-6-2007).

<sup>1</sup>[Provided also that the State Commission shall, not later than five years from the date of commencement of the Electricity (Amendment) Act, 2003 (57 of 2003), by regulations, provide such open access to all consumers who require a supply of electricity where the maximum power to be made available at any time exceeds one megawatt.]

(3) Where any person, whose premises are situated within the area of supply of a distribution licensee, (not being a local authority engaged in the business of distribution of electricity before the appointed date) requires a supply of electricity from a generating company or any licensee other than such distribution licensee, such person may, by notice, require the distribution licensee for wheeling such electricity in accordance with regulations made by the State Commission and the duties of the distribution licensee with respect to such supply shall be of a common carrier providing non-discriminatory open access.

(4) Where the State Commission permits a consumer or class of consumers to receive supply of electricity from a person other than the distribution licensee of his area of supply, such consumer shall be liable to pay an additional surcharge on the charges of wheeling, as may be specified by the State Commission, to meet the fixed cost of such distribution licensee arising out of his obligation to supply.

(5) Every distribution licensee shall, within six months from the appointed date or date of grant of licence, whichever is earlier, establish a forum for redressal of grievances of the consumers in accordance with the guidelines as may be specified by the State Commission.

(6) Any consumer, who is aggrieved by non-redressal of his grievances under sub-section (5), may make a representation for the redressal of his grievance to an authority to be known as Ombudsman to be appointed or designated by the State Commission.

(7) The Ombudsman shall settle the grievance of the consumer within such time and in such manner as may be specified by the State Commission.

(8) The provisions of sub-sections (5), (6) and (7) shall be without prejudice to right which the consumer may have apart from the rights conferred upon him by those sub-sections.

**43. Duty to supply on request.**—(1) <sup>2</sup>[Save as otherwise provided in this Act, every distribution] licensee, shall, on an application by the owner or occupier of any premises, give supply of electricity to such premises, within one month after receipt of the application requiring such supply:

Provided that where such supply requires extension of distribution mains, or commissioning of new sub-stations, the distribution licensee shall supply the electricity to such premises immediately after such extension or commissioning or within such period as may be specified by the Appropriate Commission:

Provided further that in case of a village or hamlet or area wherein no provision for supply of electricity exists, the Appropriate Commission may extend the said period as it may consider necessary for electrification of such village or hamlet or area.

<sup>3</sup>[*Explanation.*—For the purposes of this sub-section, “application” means the application complete in all respects in the appropriate form, as required by the distribution licensee, along with documents showing payment of necessary charges and other compliances.]

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1. Ins. by Act 57 of 2003, s. 3 (w.e.f. 27-1-2004).

2. Subs. by Act 26 of 2007, s. 8, for “Every distribution” (w.e.f. 15-6-2007).

3. Ins. by s. 8, *ibid.* (w.e.f. 15-6-2007).

(2) It shall be the duty of every distribution licensee to provide, if required, electric plant or electric line for giving electric supply to the premises specified in sub-section (1):

Provided that no person shall be entitled to demand, or to continue to receive, from a licensee a supply of electricity for any premises having a separate supply unless he has agreed with the licensee to pay to him such price as determined by the Appropriate Commission.

(3) If a distribution licensee fails to supply the electricity within the period specified in sub-section (1), he shall be liable to a penalty which may extend to one thousand rupees for each day of default.

**44. Exceptions from duty to supply electricity.**—Nothing contained in section 43 shall be taken as requiring a distribution licensee to give supply of electricity to any premises if he is prevented from so doing by cyclone, floods, storms or other occurrences beyond his control.

**45. Power to recover charges.**—(1) Subject to the provisions of this section, the prices to be charged by a distribution licensee for the supply of electricity by him in pursuance of section 43 shall be in accordance with such tariffs fixed from time to time and conditions of his licence.

(2) The charges for electricity supplied by a distribution licensee shall be—

(a) fixed in accordance with the methods and the principles as may be specified by the concerned State Commission;

(b) published in such manner so as to give adequate publicity for such charges and prices.

(3) The charges for electricity supplied by a distribution licensee may include—

(a) a fixed charge in addition to the charge for the actual electricity supplied;

(b) a rent or other charges in respect of any electric meter or electrical plant provided by the distribution licensee.

(4) Subject to the provisions of section 62, in fixing charges under this section a distribution licensee shall not show undue preference to any person or class of persons or discrimination against any person or class of persons.

(5) The charges fixed by the distribution licensee shall be in accordance with the provisions of this Act and the regulations made in this behalf by the concerned State Commission.

**46. Power to recover expenditure.**—The State Commission may, by regulations, authorise a distribution licensee to charge from a person requiring a supply of electricity in pursuance of section 43 any expenses reasonably incurred in providing any electric line or electrical plant used for the purpose of giving that supply.

**47. Power to require security.**—(1) Subject to the provisions of this section, a distribution licensee may require any person, who requires a supply of electricity in pursuance of section 43, to give him reasonable security, as may be determined by regulations, for the payment to him of all monies which may become due to him—

(a) in respect of the electricity supplied to such persons; or

(b) where any electric line or electrical plant or electric meter is to be provided for supplying electricity to such person, in respect of the provision of such line or plant or meter,

and if that person fails to give such security, the distribution licensee may, if he thinks fit, refuse to give the supply of electricity or to provide the line or plant or meter for the period during which the failure continues.

(2) Where any person has not given such security as is mentioned in sub-section (1) or the security given by any person has become invalid or insufficient, the distribution licensee may, by notice, require that person, within thirty days after the service of the notice, to give him reasonable security for the

payment of all monies which may become due to him in respect of the supply of electricity or provision of such line or plant or meter.

(3) If the person referred to in sub-section (2) fails to give such security, the distribution licensee may, if he thinks fit, discontinue the supply of electricity for the period during which the failure continues.

(4) The distribution licensee shall pay interest equivalent to the bank rate or more, as may be specified by the concerned State Commission, on the security referred to in sub-section (1) and refund such security on the request of the person who gave such security.

(5) A distribution licensee shall not be entitled to require security in pursuance of clause (a) of sub-section (1) if the person requiring the supply is prepared to take the supply through a pre-payment meter.

**48. Additional terms of supply.**—A distribution licensee may require any person who requires a supply of electricity in pursuance of section 43 to accept—

(a) any restrictions which may be imposed for the purpose of enabling the distribution licensee to comply with the regulations made under section 53;

(b) any terms restricting any liability of the distribution licensee for economic loss resulting from negligence of the person to whom the electricity is supplied.

**49. Agreements with respect to supply or purchase of electricity.**—Where the Appropriate Commission has allowed open access to certain consumers under section 42, such consumers, notwithstanding the provisions contained in clause (d) of sub-section (1) of section 62, may enter into an agreement with any person for supply or purchase of electricity on such terms and conditions (including tariff) as may be agreed upon by them.

<sup>1</sup>[**50. The Electricity supply code.**—The State Commission shall specify an electricity supply code to provide for recovery of electricity charges, intervals for billing of electricity charges, disconnection of supply of electricity for non-payment thereof, restoration of supply of electricity, measures for preventing tampering, distress or damage to electrical plant or electrical line or meter, entry of distribution licensee or any person acting on his behalf for disconnecting supply and removing the meter, entry for replacing, altering or maintaining electric lines or electrical plants or meter and such other matters.]

**51. Other businesses of distribution licensees.**—A distribution licensee may, with prior intimation to the Appropriate Commission, engage in any other business for optimum utilisation of its assets:

Provided that a proportion of the revenues derived from such business shall, as may be specified by the concerned State Commission, be utilised for reducing its charges for wheeling:

Provided further that the distribution licensee shall maintain separate accounts for each such business undertaking to ensure that distribution business neither subsidises in any way such business undertaking nor encumbers its distribution assets in any way to support such business:

Provided also that nothing contained in this section shall apply to a local authority engaged, before the commencement of this Act, in the business of distribution of electricity.

*Provisions with respect to electricity traders*

**52. Provisions with respect to electricity trader.**—(1) Without prejudice to the provisions contained in clause (c) of section 12, the Appropriate Commission may, specify the technical requirement, capital adequacy requirement and credit worthiness for being an electricity trader.

(2) Every electricity trader shall discharge such duties, in relation to supply and trading in electricity, as may be specified by the Appropriate Commission.

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1. Subs. by Act 26 of 2007, s. 9, for section 50 (w.e.f. 15-6-2007).

**(TO BE PUBLISHED IN DELHI GAZETTE EXTRAORDINARY PART)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**

**Delhi Electricity Regulatory Commission**

Viniyamak Bhawan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

**Notification**

Delhi

**No. F.17(85)/Engg./DERC/15-16/5109-----** In exercise of the powers conferred by Section 46, 50 read with Section 57, Section 181 of the Electricity Act, 2003 (Act 36 of 2003) and all other powers enabling it in this behalf and after previous publication, the Delhi Electricity Regulatory Commission hereby makes the following Regulations, namely Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017.

**CHAPTER - I  
GENERAL**

**1. Short title, extent and commencement:-**

- (1) These Regulations may be called "Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017".
- (2) These Regulations shall be applicable to all the Distribution Licensees including Deemed Licensees and all consumers in the National Capital Territory of Delhi.
- (3) These Regulations shall come into force from 1.9.2017.

**2. Definitions:-**

In these Regulations, unless the context otherwise requires:-

- (1) "**Act**" means the Electricity Act, 2003, as amended from time to time;
- (2) "**Accredited laboratory**" means a laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL);

- (ii) An undertaking to be given by the consumer to the effect that alteration/addition is as per the prevailing Building Bye-Laws;

### **11. New Electricity Connection:-**

The Licensee shall process the application for new connection, within the time frame as specified in these Regulations

#### **(1) Submission of application along with all documents:-**

- (i) The Applicant shall make application for new connection to the Licensee in the form notified in the Commission's Orders:

Provided that a non-refundable registration cum processing fee as notified in the Commission's Orders shall be levied on the applicant applying connection at Extra High Tension or High Tension voltage level.

- (ii) The applicant can also make application for new connection online on the website of Licensee:

Provided that the applications for new connection for 50 kVA and above, unless any other lower value as may be notified by the Commission from time to time, shall be submitted through online system only.

- (iii) If the Applicant wishes to provide his own meter of approved specifications, he shall explicitly inform the same to the Licensee at the time of making the application.
- (iv) The Licensee shall indicate all the deficiencies in the application form to the applicant in one go only and shall not raise any new deficiency subsequently.
- (v) In case the Licensee fails to intimate the applicant about any deficiencies in his application on the spot or within the stipulated 2 (two) days in case of online application, as the case may be, the application shall be deemed to have been accepted by the Licensee on the date of receipt of the application.

- (vi) In case the applicant fails to remove such defects or fails to inform the Licensee about removal of deficiencies within 30 (thirty) days from the date of receipt of intimation of deficiencies, the application shall stand lapsed and the applicant will have to apply afresh.
- (vii) The application shall be considered to be accepted only on removal of deficiencies as indicated under this Regulation.

**(2) Field Inspection:-**

- (i) In case the application form is complete, the Licensee shall, at the time of receipt of application form, stipulate a date and time for inspection of applicant's premises in mutual consultation with the applicant, giving a written acknowledgement.
- (ii) The date of inspection shall be scheduled within 2 (two) days from the date of acceptance of the application:

Provided that if the applicant wishes to have a different date and time for field inspection, which is beyond the stipulated date & time, the excess time taken by the applicant shall neither be considered for computation of total time taken for release of connection nor for the purpose of compensation:

Provided further that if the applicant wishes, he can get the inspection scheduled on a holiday for the Licensee, on payment of an inspection fee as notified in the Commission's Orders.

- (iii) The Licensee shall conduct field inspection of the premises in the presence of the applicant or his representative on the appointed date and time.
- (iv) The Licensee shall not sanction the load, if upon inspection, the Licensee finds that;

- a. the information as furnished in the application is at variance to the actual position, or
  - b. the installation is defective or
  - c. the energisation would be in violation of any provision of the Act, Electricity Rules, Regulations or any other requirement, if so specified or prescribed by the Commission or Authority under any of their Regulations or Orders.
- (v) The Licensee shall give intimation to the applicant on the spot in writing about the defects/deficiencies, if any, observed during the field inspection.
- (vi) The applicant shall ensure that all defects/deficiencies are removed within 30 (thirty) days from receipt of intimation of defects/ deficiencies.
- (vii) On receipt of information from the applicant about removal of defects/deficiencies, the Licensee shall intimate the applicant about date for re-inspection of the premises of the applicant which shall not be later than 2 (two) days of receipt of information from the applicant about removal of defects/deficiencies.
- (viii) In case the applicant fails to remove such defects/deficiencies or fails to inform the Licensee about removal of defects/deficiencies within 30 days from the date of receipt of intimation of defects/deficiencies, the application shall stand lapsed and the applicant will have to apply afresh:

Provided that the Licensee may grant additional time to the applicant for completion of works, in case the applicant submits a written request for the same, within 30 (thirty) days from the date of receipt of intimation of defects/deficiencies.

- (ix) In case the Licensee fails to carry out field inspection/re-inspection within 2 (two) days from the date of acceptance of application or from the date of receipt of intimation of removal of site defects/deficiencies, the load applied for

connection shall be deemed to have been sanctioned after 2 (two) days from the date of acceptance of the application or the date of receipt of information for removal of defects/deficiencies, as the case may be.

**(3) Load Sanction and Demand Note:-**

- (i) Save as otherwise provided in the Act or these Regulations, the Licensee shall sanction the load as requested by the applicant.
- (ii) The Licensee shall raise the demand note to the applicant, within 2 (two) days of the field inspection subject to rectification of defects/deficiencies, for applicable charges, giving its breakup under the heads such as Service Line cum Development (SLD) charges, Security deposit, security towards pre-payment meter, road restoration charges, reconnection charges, etc. after giving due adjustment for the registration cum processing fee collected, if any, at the time of submission of the application:

Provided that in cases where consumer contribution is required for augmentation of network, the demand note shall be raised by the licensee within 10 (ten) days of the field inspection.

- (iii) The applicant shall make payment within 2 (two) days of the receipt of the demand note.
- (iv) In case the applicant finds difficulty in making the payment within 2(two) days, the applicant may request the Licensee, in writing, for an extension of time for a maximum period of 15 (fifteen) days.
- (v) The Licensee shall be under obligation to energise the connection on receipt of full payment against the demand note subject to the condition that the time extended under sub-regulation (iv) above shall not be counted in working out the total time taken for energisation of connection by Licensee nor the consumer shall be entitled to seek any compensation for such extended period.

**(4) Energisation of Connection:-****(i) Where connection is to be provided from existing distribution system in electrified areas:-**

- a. In cases where road cutting permission or right of way is not required, the Licensee shall energize the connection within 1(one) day from the date of receipt of full payment.
- b. In cases where road cutting permission or right of way is required, the Licensee shall energize the connection within 9(nine) days from the date of receipt of full payment:

Provided that if delay in road cutting permission or right of way is beyond 2(two) days from the date of submission of request by the distribution licensee, such delay shall not be counted in working out the total time taken for energisation of connection by Licensee nor the consumer shall be entitled to seek any compensation for such period.

- c. The total time for providing connection from existing distribution system shall not exceed the time schedule specified under these Regulations.
- d. For the purpose of illustration, the total time taken for release of connection in electrified area from the existing distribution system, where there is no deficiency in the application or during field inspection, shall be as under:

<b>Sl. No.</b>	<b>Description</b>	<b>Time period</b>
(i)	Acceptance of Application	Zero date
(ii)	Field Inspection	Within 2 days of Acceptance of Application

(iii)	Load Sanction and demand note	Within 2 days of Field Inspection
(iv)	Payment of demand note	Within 2 days of raising demand note
(v)	Release of connection, where no RoW or road cutting permission is required	Within 1 day of receipt of payment
	Release of connection, where RoW or road cutting permission is required	Within 9 days of receipt of payment
(vi)	Total time for release of connection where no RoW or road cutting permission is required	Within 7 days of acceptance of application
	Total time for release of connection where RoW or road cutting permission is required	Within 15 days of acceptance of application

(ii) **Connection where system augmentation is required in electrified areas:-**

- a. The Licensee shall not deny new connection as long as the peak load including the load capacity of the new connection on the applicable distribution transformer falls within and up to 90% of the rated capacity of the transformer.
- b. The Licensee shall take appropriate action for augmentation of the capacity, as soon as the peak load on the existing applicable distribution transformer(s) reaches about 70% of its rated capacity.

- c. Subject to sub-clause (a) above, if giving of new connection requires augmentation of distribution system, the Licensee shall inform the applicant about the approximate time frame by which the applied load can be energized. Such time frame shall not exceed the time schedule specified as under:

(i)	Electrified Areas (where extension of line upto five poles is required)	Within 15 days from the date of receipt of full payment against demand note.
(ii)	Electrified Areas (Where extension of lines or augmentation of Distribution Transformation capacity, where peak load of transformer has reached 90% of its rated capacity)	Within 2 months from the date of receipt of full payment against demand note.
(iii)	Electrified Areas (Where new Distribution Transformer is required)	Within 4 months from the date of receipt of payment against demand note
(iv)	Electrified Areas (Where existing 11 KV network needs to be augmented)	Within 6 months from the date of receipt of payment against demand note

(v)	Electrified Areas (Where existing 66/33 kV grid sub-station needs to be augmented)	Within 8 months from the date of receipt of payment against demand note
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Provided that the Licensee may approach the Commission for extension of time specified in specific cases, where magnitude of electrification works is such that it requires more time, duly furnishing the details in support of such request for extension.

(iii) **Connection in Un-electrified areas:-**

- a. The licensee shall upload the updated details of un-electrified areas as on 31<sup>st</sup> March of every year alongwith the geographical map clearly indicating the boundaries of such areas under its licensed area of supply by the end of April of that year:

Provided that the Licensee for the first time shall upload the details of un-electrified areas as on 31.7.2017 alongwith the geographical map clearly indicating the boundaries of such areas under its licensed area of supply:

Provided further that the details of un-electrified areas as on 31.7.2017 shall be uploaded by the Licensee on its website by 31.8.2017 and shall remain on its website unless reviewed by the Commission.

- b. The Licensee shall submit in the Business Plan, details of un-electrified areas under its area of supply and proposal for its electrification during the control period.
- c. The Licensee shall submit alongwith the filing of tariff petition, the detailed plan for electrification of these areas duly taking into account the number of pending applications for service connections, potential for load growth etc.

- d. The Licensee shall ensure that all relevant laws of the land are complied with.
- e. The Licensee shall complete the electrification of un-electrified areas and release the connection within the time schedule specified as under:

(i)	Where connection from nearby existing network is possible	<p>Within 4 months from the date of receipt of approval from the Commission, wherever required, subject to:</p> <p>(i) receipt of service line cum development charges under Regulation 21 from the developer or the applicant as the case may be; and</p> <p>(ii) availability of right of way &amp; land, wherever required.</p>
(ii)	Where new network is to be laid or grid station needs to be established	<p>Within 12 months from the date of receipt of approval from the Commission, wherever required, subject to:</p> <p>(i) receipt of service line cum development charges under Regulation 21 from the developer or the applicant as the case may be; and</p> <p>(ii) availability of right of way &amp; land, wherever required.</p>

Provided that on request of the licensee, the Commission may allow extension of time for electrification works in specific cases, based on the justification and the details furnished by the Licensee:

Provided further that once electrification of such area is completed, the timelines for energisation of connection shall be in accordance with the provisions of these Regulations for energisation of connection in electrified areas.

**(iv) All connections to be energized using bus-bars:-**

- a. If more than one connection in a premises/complex are energized using a single service line or a cable, all such connections shall be energized using the bus-bars only without looping with other meters.
- b. Any existing connection, provided through loop connections, energized prior to 18th April, 2007 (date of notification of Delhi Electricity Supply Code and Performance Standards Regulations, 2007), shall be rectified and re-energized using bus-bars within 6 (six) months from the date of applicability of these Regulations.
- c. The consumer shall have the right to check / verify that the neutral of its meter is connected directly from the bus bar and not in any other manner.
- d. Subject to Sub-Clause (b) above, if it is found that the consumer's meter is energized through neutral looping and not directly from the bus bar, the Licensee shall be liable to pay compensation as specified in Schedule-I of the Regulations.

**(v) Compensation for delay in energizing connection:-**

- a. In case the Licensee fails to provide the connection to an applicant within the prescribed time lines, the Licensee shall be liable to pay the applicant,

compensation as specified in Schedule-I of the Regulations.

- b. For determination of compensation, the time taken for release of connection shall not be considered on account of the following:-
- (i) If at any stage, additional time period is sought by the applicant for reasons to be recorded in writing; or
  - (ii) If the same is on account of reasons such as right of way, acquisition of land, delay in permission for road cutting etc., or occurrence of any force majeure event, over which Licensee has no control and the reasons for the delay are communicated to the applicant within the period specified for energisation; or
  - (iii) If additional time is allowed by the Commission for completion of work.
- c. In case the Licensee fails to provide connection to an applicant after raising a demand note, the Licensee shall pay the applicant, compensation as per Schedule-I of the Regulations:

Provided that the Licensee shall also refund the amount deposited by the applicant against the demand note along with interest as applicable in case of Security Deposit, within 30 (thirty) days from the date load is not sanctioned:

Provided further that if the connection could not be provided after issuance of the demand note for the reasons attributable to the applicant, no compensation shall be payable and the Licensee shall refund the amount deposited by the applicant against the demand note.

(vi) **Electricity Connection based on occupancy as per Regulation 10 (3)(v & vi):-**

- a. The Licensee shall provide the electricity connection to such applicant only through pre-payment meter by charging a refundable security also as notified in the Commission's Orders towards pre-payment meter:  
Provided that if the load demanded by the applicant is more than 45kW, the Licensee may provide the connection through post-paid meter:
- b. The electricity connection shall be valid during the currency of said lease agreement or mutually extended period of lease by the occupier and the owner.
- c. The Licensee shall disconnect the electricity connection on expiry of lease agreement, unless extended.
- d. In case the proof of occupancy is rent receipt alongwith undertaking that the rent receipt is signed by the owner or his authorized representative, the electricity connection shall be disconnected on the request of the owner or his authorized representative:

Provided that notice of at least one month period shall be given by the owner or his authorized representative to the Licensee and the occupier .

- e. At the time of disconnection, if the pre-payment meter is not defective/damaged, the Licensee shall refund the security collected towards pre-payment meter alongwith the balance within 7 (seven) days of disconnection through demand draft or electronic clearance system.

**12. Single point supply:**

- (1) The Licensee shall, if so requested, give single point supply, to the premises with multiple consumers/beneficiaries such as:
  - (i) Multi-storey buildings.
  - (ii) Residential complex developed by any developer.

**CHAPTER - VI**  
**DISCONNECTION AND RECONNECTION**

**50. Grounds for disconnection:-**

The Licensee shall not disconnect the supply of electricity to any consumer except on any one or more of the following grounds:-

- (1) If the consumer defaults in payment of the dues payable to the Licensee within the period stipulated in the notice.
- (2) If the consumer is found to have indulged in theft of electricity.
- (3) If the consumer refuses to allow a licensee or any person duly authorized by the licensee to enter his premises or land in pursuance of the provisions of sub-section (1) or sub-section (2) of Section 163 of the Act.
- (4) If the Licensee is entitled to do so under an agreement with the consumer.
- (5) Failure of consumer to comply for taking effective steps for generating harmonics within permissible limits as per Regulation 8.
- (6) Failure of consumer to make meter accessible as per Regulation 31.
- (7) If the Licensee is mandated to do so by an order of a legal authority, competent to issue such a mandate.
- (8) If the supply of electricity to the consumer is liable to be disconnected as per any of the provisions of the Regulations.

**51. Procedure for Disconnection:-**

- (1) Save as provided otherwise in these Regulations, the Licensee shall not disconnect electricity supply to any consumer without issuing him a disconnection notice, in writing, giving him at least 15 (fifteen) clear days, to be reckoned from the date of serving the same, intimating the consumer about the grounds for disconnection:

Provided that in the case of detection of theft of electricity, the supply of electricity shall be disconnected immediately as provided in subsection (1A) of Section 135 of the Act:

Provided further that in the case of disconnection under:

- (i) Regulation 50 (1), the Licensee may disconnect the supply of electricity on expiry of the notice period.
  - (ii) Regulation 50(5), the provisions of Regulation 8 shall be applicable.
  - (iii) Regulation 50(6), the provisions of Regulation 31 shall be applicable.
  - (iv) Regulation 50(7), the provisions of the Order of the Legal authority shall be applicable.
- (2) The supply shall be disconnected only if the grounds of the disconnection as specified in the notice are not removed or rectified within the notice period.
  - (3) The supply under Regulation 50(1), 50(4), 50(5), 50(6), 50(7) shall not be disconnected on bank holidays or after 12 noon.

**52. Prevention from Unauthorized Reconnection:-**

- (1) The consumer shall not reconnect its supply unauthorizedly from the system of the Licensee or from the live connection of any other consumer.
- (2) In case the consumer indulges in unauthorized reconnection from the system of the Licensee directly, the Licensee may initiate action as per provisions of Section 138 of the Act.
- (3) In case the consumer indulges in unauthorized reconnection from the supply of any other consumer, the Licensee may initiate action as per provisions of unauthorized use of electricity against such consumer who has provided the supply:



**Delhi Electricity Regulatory Commission**  
Viniyamak Bhavan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

F.17(85)/Engg./DERC/2020-21/6908

**Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021  
(Date of Order: 15.04.2021)**

The Delhi Electricity Regulatory Commission in exercise of the powers vested under Regulation 84 and Regulation 87 of Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017, hereby makes the following amendment in its Order dated 31.08.2017 (hereinafter referred to as "the Principal Order").

**1.0 Short title and commencement:**

This Order may be called as Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021 and shall be effective from the date of its issue.

**2.0 Amendment in Clause 2 of the Principal Order:**

Sub-clause (3) and sub clause (4) shall be inserted at the end of Sub-clause (2) of Clause 2 of the Principal Order namely;

*(3) In case of residential buildings, for release of electricity connection the Distribution Licensee shall not insist for Fire Clearance Certificate for the residential building having height upto 15 meters without stilt parking and upto 17.5 meters with stilt parking:*

*4(1) In case the total height of such building is more than 15 meters without stilt parking and more than 17.5 meters with stilt parking, the distribution licensee shall:*

*(i) release the electricity connection in the dwelling units which are within the height of 15 meters without stilt parking and within the height of 17.5 meters with stilt parking of the building, without insisting for Fire Clearance Certificate:*

*(ii) in the dwelling units which are above the height of 15 meters without stilt parking and which are above the height of 17.5 meters with stilt parking of the building, the electricity connection shall not be provided unless the fire clearance certificate has been obtained:*

*Provided that in case such dwelling units above 15 meters without stilt parking and above 17.5 meters with stilt parking of the building indulge in unauthorized connection from the system of licensee or from the live connection of any other consumer, the licensee may initiate an action as per provisions of Section 126, Section 135, Section 138 or any other section as may be applicable of the Electricity Act, 2003 and the electricity connection of such consumer who has provided the supply unauthorisedly, shall be disconnected immediately;*

*4(2) The Distribution Licensee shall inspect such premises periodically.*

**3.0 Amendment in Annexure of the Principal Order:**

(i) The entry No. 3(b) in the Annexure I 'format for application form of new connection' shall be substituted and read as under:

(b)	<i>Where supply is required</i>	<b>Unique Property Identification Code (UPIC)</b>
		<i>House/plot/premise no.</i>
		<i>Street</i>
		<i>Area/colony</i>
		<i>Pin Code</i>
		<i>Telephone No.:</i>
		<i>Mobile:</i> <i>E-mail:</i>

(ii) The clause 5 of the Declaration of Annexure-I shall be substituted and read as under:

*5. That the building has been constructed as per prevalent building Bye-Laws and the fire clearance certificate, if required, is available with the applicant.*

(iii) The clause 7B(ii) of the Declaration of Annexure-I shall be deleted and clause 7B shall be read as under:

**B. Agricultural Consumers**

*i. Certificate of Residence from Block Development Officer;*

(iv) The modified Annexure-I 'format for application form of new connection' is enclosed herewith.

**Sd/-**  
**(Dr. A. K. Ambasht)**  
**Member**

**Sd/-**  
**(Justice S. S. Chauhan)**  
**Chairperson**

## ANNEXURE-I

**Format of application form – New Connection**

Licensee name M/s....

Application No. \_\_\_\_\_

Photograph

1.	Name of the applicant/organization:	
2.	Name of father/mother/spouse/director/partner/trustee:	
3.	Address:	
(a)	For communication	House/plot/premises no.
		Street
		Area/colony
		Pin Code
		Telephone No.: Mobile: E-mail:
(b)	Where supply is required	Unique Property Identification Code (UPIC)
		House/plot/premise no.
		Street
		Area/colony
		Pin Code
(c)	Indicate landmarks (Pole No./Feeder Pillar No./Nearest House No.) to identify the location	Telephone No.: Mobile: E-mail:

4.	Category for Electricity Usage (As per applicable Tariff Schedule)	(i) Domestic Category (ii) Non domestic (iii) Industrial (iv) Agricultural & Mushroom cultivation (v) Public Utilities (vi) DIAL (vii) Advertisement/Hoardings (viii) Charging of E-rickshaw/E-vehicle
Note: the applicant shall refer the applicable tariff schedule for correct tariff category. In case of any clarification, the applicant shall seek help of the licensee.		
5.	Purpose of supply	
6.	Total load applied for (in kW)/ (in kVA)	
7.	Contract Demand applied for (in kW)/ (in kVA)	
8.	PAN No. (For correct deduction of TDS, if any)	
9.	Please indicate whether you want to purchase your own CEA approved meter having additional features as approved by the Commission (Yes/No)	
10.	List of documents attached: (i) Identity proof submitted along with this application form (ii) Proof of ownership or occupancy of premises for which electricity connection is required (iii) If applicant is an organization (tick applicable)	Certificate of incorporation/registration issued by the Registrar
11.	Declaration Form	

Date: \_\_\_\_\_ Signature of the applicant/ authorized signatory along with company seal:  
Place: \_\_\_\_\_ Name: \_\_\_\_\_

### Declaration

I, \_\_\_\_\_ Son/Daughter of \_\_\_\_\_ Resident of \_\_\_\_\_ (hereinafter referred to as "Applicant", which term shall mean and include executors, administrators, heirs, successors and assigns), do hereby swear and declare as under:

Or

The \_\_\_\_\_, a company incorporated under the provisions of the Companies Act, 1956 or as amended, having its registered office at \_\_\_\_\_ (hereinafter referred to as "Applicant", which expression shall, unless repugnant to the context or meaning thereof, include its successors and assigns), through its Authorized representative Mr. \_\_\_\_\_, do hereby swear and declare as under:

Or

A Sole proprietorship/ a partnership firm having its office at \_\_\_\_\_ (hereinafter referred to as the applicant which unless the context otherwise provides includes its successors and assigns), through Mr. \_\_\_\_\_, who is a partner or an authorized representative do hereby swear and declare as under:

THAT the Applicant is a lawful occupant of the premises at \_\_\_\_\_ (hereinafter the "Premises").

THAT the Applicant has requested the licensee to provide a service connection at the above-mentioned premises in the Applicant's name for the purpose mentioned in the application form.

THAT in furnishing the present Declaration, the Applicant has clearly understood that should any of the statements in this declaration prove to be false or incorrect at any later stage, the licensee shall be within his lawful rights to disconnect supply to the premises without any prior notice and proceed to adjust electricity supply dues payable by the applicant against consumer security deposit and /or recover the same in accordance with Law.

THAT the Applicant has complied with all requirements under all statute for the time being in force and the Applicant himself/herself shall be held legally responsible for any issue arising out of any such noncompliance for which the licensee may initiate action in accordance with applicable law.

THAT I, the Applicant hereby agree and undertake:

1. That no objection certificate for seeking electricity connection from the co-owner has been obtained (in case the applicant is not the sole owner of the premises).
2. To indemnify the licensee against all proceedings, claims, demands, costs, damages, expenses that the licensee may incur by reason of a fresh service connection given to the Applicant.
3. That to the best of applicant's knowledge, all electrical works done within the premises are as per Central Electricity Authority (Measures relating to Safety and Electricity Supply) Regulations, 2010 as amended from time to time.
4. That the internal Wiring at the premises has been tested by a Licensed Electrical Contractor/designated officer of the Government# and the test certificate is available with the applicant:

#in case of Government quarters/offices,

5. That the building has been constructed as per prevalent building Bye-Laws and the fire clearance certificate, if required, is available with the applicant.
6. \*That there is a provision of lift in premises and the applicant has obtained the lift fitness certificate from the Electrical Inspector for the lift in the said premises and the same is available with the applicant.

\* Strike out which is not applicable

7. That the applicant has applied for the correct category of tariff as per the applicable tariff schedule. For either of the following categories of connection, the applicant has the relevant documents available with him.

*\*Applicable for selected consumer category*

**A. Industrial (Tick whichever is available)**

- a. (i) Valid Industrial License; or  
 (ii) Factory License; or  
 (iii) Household License; or  
 (iv) Lal Dora Certificate in case of rural village; or  
 (v) Any other document authorizing the applicant to run the industry OR
- b. (i) Occupancy-cum-completion certificate from concerned Municipal Corporation or DDA; or  
 (ii) Consent to Establish from Delhi Pollution Control Committee (DPCC); or  
 (iii) Provisional Industrial License; or  
 (iv) Sanctioned building plan from concerned Municipal Corporation or DDA

**B. Agricultural Consumers**

- i. Certificate of Residence from Block Development Officer; or

**C. Non-domestic for Khokhas and Temporary Structure**

- i. the Bazaar Receipt Number; or
- ii. No Objection Certificate for Khokha/Temporary Structure from concerned Municipal Corporation of Delhi or Delhi Development Authority or any other concerned Land Owning Agency

*Please provide following information in respect of certificate available with the applicant*

*(Certificate No., issuing authority, date of issue, Purpose, validity, if applicable)*

**D. Charging station for electric vehicles**

An undertaking by the applicant that the charging station for electric vehicles is as per the specifications as may be specified by Central Electricity Authority or Bureau of Indian Standards from time to time.

8. \*That the industrial connection is taken based on the documents mentioned in clause 7A(b) above and I shall obtain the valid document as mentioned in clause 7A(a) above within a period of 3 months from issue of electricity connection.

*\*Strike out if not applicable*

9. That above referred applicable documents/certificates indicated at various points are available with me and can be inspected by the Licensee at any time. In case of failure reluctance to produce/allow the inspection of said documents/certificates the licensee may disconnect the connection granted owing to such failure/, reluctance

10. That I shall provide a legible and certified copy of any of above applicable documents to the licensee pursuant to order/request of any government agency, judicial forum or any other authority seeking such information.
11. That my industry/trade has not been declared to be releasing obnoxious hazardous/pollutant by any government agency and that no orders of any Court or judicial authority would be breached by running of my industry/trade or granting any electricity connection to the same. The licensee is indemnified against any loss accrued by the applicant on this account that on an Order issued by a Court of law or judicial authority or any government agency for disconnection of electricity, the licensee may disconnect the supply.
12. That I shall indemnify and hold harmless, the licensee, in case of any injury or incident on account of any fault in electrical work in the premises and the licensee shall not be liable for any mishap or incident occurring at the premises to the applicant on account of any faulty/defective/inferior quality wiring at the premises for which the connection is being applied.
13. To pay the electricity consumption bills and all other charges at the rates set out in the licensee's Tariff Schedule and miscellaneous charges for supply as may be in force from time to time, regularly as and when the same becomes due for payment.
14. To deposit the additional security deposit and additional service line cum development (SLD) charges, if any from time to time based on the prevailing Orders/rules, directions and Regulations of the Commission.
15. To abide by the provisions of the Electricity Act, 2003, all applicable laws, conditions of Supply/Tariff Orders and any other Rules or Regulations as may be notified by the Commission, as applicable from time to time.
16. That licensee shall be at liberty to adjust the electricity consumption charges due/outstanding along with any other charges against the Consumer Security Deposit paid by the Applicant, in the event of termination of the agreement prior to expiry of the contracted period or in case of any contractual default as per provisions of regulations/rules/orders/directions of the Commission.
17. That as per Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017 or as amended from time to time, I shall provide suitable and adequate space for installation of the meter/electrical equipments where the licensee may have ready access to the same.
18. To allow clear and un-encumbered access to the meters for the purpose of meter reading and it's checking etc.
19. That the licensee may disconnect the electric supply under reference, in the event of any default, non-compliance of statutory provisions and in the event of a legally binding directive by Statutory Authority (ies) to effect such an order. This shall be without prejudice to any other rights of the licensee including that of getting its payment as on the date of disconnection.

20. All the above declaration given by the Applicant shall be construed to an Agreement between the licensee and the Applicant.

Signature of the Applicant

Name of the applicant

SIGNED AND DELIVERED

In presence of witness

Name of Witness

THE DELHI MUNICIPAL CORPORATION ACT, 1957

ACT NO. 66 OF 1957

[28th December, 1957.]

An Act to consolidate and amend the law relating to the Municipal Government of Delhi.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

**1. Short title, extent and commencement.**—(1) This Act may be called the Delhi Municipal Corporation Act, 1957.

(2) Except as otherwise provided in this Act, it extends only to Delhi.

(3) The provisions of this Act, except this section which shall come into force at once, shall come into force on such date<sup>1</sup> as the <sup>2</sup>[<sup>3</sup>Central Government]] may, by notification in the Official Gazette, appoints:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

<sup>4</sup>[(1) “Administrator” means the Lieutenant Governor of the National Capital Territory of Delhi;]

<sup>5</sup>[(1A) “annual value” means the annual value of any vacant land or covered space of any building determined under section 116E;]

<sup>6</sup>[<sup>7</sup>[(1B)] “Appellate Tribunal” means an Appellate Tribunal constituted under section 347A;]]

(2) “budget-grant” means the total sum entered on the expenditure side of a budget estimate under a major head and adopted by <sup>8</sup>[<sup>9</sup>the Corporation]] and includes any sum by which such budget-grant may be increased or reduced by transfer from or to other heads in accordance with the provisions of this Act and the regulations made thereunder;

(3) “building” means a house, out-house, stable, latrine, urinal, shed, hut, wall (other than a boundary wall) or any other structure, whether of masonry, bricks, wood, mud, metal or other material but does not include any portable shelter;

(4) “bye-law” means a bye-law made under this Act, by notification in the Official Gazette;

(5) “casual vacancy” means a vacancy occurring otherwise than by efflux of time in the office of a councillor an alderman or in any other elective office;

1. 2nd January, 1958, *vide* notification No. F. 20/3/58/SR (R), dated 31st December, 1957, in respect of S. 2, Chap. II, ss. 54, 55, 56, 57, 58, 59, 89 and 97, Chap. XXIII, ss. 485, 487, 488, 491, 500, 509, 513 and 515, *see* Gazette of India, Extraordinary, Part IV.

15th February, 1958, *vide* notification No. F. 20/3/58/SR (R), dated 11th February, 1958, in respect of S. 510, *see* Gazette of India, Extraordinary, Part IV.

7th April, 1958, *vide* notification No. F. 20/3/58/SR (R), dated 5th April, 1958, in respect of All the provisions of the Act (other than those which have already been brought into force), *see* Gazette of India, Extraordinary, Part IV.

2. Subs. by Act 12 of 2011, s. 2, for “Central Government” (w.e.f. 13-1-2012).

3. Subs. by Act 10 of 2022, s. 2, for “Government” (w.e.f. 22-5-2022).

4. Subs. by Act 67 of 1993, s. 2, for clause (1) (w.e.f. 1-10-1993).

5. Ins. Delhi Act 6 of 2003, s. 3 (w.e.f. 1-8-2003).

6. Ins. by Act 42 of 1984, s. 2 (w.e.f. 10-12-1985).

7. Clause (1A) re-numbered as clause (1B) by Delhi Act 6 of 2003, s. 3 (w.e.f. 1-8-2003).

8. Subs. by Act 12 of 2011, s. 2, for “the Corporation” (w.e.f. 13-1-2012).

9. Subs. by Act 10 of 2022, s. 2, for “a Corporation” (w.e.f. 22-5-2022).

(b) any electric wire for lighting such lamp;

(c) any post, pole, standard, stay, strut, bracket or other contrivance for carrying, suspending or supporting any electric wire or lamp.

(2) No person shall wilfully or negligently extinguish the light of any lamp set up in any public street or any public place.

(3) If any person wilfully or through negligence or accident breaks, or causes any damage to, any of the things described in sub-section (1), he shall in addition to any penalty to which he may be subjected under this Act, pay the expenses of repairing the damage so done by him.

## CHAPTER XVI

### BUILDING REGULATIONS

<sup>1</sup>[330A. **General superintendence, etc., of the** <sup>2</sup>[**Central Government**]].—Notwithstanding anything contained in any other provision of this Act, the Commissioner shall exercise his powers and discharge his functions under this Chapter, under the general superintendence, direction and control of the <sup>4</sup> <sup>5</sup>[**Central Government**]].]

**331. Definition.**—In this Chapter, unless the context otherwise requires, the expression “to erect a building” means—

(a) to erect a new building on any site whether previously built upon or not;

(b) tore-erect.—

(i) any building of which more than one-half of the cubical contents above the level of the plinth have been pulled down, burnt or destroyed, or

(ii) any building of which more than one-half of the superficial area of the external walls above the level of the plinth has been pulled down, or

(iii) any frame building of which more than half of the number of the posts or beams in the external walls have been pulled down;

(c) to convert into a dwelling house any building or any part of a building not originally constructed for human habitation or, if originally so constructed, subsequently appropriated for any other purpose;

(d) to convert into more than one dwelling house a building originally constructed as one dwelling house only;

(e) to convert into a place of religious worship or into a sacred building any place or building not originally constructed for such purpose;

(f) to roof or cover an open space between walls or buildings to the extent of the structure which is formed by the roofing or covering of such space;

(g) to convert two or more tenements in a building into a greater or lesser number;

(h) to convert into a stall, shop, warehouse or godown, stable, factory or garage any building not originally constructed for use as such or which was not so used before the change;

(i) to convert a building which when originally constructed was legally exempt from the operations of any building regulations contained in this Act or in any bye-laws made thereunder or in any other law, into a building which had it been originally erected in its converted form, would have been subject to such building regulations;

1. Ins. by Act 67 of 1993, s. 98 (w.e.f 1-10-1993).

2. Subs. by Delhi Act 12 of 2011, s. 2 “the Corporation” (w.e.f. 13-1-2012).

3. Subs. by Act 10 of 2022, s. 2, for “a Corporation” (w.e.f. 22-5-2022).

4. Subs. by Delhi Act 12 of 2011, s. 2 “ Central Government” (w.e.f. 13-1-2012).

5. Subs. by Act 10 of 2022, s. 2, for “Government” (w.e.f. 22-5-2022).

(j) to convert into or use as dwelling house any building which has been discontinued as or appropriated for any purpose other than a dwelling house.

**332. Prohibition of building without sanction.**—No person shall erect or commence to erect any building, or execute any of the works specified in section 334 except with the previous sanction of the Commissioner, not otherwise than in accordance with the provisions of this Chapter and of the bye-laws made under this Act in relation to the erection of buildings or execution of works.

**333. Erection of building.**—(1) Every person who intends to erect a building shall apply for sanction by giving notice in writing of his intention to the Commissioner in such form and containing such information as may be prescribed by bye-laws made in this behalf.

(2) Every such notice shall be accompanied by such documents and plans as may be so prescribed.

**334. Applications for additions to, or repairs of, buildings.**—(1) Every person who intends to execute any of the following works, that is to say—

(a) to make any addition to a building;

(b) to make any alteration or repairs to a building involving the removal or re-erection of any external or partly wall thereof or of any wall which supports the roof thereof to an extent exceeding one-half of such wall above the plinth level, such half to be measured in superficial feet;

(c) to make any alteration or repairs to a frame building involving the removal or re-erection of more than one-half of the posts in any such wall thereof as aforesaid; or involving the removal or re-erection of any such wall thereof as aforesaid to an extent exceeding one-half of such wall above plinth level, such half to be measured in superficial feet;

(d) to make any alteration in a building involving—

(i) the sub-division of any room in such building so as to convert the same into two or more separate rooms, or

(ii) the conversion of any passage or space in such building into a room or rooms;

(e) to repair, remove, construct, reconstruct or make any addition to or structural alteration in any portion of a building abutting on a street which stands within the regular line of such street;

(f) to close permanently any door or window in an external wall;

(g) to remove or reconstruct the principal staircase or to alter its position;

shall apply for sanction by giving notice in writing of his intention to the Commissioner in such form and containing such information as may be prescribed by bye-laws made in this behalf.

(2) Every such notice shall be accompanied by such documents and plans as may be so prescribed.

**335. Conditions of valid notice.**—(1) A person giving the notice required by section 333 shall specify the purpose for which it is intended to use the building to which such notice relates; and a person giving the notice required by section 334 shall specify whether the purpose for which the building is being used is proposed or likely to be changed by the execution of the proposed work.

(2) No notice shall be valid until the information required under sub-section (1) and any further information and plans which may be required by bye-laws made in this behalf have been furnished to the satisfaction of the Commissioner along with the notice.

**336. Sanction or refusal of building or work.**—(1) The Commissioner shall sanction the erection of a building or the execution of a work unless such building or work would contravene any of the provisions of sub-section (2) of this section or the provisions of section 340.

(2) The grounds on which the sanction of a building or work may be refused shall be the following, namely:—

(a) that the building or work or the use of the site for the building or work or any of the particulars comprised in the site plan, ground plan, elevation, section or specification would contravene the provisions of any bye-law made in this behalf or of any other law or rule, bye-law or order made under such other law;

(b) that the notice for sanction does not contain the particulars or is not prepared in the manner required under the bye-laws made in this behalf;

(c) that any information or documents required by the Commissioner under this Act or any bye-laws made thereunder has or have not been duly furnished;

(d) that in cases falling under section 312, lay-out plans have not been sanctioned in accordance with section 313;

(e) that the building or work would be an encroachment on Government land or land vested in the Corporation;

(f) that the site of the building or work does not abut on a street or projected street and that there is no access to such building or work from any such street by a passage or path-way appertaining to such site.

(3) The Commissioner shall communicate the sanction to the person who has given the notice; and where he refuses sanction on any of the grounds specified in sub-section (2) or under section 340 he shall record a brief statement of his reasons for such refusal and communicate the refusal along with the reasons therefor to the person who has given the notice.

(4) The sanction or refusal as aforesaid shall be communicated in such manner as may be specified in the bye-laws made in this behalf.

**337. When building or work may be proceeded with.**—(1) Where within a period of sixty days, or in cases falling under clause (b) of section 331 within a period of thirty days, after the receipts of any notice under section 333 or section 334 or of the further information, if any, required under section 335 the Commissioner does not refuse to sanction the building or work or upon refusal, does not communicate the refusal to the person who has given the notice, the Commissioner shall be deemed to have accorded sanction to the building or work and the person by whom the notice has been given shall be free to commence and proceed with the building or work in accordance with his intention as expressed in the notice and the documents and plans accompanying the same:

Provided that if it appears to the Commissioner that the site of the proposed building or work is likely to be affected by any scheme of acquisition of land for any public purpose or by any proposed regular line of a public street or extension, improvement, widening or alteration of any street, the Commissioner may withhold sanction of the building or work for such period not exceeding three months as he deems fit and the period of sixty days or as the case may be, the period of thirty days specified in this sub-section shall be deemed to commence from the date of the expiry of the period for which the sanction has been withheld.

(2) Where a building or work is sanctioned or is deemed to have been sanctioned by the Commissioner under sub-section (1), the person who has given the notice shall be bound to erect the building or execute the work in accordance with such sanction but not so as to contravene any of the provisions of this Act or any other law or of any bye-law made thereunder.

(3) If the person or anyone lawfully claiming under him does not commence the erection of the building or the execution of the work within one year of the date on which the building or work is sanctioned or is deemed to have been sanctioned, he shall have to give notice under section 333 or, as the case may be, under section 334 for fresh sanction of the building or the work and the provisions of this section shall apply in relation to such notice as they apply in relation to the original notice.

(4) Before commencing the erection of a building or execution of a work within the period specified in sub-section (3), the person concerned shall give notice to the Commissioner of the proposed date of the commencement of the erection of the building or the execution of the work:

Provided that if the commencement does not take place within seven days of the date so notified, the notice shall be deemed not to have been given and a fresh notice shall be necessary in this behalf.

**338. Sanction accorded under misrepresentation.**—If at any time after the sanction of any building or work has been accorded, the Commissioner is satisfied that such sanction was accorded in consequence of any material misrepresentation or fraudulent statement contained in the notice given or information further under sections 333, 334 and 335, he may be order in writing cancel for reasons to be recorded such sanction and any building or work commenced, erected or done shall be deemed to have been commenced, erected or done without such sanction:

Provided that before making any such order the Commissioner shall give reasonable opportunity to the person affected as to why such order should not be made.

**339. Buildings at corners of streets.**—The Commissioner may require any building intended to be erected at the corner of two streets to be rounded off or splayed or cut off to such height and to such extent as he may determine, and may acquire such portion of the site at the corner as he may consider necessary for public convenience or amenity.

**340. Provisions as to buildings and works on either side of new streets.**—(1) The erection of any building on either side of a new street may be refused by the Commissioner unless and until such new street has been levelled, and wherever in the opinion of the Commissioner practicable, metalled or paved, drained, lighted and laid with a water main to his satisfaction.

(2) The erection of any such building or the execution of any such work may be refused by the Commissioner if such building or any portion thereof or such work comes within the regular line of any street, the position and direction of which has been laid down by the Commissioner but which has not been actually constructed or if such building or any portion thereof or such work is in contravention of any building or any other scheme or plan prepared under this Act or any other law for the time being in force.

**341. Period for completion of building or work.**—The Commissioner, when sanctioning the erection of a building or execution of a work, shall specify a reasonable period after the commencement of the building or work within which the building or work is to be completed and if the building or work is not completed within the period so specified, it shall not be continued thereafter without fresh sanction obtained in the manner hereinbefore provided, unless the Commissioner on application made therefor has allowed an extension of that period.

**342. Prohibition against use of inflammable materials for building, etc., without permission.**—In such areas as may be specified by bye-laws made in this behalf, no roof, verandah, pandal or wall of a building or no shed or fence shall be constructed or reconstructed or cloth, grass leaves, mats or other inflammable materials except with the written permission of the Commissioner, nor shall any such roof, verandah, pandal, wall, shed or fence constructed or reconstructed in any year be retained in a subsequent year except with fresh permission obtained in this behalf.

<sup>1</sup>[**343. Order of demolition and stoppage of buildings and works in certain cases and appeal.**—(1) Where the erection of any building or execution of any work has been commenced, or is being carried on, or has been completed without or contrary to the sanction referred to in section 336 or in contravention of any condition subject to which such sanction has been accorded or in contravention of any of the provisions of this Act or bye-laws made thereunder, the Commissioner may, in addition to any other action that may be taken under this Act, make an order directing that such erection or work shall be demolished by the person at whose instance the erection or work has been commenced or is being carried on or has been completed, within such period, (not being less than five days and more than fifteen days from the date on which a copy of the order of demolition with a brief statement of the reasons therefor has been delivered to that person), as may be, specified in the order of demolition:

Provided that no order of demolition shall be made unless the person has been given by means of a notice served in such manner as the Commissioner may think fit, a reasonable opportunity of showing cause why such order shall not be made:

Provided further that where the erection or work has not been completed, the Commissioner may by the same order or by a separate order, whether made at the time of the issue of the notice under the first

1. Subs. by Act 42 of 1961, s. 16, for section 343 (w.e.f. 12-9-1961).

proviso or at any other time, direct the person to stop the erection or work until the expiry of the period within which any appeal against the order of demolition, if made, may be preferred under sub-section (2).

(2) Any person aggrieved by an order of the Commissioner made under sub-section (1) may prefer an appeal against the order to <sup>1</sup>[the Appellate Tribunal] within the period specified in the order for the demolition of the erection or work to which it relates.

(3) Where an appeal is preferred under sub-section (2) against an order of demolition, <sup>2</sup>[the Appellate Tribunal may, subject to the provisions of sub-section (3) of section 347C,] stay the enforcement of that order on such terms, if any, and for such period, as it may think fit:

Provided that where the erection of any building or execution of any work has not been completed at the time of the making of the order of demolition, no order staying the enforcement of the order of demolition shall be made by <sup>3</sup>[the Appellate Tribunal, unless security, sufficient in the opinion of the said Tribunal], has been given by the appellant for not proceeding, with such erection or work pending the disposal of the appeal.

(4) <sup>4</sup>[No court] shall entertain any suit, application or other proceeding for injunction or other relief against the Commissioner to restrain him from taking any action or making any order in pursuance of the provisions of this section.

(5) <sup>5</sup>[Subject to an order made by the Administrator on appeal under section 347D, every order made by the Appellate Tribunal on appeal under this section, and subject to the orders of the Administrator and the Appellate Tribunal on appeal] the order of demolition made by the Commissioner shall be final and conclusive.

(6) Where no appeal has been preferred against an order of demolition made by the Commissioner under sub-section (1) or where an order of demolition made by the Commissioner under that sub-section <sup>6</sup>[has been confirmed on appeal, whether with or without variation, by the Appellate Tribunal in a case where no appeal has been preferred against the order of the Appellate Tribunal, and by the Administrator in a case where an appeal has been preferred against the order of the Appellate Tribunal] the person against whom the order has been made shall comply with the order within the period specified therein, or as the case may be, within the period, if any, fixed by <sup>7</sup>[the Appellate Tribunal or the Administrator] on appeal and on the failure of the person to comply with the order within such period, the Commissioner may himself cause the erection or the work to which the order relates to be demolished and the expenses of such demolition shall be recoverable from such person as an arrear of tax under this Act].

**344. Order of stoppage of buildings or works in certain cases.**—(1) Where the erection of any building or execution of any work has been commenced or is being carried on (but has not been completed) without or contrary to the sanction referred to in section 336 or in contravention of any condition subject to which such sanction has been accorded or in contravention of any provisions of this Act or bye-laws made thereunder, the Commissioner may in addition to any other action that may be taken under this Act, by order require the person at whose instance the building or the work has been commenced or is being carried on to stop the same forthwith.

(2) <sup>8</sup>[If an order made by the Commissioner under section 343 or under sub-section (1) of this section directing any person to stop the erection of any building or execution of any work is not complied with,] the Commissioner may require any police officer to remove such person and all his assistants and workmen from the premises <sup>9</sup>[or to seize any construction material, tool, machinery, scaffolding or other things used

1. Subs. by Act 42 of 1984, s. 3, for “the court of the district judge of Delhi” (w.e.f. 10-2-1986).

2. Subs. by s. 3, *ibid.*, for “the court of the district judge may” (w.e.f. 10-2-1986).

3. Subs. by Act 42 of 1984, s. 3, for “the court of the district judge unless security, sufficient in the opinion of the court” (w.e.f. 10-2-1986).

4. Subs. by s. 3, *ibid.*, for “Save as provided in this section, no court” (w.e.f. 10-2-1986).

5. Subs. by s. 3, *ibid.*, for certain words (w.e.f. 10-2-1986).

6. Subs. by s. 3, *ibid.*, for “has been confirmed on appeal, whether with or without variation” (w.e.f. 10-2-1986).

7. Subs. by s. 3, *ibid.*, for “the court of the district judge” (w.e.f. 10-2-1986).

8. Subs. by Act 42 of 1961, s. 17, for “If such order is not complied with forthwith” (w.e.f. 12-9-1961).

9. Ins. by Act 42 of 1984, s. 4 (w.e.f. 10-2-1986).

in the erection of any building or execution of any work] within such time as may be specified in the requisition and such police officer shall comply with the requisition accordingly.

<sup>7</sup>[(2A) Any of the things caused to be seized by the Commissioner under subsection (2) shall be disposed of by him in the manner specified in section 326.]

(3) After the requisition under sub-section (2) has been complied with, the Commissioner may, if he thinks fit, depute by a written order a police officer or a municipal officer or other municipal employee to watch the premises in order to ensure that the erection of the building or the execution of the work is not continued.

(4) Where a police officer or a municipal officer or other municipal employee has been deputed under sub-section (3) to watch the premises, the cost of such deputation shall be paid by the person at whose instance such erection or execution is being continued or to whom notice under sub-section (1) was given and shall be recoverable from such person as an arrear of tax under this Act.

**345. Power of Commissioner to require alteration of work.**—(1) The Commissioner may at any time during the erection of any building or execution of any work or at any time <sup>1</sup>[after the completion thereof, by a written notice of not less than seven days], specify any matter in respect of which such erection or execution is without or contrary to the sanction referred to in section 336 or is in contravention of any condition of such sanction or any of the provisions of this Act or any bye-laws made thereunder and require the person who give the notice under section 333 or section 334 or the owner of such building or work either—

(a) to make such alterations as may be specified in the said notice with the object of bringing the building or work in conformity with the said sanction, condition or provisions, or

(b) to show cause why such alterations should not be made, within a period stated in the notice.

(2) If the person or the owner does not show cause as aforesaid, he shall be bound to make the alterations specified in the notice.

(3) If the person or the owner shows cause as aforesaid, the Commissioner shall by an order either cancel the notice issued under sub-section (1) or confirm the same subject to such modifications as he thinks fit.

<sup>2</sup>**345A. Power to seal unauthorised constructions.**—(1) It shall be lawful for the Commissioner, at any time, before or after making an order of demolition under section 343 or of the stoppage of the erection of any building or execution of any work under section 343 or under section 344, to make an order directing the sealing of such erection or work or of the premises in which such erection or work is being carried on or has been completed in the manner prescribed by rules, for the purpose of carrying out the provisions of this Act, or for preventing any dispute as to the nature and extent of such erection or work.

(2) Where any erection or work or any premises in which any erection or work is being carried on, has or have been sealed, the Commissioner may, for the purpose of demolishing such erection or work in accordance with the provisions of this Act, order such seal to be removed.

(3) No person shall remove such seal except—

(a) under an order made by the Commissioner under sub-section (2); or

(b) under an order of an Appellate Tribunal or the Administrator, made in an appeal under this Act.]

**346. Completion certificates.**—(1) Every person who employs a licensed architect or engineer or a person approved by the Commissioner to design or erect a building or execute any work shall, within one month after the completion of the erection of the building or execution of the work, deliver or send or cause to be delivered or sent to the Commissioner a notice in writing of such completion accompanied by a certificate in the form prescribed by bye-laws made in this behalf and shall give to the Commissioner all necessary facilities for the inspection of such building or work.

1. Subs. by Act 42 of 1984, s. 5, for “within three months after the completion thereof, by a written notice” (w.e.f. 10-12-1985).

2. Ins. by s. 6, *ibid.* (w.e.f. 10-2-1986).

(2) No person shall occupy or permit to be occupied any such building or use or permit to be used any building or a part thereof effected by any such work until permission has been granted by the Commissioner in this behalf in accordance with bye-laws made under this Act:

Provided that if the Commissioner fails within a period of thirty days after the receipt of the notice of completion to communicate his refusal to grant such permission, such permission shall be deemed to have been granted.

**347. Restrictions on user of buildings.**—No person shall, without the written permission of the Commissioner, or otherwise than in conformity with the conditions, if any, of such permission—

(a) use or permit to be used for human habitation any part of a building not originally erected or authorised to be used for that purpose or not used for that purpose before any alteration has been made therein by any work executed in accordance with the provisions of this Act and of the bye-laws made thereunder;

(b) change or allow the change of the use of any land or building;

(c) convert or allow the conversion of one kind of tenement into another kind.

<sup>1</sup>[347A. Appellate Tribunal.—(1) The <sup>2</sup>[Government] shall, by notification in the Official Gazette, constitute one or more Appellate Tribunals with headquarters at Delhi, for deciding appeals preferred under section 343 or section 347B.

(2) An Appellate Tribunal shall consist of one person to be appointed by the <sup>2</sup>[Central <sup>3</sup>[Government]] on such terms and conditions of service as may be prescribed by rules.

(3) A person shall not be qualified for appointment as the presiding officer of an Appellate Tribunal unless he is, or has been, a district judge or an additional district judge or has, for at least ten years, held a judicial office in India.

(4) The <sup>2</sup>[Government] may, if it so thinks fit, appoint one or more persons having special knowledge of, or experience in, the matters involved in such appeals, to act as assessors to advise the Appellate Tribunal in the proceedings before it, but no advice of the assessors shall be binding on the Appellate Tribunal.

(5) The <sup>2</sup>[Government] shall, by notification in the Official Gazette, define the territorial limits within which an Appellate Tribunal shall exercise its jurisdiction, and where different Appellate Tribunals have jurisdiction over the same territorial limits, the <sup>2</sup>[Government] shall also provide for the distribution and allocation of work to be performed by such Tribunals.

(6) For the purpose of enabling it to discharge its functions under this Act, every Appellate Tribunal shall have a Registrar and such other staff on such terms and conditions of service as may be prescribed by rules:

Provided that the Registrar and staff may be employed jointly for all or any number of such Tribunals in accordance with the rules.

**347B. Appeals against certain orders or notices issued under the Act.**—(1) Any person aggrieved by any of the following orders made or notices issued under this Act, may prefer an appeal against such order or notice to the Appellate Tribunal, namely:—

(a) an order according or disallowing sanction to a lay-out plan under section 313;

(b) an order directing the alteration or demolition of any street under section 314;

(c) a notice under sub-section (1) of section 315;

(d) a notice under sub-section (2) of section 317;

1. Ins. by Act 42 of 1984, s. 7 (w.e.f. 10-2-1986).

2. Subs. by Delhi Act 12 of 2011, s. 2, for “Central Government” (w.e.f. 13-1-2012).

## THE DELHI DEVELOPMENT ACT, 1957

ACT NO. 61 OF 1957

[27th December, 1957.]

An Act to provide for the development of Delhi according to plan and for matters ancillary thereto.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

CHAPTER I  
PRELIMINARY

**1. Short title, extent and commencement.**—(1) This Act may be called the Delhi Development Act, 1957.

(2) It extends to the whole of the <sup>1</sup>[National Capital Territory of Delhi].

(3) It shall come into force on such date<sup>2</sup> as the Central Government may, by notification in the Official Gazette, appoint.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “amenity” includes road, water supply, street lighting, drainage, sewerage, public works and such other convenience as the Central Government may, by notification in the Official Gazette, specify to be an amenity for the purposes of this Act;

(b) “building” includes any structure or erection or part of a structure or erection which is intended to be used for residential, industrial, commercial or other purposes, whether in actual use or not;

(c) “building operations” includes rebuilding operations, structural alterations of or additions to buildings and other operations normally undertaken in connection with the construction of buildings;

(d) “development” with its grammatical variations means the carrying out of building, engineering, mining or other operations in, on, over or under land or the making of any material change in any building or land and includes redevelopment;

(e) “development area” means any area declared to be a development area under sub-section (1) of section 12;

(f) “engineering operations” includes the formation or laying out of means of access to a road or the laying out of means of water supply;

(g) “means of access” includes any means of access whether private or public, for vehicles or for foot passengers, and includes a road;

(h) “regulation” means a regulation made under this Act by the Delhi Development Authority constituted under section 3;

(i) “rule” means a rule made under this Act by the Central Government;

(j) “to erect” in relation to any building includes—

(i) any material alteration or enlargement of any building,

(ii) the conversion by structural alteration into a place for human habitation of any building not originally constructed for human habitation,

(iii) the conversion into more than one place for human habitation of a building originally constructed as one such place,

1. Subs. by Act 36 of 1996, s. 2, for “Union territory of Delhi” (w.e.f. 21-12-1996).

2. 30th December, 1957, vide notification No. S. R. O. 120, dated 30th December, 1957, see Gazette of India, Extraordinary, Part. II, sec. 3.

## CHAPTER III

## MASTER PLAN AND ZONAL DEVELOPMENT PLANS

**7. Civic survey of, and master plan for, Delhi.**—(1) The Authority shall, as soon as may be, carry out a civic survey of, and prepare a master plan for, Delhi.

(2) The master plan shall—

(a) define the various zones into which Delhi may be divided for the purposes of development and indicate the manner in which the land in each zone is proposed to be used (whether by the carrying out thereon of development or otherwise) and the stages by which any such development shall be carried out; and

(b) serve as a basic pattern of frame-work within which the zonal development plans of the various zones may be prepared.

<sup>1</sup>[(3) The master plan may provide for any other matter which is necessary for the proper development of Delhi.]

**8. Zonal development plans.**—(1) Simultaneously with the preparation of the master plan or as soon as may be thereafter, the Authority shall proceed with the preparation of a zonal development plan for each of the zones into which Delhi may be divided.

(2) A zonal development plan may—

(a) contain a site-plan and use-plan for the development of the zone and show the approximate locations and extents of land-uses proposed in the zone for such things as public buildings and other public works and utilities, roads, housing, recreation, industry, business, markets, schools, hospitals and public and private open spaces and other categories of public and private uses;

(b) specify the standards of population density and building density;

(c) show every area in the zone which may, in the opinion of the Authority, be required or declared for development or redevelopment; and

(d) in particular, contain provisions regarding all or any of the following matters, namely:—

(i) the division of any site into plots for the erection of buildings;

(ii) the allotment or reservation of land for roads, open spaces, gardens, recreation grounds, schools, markets and other public purposes;

(iii) the development of any area into a township or colony and the restrictions and conditions subject to which such development may be undertaken or carried out;

(iv) the erection of buildings on any site and the restrictions and conditions in regard to the open spaces to be maintained in or around buildings and height and character of buildings;

(v) the alignment of buildings on any site;

(vi) the architectural features of the elevation or front age of any building to be erected on any site;

(vii) the number of residential buildings which may be erected on any plot or site;

(viii) the amenities to be provided in relation to any site or buildings on such site whether before or after the erection of buildings and the person or authority by whom or at whose expense such amenities are to be provided;

(ix) the prohibitions or restrictions regarding erection of shops, workshops, warehouses or factories or buildings of a specified architectural feature or buildings designed for particular purposes in the locality;

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1. Ins. by Act 56 of 1963, s. 6 (w.e.f. 30-12-1963).

(x) the maintenance of walls, fences, hedges or any other structural or architectural construction and the height at which they shall be maintained;

(xi) the restrictions regarding the use of any site for purposes other than erection of buildings; and

(xii) any other matter which is necessary for the proper development of the zone or any area thereof according to plan and for preventing buildings being erected haphazardly in such zone or area.

**9. Submission of plans to the Central Government for approval.**—(1) In this section and in sections 10, 11, 12 and 14 the word “plan” means the master plan as well as the zonal development plan for a zone.

(2) Every plan shall, as soon as may be after its preparation, be submitted by the Authority to the Central Government for approval and that Government may either approve the plan without modifications or with such modifications as it may consider necessary or reject the plan with directions to the Authority to prepare a fresh plan according to such directions.

**10. Procedure to be followed in the preparation and approval of plans.**—(1) Before preparing any plan finally and submitting it to the Central Government for approval, the Authority shall prepare a plan in draft and publish it by making a copy thereof available for inspection and publishing a notice in such form and manner as may be prescribed by rules made in this behalf inviting objections and suggestions from any person with respect to the draft plan before such date as may be specified in the notice.

(2) The Authority shall also give reasonable opportunities to every local authority within whose local limits any land touched by the plan is situated, to make any representation with respect to the plan.

(3) After considering all objections, suggestions and representations that may have been received by the Authority, the Authority shall finally prepare the plan and submit it to the Central Government for its approval.

(4) Provisions may be made by rules made in this behalf with respect to the form and content of a plan and with respect to the procedure to be followed and any other matter, in connection with the preparation, submission and approval of such plan.

(5) Subject to the foregoing provisions of this section the Central Government may direct the Authority to furnish such information as that Government may require for the purpose of approving any plan submitted to it under this section.

**11. Date of operation of plan.**—Immediately after a plan has been approved by the Central Government, the Authority shall publish in such manner as may be prescribed by regulations a notice stating that a plan has been approved and naming a place where a copy of the plan may be inspected at all reasonable hours and upon the date of the first publication of the aforesaid notice the plan shall come into operation.

### <sup>1</sup>[CHAPTER IIIA

#### MODIFICATIONS TO THE MASTER PLAN AND THE ZONAL DEVELOPMENT PLAN

**11A. Modifications to plan.**—(1) The Authority may make any modifications to the master plan or the zonal development plan as it thinks fit, being modifications which, in its opinion, do not effect important alterations in the character of the plan and which do not relate to the extent of land-uses or the standards of population density.

(2) The Central Government may make any modifications to the master plan or the zonal development plan whether such modifications are of the nature specified in sub-section (1) or otherwise.

(3) Before making any modifications to the plan, the Authority or, as the case may be, the Central Government shall publish a notice in such form and manner as may be prescribed by rules made in this behalf inviting objections and suggestions from any person with respect to the proposed modifications before such date as may be specified in the notice and shall consider all objections and suggestions that may be received by the Authority or the Central Government.

1. Ins. by Act 56 of 1963, s. 7 (w.e.f. 30-12-1963).

(4) Every modification made under the provisions of this section shall be published in such manner as the Authority or the Central Government, as the case may be, may specify and the modifications shall come into operation either on the date of the publication or on such other date as the Authority or the Central Government may fix.

(5) When the Authority makes any modifications to the plan under sub-section (1), it shall report to the Central Government the full particulars of such modifications within thirty days of the date on which such modifications come into operation.

(6) If any question arises whether the modifications proposed to be made by the Authority are modifications which effect important alterations in the character of the plan or whether they relate to the extent of land-uses or the standards of population density, it shall be referred to the Central Government whose decision thereon shall be final.

(7) Any reference in any other Chapter, except Chapter III, to the master plan or the zonal development plan shall be construed as a reference to the master plan or the zonal development plan as modified under the provisions of this section.]

#### CHAPTER IV

##### DEVELOPMENT OF LANDS

**12. Declaration of development areas and development of land in those and other areas.**—<sup>1</sup>[(1) As soon as may be after the commencement of this Act, the Central Government may, by notification in the Official Gazette, declare any area in Delhi to be a development area for the purposes of this Act:

Provided that no such declaration shall be made unless a proposal for such declaration has been referred by the Central Government to the Authority and the Municipal Corporation of Delhi for expressing their views thereon within thirty days from the date of the receipt of the reference or within such further period as the Central Government may allow and the period so specified or allowed has expired.]

(2) Save as otherwise provided in this Act, the Authority shall not undertake or carry out any development of land in any area which is not a development area.

(3) After the commencement of this Act no development of land shall be undertaken or carried out in any area by any person or body (including a department of Government) unless,—

(i) where that area is a development area, permission for such development has been obtained in writing from the Authority in accordance with the provisions of this Act;

(ii) where that area is an area other than a development area, approval of, or sanction for, such development has been obtained in writing from the local authority concerned or any officer or authority thereof empowered or authorised in this behalf, in accordance with the provisions made by or under the law governing such authority or until such provisions have been made, in accordance with the provisions of the regulations relating to the grant of permission for development made under the Delhi (Control of Building Operations) Act, 1955 (53 of 1955), and in force immediately before the commencement of this Act:

Provided that the local authority concerned may <sup>2</sup>[subject to the provisions of section 53A] amend those regulations in their application to such area.

(4) After the coming into operation of any of the plans in any area no development shall be undertaken or carried out in that area unless such development is also in accordance with such plans.

(5) Notwithstanding anything contained in sub-sections (3) and (4) development of any land begun by any department of Government or any local authority before the commencement of this Act may be completed by that department or local authority without compliance with the requirements of those sub-sections.

1. Subs. by Act 56 of 1963, s. 8, for sub-section (1) (w.e.f. 30-12-1963).

2. Ins. by s. 8, *ibid.* (w.e.f. 30-12-1963).

**13. Application for permission.**—(1) Every person or body (including a department of Government) desiring to obtain the permission referred to in section 12 shall make an application in writing to the Authority in such form and containing such particulars in respect of the development to which the application relates as may be prescribed by regulations.

(2) Every application under sub-section (1) shall be accompanied by such fee as may be prescribed by rules:

Provided that no such fee shall be necessary in the case of an application made by a department of the Government.

(3) On the receipt of an application for permission under sub-section (1), the Authority after making such inquiry as it considers necessary in relation to any matter specified in clause (d) of sub-section (2) of section 8 or in relation to any other matter, shall, by order in writing, either grant the permission, subject to such conditions, if any, as may be specified in the order or refuse to grant such permission:

Provided that before making an order refusing such permission, the applicant shall be given a reasonable opportunity to show cause why the permission should not be refused.

(4) Where permission is refused, the grounds of such refusal shall be recorded in writing and communicated to the applicant in the manner prescribed by regulations.

(5) The Authority shall keep in such form as may be prescribed by regulations a register of applications for permission under this section.

(6) The said register shall contain such particulars including information as to the manner in which applications for permission have been dealt with as may be prescribed by regulations and shall be available for inspection by any member of the public at all reasonable hours on payment of such fee not exceeding rupees five as may be prescribed by regulations.

(7) Where permission is refused under this section, the applicant or any person claiming through him shall not be entitled to get refund of the fee paid on the application for permission but the Authority may, on an application for refund being made within three months of the communication of the grounds of the refusal under sub-section (4) direct refund of such portion of the fee as to it may seem proper in the circumstances of the case.

**14. User of land and buildings in contravention of plans.**—After the coming into operation of any of the plans in a zone no person shall use or permit to be used any land or building in that zone otherwise than in conformity with such plan:

Provided that it shall be lawful to continue to use upon such terms and conditions as may be prescribed by regulations made in this behalf any land or building for the purpose and to the extent for and to which it is being used upon the date on which such plan comes into force.

## CHAPTER V

### ACQUISITION AND DISPOSAL OF LAND

<sup>1</sup>**15. Compulsory acquisition of land.**—(1) If in the opinion of the Central Government, any land is required for the purpose of development, or for any other purpose, under this Act, the Central Government may acquire such land under the provisions of the Land Acquisition Act, 1894 (1 of 1894).

(2) Where any land has been acquired by the Central Government, that Government may, after it has taken possession of the land, transfer the land to the Authority or any local authority for the purpose for which the land has been acquired on payment by the Authority or the local authority of the compensation awarded under that Act and of the charges incurred by the Government in connection with the acquisition.]

**16.** [*Compensation for compulsory acquisition of land.*] *Omitted by the Delhi Development (Amendment) Act, 1960 (56 of 1963), s. 10 (w.e.f. 30-12-1963).*

1. Subs. by Act 56 of 1963, s. 9, for section 15 (w.e.f. 30-12-1963).

**OFFICE OF THE COMMISSIONER OF INDUSTRIES  
GOVT. OF NCT OF DELHI : UDYOG SADAN  
419, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092**

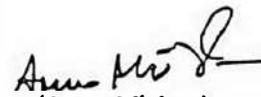
F.No 24/DCI/CI (CC)/2018/1958-1978

Dated:- 17-09-2018

**Subject: Minutes of the meeting of the 'Monitoring Committee' held on 13.09.2018 at 6:00 pm in the conference room of the Chief Secretary, Govt. of NCT of Delhi to discuss implementation of order dated 24.08.2018 of Hon'ble Supreme Court of India.**

Kindly find enclosed herewith minutes of the meeting of the 'Monitoring Committee' held on 13.09.2018 at 6:00 pm in the conference room of the Chief Secretary, Govt. of NCT of Delhi to discuss implementation of order dated 24.08.2018 of Hon'ble Supreme Court of India for your kind information and compliance.

It is requested to kindly send the action taken report within the stipulated time so as to prepare consolidated report of the Monitoring Committee for filing before the Hon'ble Supreme Court.

  
(Arun Mishra)

Spl. Commissioner of Industries

Encl.: Minutes of the meeting

To ( Members of the Monitoring Committee)

1. The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
2. The Commissioner of Police, MSO Building, ITO New Delhi.
3. Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092
4. Commissioner, North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
5. Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi

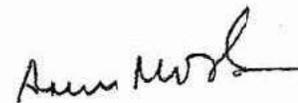
Copy forwarded to the following with the request to attend the aforesaid meeting:-

1. Pr. Secretary (UD), GNCTD, Department of Urban Development, 9<sup>th</sup> Level, C Wing, Delhi Secretariat, New Delhi-110002

2. Pr. Secretary (Revenue) -cum-Divisional Commissioner, Deptt. of Revenue, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-110054
3. Secretary (Environment)-cum-chairman-DPCC, Govt. of NCT of Delhi, 6<sup>th</sup> Level, 'c' Wing, Delhi Secretariat, I.P.Estate, Delhi-110002
4. Secretary (Power), Govt. of NCT of Delhi. 8<sup>th</sup> Level, B-Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.
5. CEO, Delhi Jal Board, Varunalaya, Phase II Karol Bagh New Delhi
6. Chief Executive Officer, BRPL, BSES Bhawan, Nehru Place, New Delhi
7. Chief Executive Officer, BYPL, Shakti Kiran Building, New Delhi
8. Chief Executive Officer, TPDDL, Hudson Lane, Kingsway Camp, Delhi

Copy for information to:-

- a. SO to Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
- b. PS to Pr. Secretary, Industries, Govt. of NCT of Delhi



(Arun Mishra)  
Spl. Commissioner of Industries

Minutes of the meeting of the 'Monitoring Committee' held on 13.09.2018 at 6:00 pm in the conference room of the Chief Secretary, Govt. of NCT of Delhi to discuss implementation of order dated 24.08.2018 of Hon'ble Supreme Court of India.

1. A meeting of the Monitoring Committee, constituted vide judgment dated 07<sup>th</sup> May, 2004 in Writ Petition (Civil) No 4677 of 1985 titled M. C. Mehta Vs Union of India & Ors, was held on 13.09.2018 at 6:00 pm in the Conference Room of Chief Secretary, Govt. of NCT of Delhi at 5<sup>th</sup> Level, Delhi Secretariat, I.P Estate, New Delhi to discuss implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to closure /relocation of impermissible industrial units functioning in residential and non-conforming areas of Delhi.
2. List of Members of the Monitoring Committee and other officers of various departments and agencies who attended the meeting is placed at Annexure I.
3. At the outset, Pr. Secretary-cum-Commissioner (Industries) informed that in compliance of the order dated 07<sup>th</sup> May, 2004, a Monitoring Committee comprising of (i) Chief Secretary of Delhi (ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and, (iv) Vice Chairman, DDA was constituted vide order dated 25.05.2004 with the terms of reference as under :
  - (i) The Committee would be responsible for stoppage of illegal industrial activities in residential and non-conforming areas of Delhi
  - (ii) The members of the monitoring committee can appoint officers subordinate to them to oversee and ensure compliance of the directions contained in the judgment dated 7<sup>th</sup> May 2004 of the Hon'ble Supreme Court.

He further informed that status report relating to closure/ relocation of industries are being filed before the Hon'ble Supreme Court by the Commissioner of Industries as authorized by the Monitoring Committee in its 3<sup>rd</sup> meeting held on 27.08.2004. 47 Progress Reports have been filed till date. The last report i.e 47<sup>th</sup> Report was filed on 29.06.2018 by the Pr. Secretary-cum-Commissioner (Industries) on behalf of the Monitoring Committee.

4. Pr. Secretary-cum-Commissioner (Industries) also informed that Hon'ble Supreme Court of India, vide its order dated 24.08.2018, has directed the Monitoring Committee to comply with its earlier order dated 07.05.2004 regarding stoppage of illegal industrial activities in

residential/non-conforming areas of Delhi. The operative portion of the order dated 24.08.2018 of the Hon'ble Supreme Court is given below:-

**"Report Nos. 43-47 of the Monitoring Committee for relocation of Industries in Delhi.**

***"The reports including the aforesaid reports have been filed from time to time by the Monitoring Committee. It appears that relocation is not implemented in letter and spirit.***

***We would like the Monitoring Committee to file a consolidated report under its own signature and not under the signature of any officer subordinate to the Monitoring Committee.***

***The consolidated status report will be signed by each member of the Monitoring Committee and should be filed within three weeks from today.***

***List the matter on 05.10.2018".***

5. The Committee noted that the aforementioned order was received on 07.09.2018 in the Industries Department. Since it will take some time to consult various departments/agencies to finalize the consolidated status report, it would not be possible to submit the report signed by the each member of the Monitoring Committee within three weeks from the date of issue of order which is expiring on 14.09.2018. Hence, it was decided by the Monitoring Committee that an application for extension of time upto 29<sup>th</sup> September, 2018 for filing the said report should be moved before the Hon'ble Supreme Court at the earliest.
6. Pr. Secretary-cum-Commissioner(Industries ) informed that a scheme of relocation of industries from non-conforming/residential areas to approved industrial estates was launched in the year 1996 and applications were invited from the industrial units. The land was acquired in Bawana Ph-I, Bhorganh for developing industrial estates specifically for relocating the industrial units from non-conforming areas. Flatted factory complex at Jhilmil was also developed for relocating the units. In addition, the vacant plots available in the existing developed industrial estates of Patparganj, Badli, Narela and Jhilmil were also

offered for relocating the units under the Scheme. The current status of disposal of the applications so received was given as follows:-

S.No	Item	Total
1	Total no. of applications received under the Relocation Scheme of Industries, 1996	51837
2	Total number of units declared eligible for allotment of industrial plots/flats	27985
3	Number of allotments surrendered/cancelled due to non payment	6025
4	Total no. of effective allotment to Industrial units	21960
5	Remaining number of units on wait list for allotment under the Relocation Scheme	Nil

7. The members of the Monitoring Committee and other participants were apprised that 'revised guidelines' were issued on 10.01.2011 for effective implementation of order dated 07.05.2004 of Hon'ble Supreme Court of India passed in the matter of closure/relocation of unauthorized industrial units operating in residential/non-conforming areas of Delhi as per details given below:-
- a) "Closure/Sealing of impermissible industries will henceforth be carried out by the Municipal Corporation of Delhi and the Delhi Development Authority in respect of their areas of jurisdiction under the relevant provisions of the Delhi Development Act, 1957 and the Delhi Municipal Corporation Act, 1957.
  - b) Closure/Sealing of polluting industries will henceforth be carried out by the Delhi Pollution Control Committee under the Environment Laws.
  - c) All cases already recommended for closure/sealing by the Nodal Cell where no action has been initiated shall be transferred to the concerned agency i.e. Municipal Corporation of Delhi or Delhi Development Authority or Delhi Pollution Control Committee, as the case may be, by the office of the Divisional Commissioner (Revenue).
  - d) Based on the inputs from the aforementioned agencies, the Industries Department shall file periodic reports before the Hon'ble Supreme Court."

Accordingly, it was reiterated and decided in the meeting that the DDA would identify and close down such impermissible industries in development areas notified under Delhi Development Act, 1957 and respective Municipal Corporation would take action in the rest of the areas including rural areas. If required, the Municipal Corporations may obtain assistance from the concerned revenue authority as SDM/Dy. Commissioner for proper identification of the Khasra No. and owner of the said land.

8. Secretary (Power) and representatives of DISCOMS informed that they are unable to trace the premises in some cases where electricity supply is to be disconnected for want of complete address. After detailed discussion, it was decided that a joint team comprising of representative of concerned Municipal Corporation and DISCOM should visit the premises for disconnection of electricity supply.
  9. Commissioner (Police) suggested that MCD/DDA should send information regarding carrying out the closure operations, in advance, to the area DCP. He further mentioned that in case of any law and order problem, the representatives of Municipal Corporation/DDA carrying out the closure and sealing operation may contact concerned DCP. A nodal officer under the Commissioner of Police was also agreed to.
  10. The Chief Secretary invited suggestions from the members of the committee and other participants present in the meeting to ensure effective implementation of the order dated 07.05.2004 of Hon'ble Supreme Court. Based on the suggestions given by the members of the Committee and other participants and after detailed discussions, following decisions were taken:-
    - (i) That, in Step-1, the Municipal Corporations will ensure that the industrial units under their respective jurisdiction out of the list of 21960 industrial units (list already sent to Municipal Corporations) who have been allotted alternate industrial plots under the Relocation Scheme are closed, if they have not closed down operations. Sealing of premises, disconnection of electricity and water supply should also be ensured wherever required. The process should be completed within 15 days.
    - (ii) That, in Step-2, the Municipal Corporations are required to identify the premises of applicants numbering 51837 less 21960 successful allottees under their respective areas who had applied for allotment of alternate plots under the Relocation Scheme and will ensure that no impermissible industrial activity is carried out from such premises. The list of 51837 industries has already been provided to the Municipal Corporations.
    - (iii) That, in Step-3, the Municipal Corporations and the Delhi Development Authority will carry out a comprehensive mapping/survey to find out details of industries functioning without obtaining proper municipal license in respect of their respective jurisdiction within a period of 2 months. Once the non permitted industries are identified during the mapping exercise/survey, notices to close down the industrial activities be issued and effective closure including disconnection of water supply and electricity connection be carried out within 30 days of such detection.
-

- (iv) It was decided that the Municipal Corporations/DDA should take action on the above steps simultaneously and that the Municipal Commissioners and VC, DDA will review the progress on fortnightly basis.
  - (v) It was decided that the meeting of the Monitoring Committee will be held once every three months to monitor the progress.
  - (vi) It was decided that the reports on the action taken so far will be obtained from the Municipal Corporations/DDA on a common template (draft attached as Annexure-II) and a consolidated report will be submitted before the Hon'ble Supreme Court before 29.09.2018 after getting it approved/signed from the members of the Monitoring Committee.
- 
-

## ATTENDANCE SHEET

Date: 13.09.2016

Time: 06.00 pm

Sub: Meeting reg. Supreme Court Order - Monitoring Committee meeting on closure of impermissible industries in residential/ unconforming areas

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
1	AMULYA PATNAIK	CP/Delhi	9818099001		
2	Mohamjed Sufi	Pr Secy			
	Arun Mishra	INIA SPL C I	9910209257		
4	Ashok Kumar	Addl Commr EDML			
5	ANIL K. SINGH	Secretary Env Dept	9999237373		
6	S. M. ALI	SS (EAF) MG (DPCC)			
7	Dr. Anil Kumar	Director (Env) GNETS	9717593505		
8	Mohammed A Abid	DC HO Revenue Dept			
9	RAJESH BANSAL	Head (Network) BPL	9350211602	rajesh.m.bansal @relianceada.com	
10	VIJAY PANPALIA	Asst VP CIRCLE HEAD	9819956065	VIJAY.PANPALIA @RELIANCEADA.COM	
11	Krem Singh	VP BYPL	9350130399	krem.kh. Singh@ relianceada.com	
12	S. K. Manoj	DCF (S)	8200873022	dcfsouth-deli @gov.in	
13	Bharati Maheshwari	DCF (West)	9773826992	dcfwest.gnetd @par.in	
14	Ishwar Singh	Addl. PCCF	8588819868	apccf@ntctd @gmail.com	
15	S. S. Siroo	Dy. CCA-ADA	9810536562	shermas@.dela @.gmail.com	
16	Leena Sehgal	Commissioner (P) PDA	9810927919	commr.plg@ gmail.com	
17	Umesh K Tyagi	Addl Commr SDMC			
18	Anil Sharma	Hd. GOUT D-21	9688881100	anil.k.sharma@ talipandor.deli. gov.in	
19	V. P. Sharma	HOD (RRG & LS)	9818100574	v.sharma@talpandor.deli.com	
20	Karshie Lohi	Secy Power			

## ATTENDANCE SHEET

Date: 13.09.2018

Time: 06.00 pm

Sub: Meeting reg. Supreme Court Order - Monitoring Committee meeting on closure of impermissible industries in residential/ unconforming areas

S.N.	Name	Designation	Mobile. No.	Email ID	Signature
21	MADHUP YAS	Comm. Ndr DMC	8825589201		
22	RANBIR SINGH	Commissioner EDMC			
23	Rajiv Padwanshi	Principal Secretary Urban Dev.	011-23392212	prudentia	
24	Ramesh Kall	Commissioner SDMC			
25	Sra. Singhal	SDM, Alipur DM (North)	Revenue 9810732985	sdmalipur@gmail.com	
26	Purna Gang	SDM Narela, in DM (North)	Revenue	Sdmnarela50@gmail.com 9654250151	
27	ARUNO KUMAR	Revenue 1000L	997139298	arun.kumar@ pddl.com	
28	SANJAY KUMAR	So.	999919269	Sanjayv532@gmail.com	
29	Minod Sharma	Adl. VP - BRL	9313581072	Minod-b.Sharma @relianceada.com	
30	MANRESH A. SIA	XUP BRL	9350261029	manesh.ada@ relianceada.com	
31	Ahmed Jameel	Adl. VP, BRL	982819045		
32	H. L. Maliki	Asst. (BRL)	9891953988		
33	Praharth Chardoj	AO (EDMC)	99909038		
34	SINA KUMAR	SO (EDMC)	9871550299		
35	Poon Nath UPS)	Asst CP (Ops & Mnt) BRL Police.	9818099040		
36					
37					
38					
39					
40					

ANNEXURE-II

Common Template for consolidated report to be submitted by the Municipal Corporations/DDA

S.No	Action point	During July-Aug. 2018	Cumulative figure (w.e.f 01.05.2012)
1	Total number of industrial units in residential/non-conforming areas.		
2	Total number of unauthorized industrial units closed and sealed.		
3	Total number of cases where directions have been issued to DISCOMS for disconnection of electricity to such illegal units.		
4	Total number of cases where directions have been issued to Delhi Jal Board for disconnection of water supply to such illegal units.		
5	Total number of cases where disconnection of water supply done by DJB.		
6	Total number of cases where disconnection of Electricity done by DISCOM.		

**ANNEXURE R6 /13****Most Urgent**  
**By-email****OFFICE OF THE COMMISSIONER OF INDUSTRIES**  
**GOVT. OF NCT OF DELHI : UDYOG SADAN**  
**419, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092**

F.No 24/DCI/CI (CC)/2018/236 - 355

Dated:-24.09.2018

**Subject: Minutes of the meeting held under the Chairmanship of Pr. Secretary-cum-Commissioner (Industries), Govt. of NCT of Delhi on 20.09.2018 at 3:30 pm regarding implementation of order dated 24.08.2018 of Hon'ble Supreme Court.**

Kindly find enclosed herewith minutes of the meeting held under the Chairmanship of Pr. Secretary-cum-Commissioner (Industries), Govt. of NCT of Delhi on 20.09.2018 at 3:30 pm regarding implementation of order dated 24.08.2018 of Hon'ble Supreme Court for information and necessary action. It is requested to kindly send the action taken report to this office by today evening positively.

  
24/09/2018  
(T.P. Singh)

By. Commissioner of Industries (CC)

Encl.: Minutes of the meeting

To,

1. Pr. Secretary (UD), GNCTD, Department of Urban Development, 9<sup>th</sup> Level, C Wing, Delhi Secretariat, New Delhi-110002.
2. The Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
3. Secretary (Power), Govt. of NCT of Delhi. 8<sup>th</sup> Level, B-Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.
4. Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092

5. Commissioner, North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
6. Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
7. CEO, Delhi Jal Board, Varunalaya, Phase II Karol Bagh New Delhi
8. Chief Executive Officer, BRPL, BSES Bhawan, Nehru Place, New Delhi
9. Chief Executive Officer, BYPL, Shakti Kiran Building, New Delhi
10. Chief Executive Officer, TPDDL, Hudson Lane, Kingsway Camp, Delhi
11. Additional Commissioner (Factory Licensing), East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092
12. Additional Commissioner (Factory Licensing), North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee Civic Centre, Minto Road, New Delhi
13. Additional Commissioner (Factory Licensing), South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee Civic Centre, Minto Road, New Delhi
14. Dy. Commissioner of Industries (Complaint Cell), Govt. of NCT of Delhi, Udyog Sadan, 419, FIF, Patparganj, Delhi-92.
15. CM (Relocation), DSIIDC, Udyog Sadan, 419, FIF, Patparganj, Delhi-92

Copy for information to:-

1. SO to Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
2. PS to Pr. Secretary, Industries, Govt. of NCT of Delhi
3. PS to Spl. Commissioner (Industries), Govt. of NCT of Delhi

  
24/5/91/18

(T.P. Singh)

Dy. Commissioner of Industries (CC)

Minutes of the meeting held under the Chairmanship of Pr. Secretary-cum-Commissioner (Industries), Govt. of NCT of Delhi on 20.09.2018 at 3:30 pm regarding implementation of order dated 24.08.2018 of Hon'ble Supreme Court.

A meeting was held under the Chairmanship of Pr. Secretary-cum-Commissioner (Industries), Govt. of NCT of Delhi on 20.09.2018 at 3:30 pm in the conference room of DSIIIDC, Bombay Life Building New Delhi to review progress of implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to closure/relocation of impermissible industrial units functioning in residential/non-conforming areas of Delhi.

List of officers of various departments/agencies of Govt. of NCT of Delhi who attended this meeting is placed at Annexure I.

It was informed that as decided in the meeting of the Monitoring Committee held on 13.09.2018, an application for seeking extension of time upto 29.09.2018 for filing the consolidated report has been filed in the Hon'ble Supreme Court of India.

Pr. Secy-cum-Commissioner (Industries) emphasized that all the concerned agencies namely three Municipal Corporations, DJB and DISCOMS should immediately prepare the requisite consolidated report on the prescribed template (copy enclosed) which was circulated earlier along with the minutes of the meeting of the Monitoring Committee and the meeting notice issued for the aforesaid meeting, and send the same to the office of the Commissioner of Industries, Govt. of NCT of Delhi on e-mail([commind@nic.in](mailto:commind@nic.in)) by 24<sup>th</sup> September, 2018 before 3:00 pm.

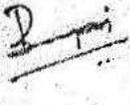
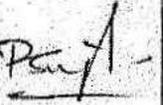
A meeting to review and discuss the aforementioned report that would be submitted by the Municipal Corporations, DJB and DISCOMS will be held on 25.09.2018 at 4:00 pm under the Chairmanship of Pr. Secy-cum-Commissioner (Industries), in the Conference Room of DSIIIDC, Bombay Life Building, Connaught Circus, New Delhi.

In addition to above, the following decisions were also taken in this meeting:-

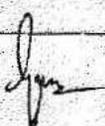
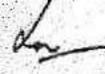
1. Municipal Corporations of Delhi will jointly prepare a self-contained note containing details of use premises where commercial activities, and/or industrial activities are permitted as per Master Plan of Delhi 2021 and send the same to DISCOMS and DJB for the purpose of grant of electricity and water connection in residential /non-conforming areas. It was also emphasized that the provisions of Mater Plan of Delhi-2021 are to be strictly adhered to and as such, if the same are found to be contrary to the directions of the Delhi Electricity Regulatory Commission (DERC), the DISCOMS will take up the matter with DERC for seeking suitable directions in order to implement the provisions of MPD-2021.
2. The CEO, DJB will appoint a nodal officer for compiling the information relating to disconnection of water supply in all zones/districts.
3. It was decided that all Municipal Corporations will complete the survey of non permitted industries operating in residential/non-conforming areas in a time bound manner as decided in the meeting of the Monitoring Committee held on 13.09.2018 under the Chairmanship of the Chief Secretary, Delhi.
4. A common template for compilation of data relating to disconnection of electricity and water connection will be prepared jointly by the DJB and DISCOMS and will be immediately forwarded to all the three Municipal Corporations. Thereafter the information in the template will be furnished by Municipal Corporations to the DJB and DISCOMS for further action.

The meeting ended with a vote of thanks to the chair.

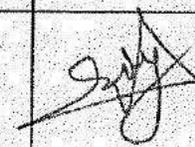
Attendance Sheet for the meeting reg. Implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to Closure/relocation of impermissible industrial units functioning in residential/non-conforming areas of Delhi held on 20.09.2018

	Name of Officer & Designation	Name of Department/organization	Mob. No	E-mail ID	Signature
1.	T. P. SINGH Sr. C.F. (CC)	Industries Deptt. ANCTD.	9799319107	tp.singh49@gmail.com	
2.	B. PERAI AC FL/NDRC	FL Deptt. North Delhi Mpl Corpn	846781358	defactorygreenj ndmc@gmail.com	
3.	Izhar Ahmad SS/FL/NDMC	FL Deptt. North D.M.C	9015449450		
4.	Ashok Kumar	Delhi Jaf Board	8800094850	eevestiii@gmail.com	
5.	Vijay Sagar	DJB	7065207929	djbeeast22@gmail.com	
6.	V.P. Sharma	TPDDL	981810574	v.sharma@tata power-atoll.com	
7.	Prem Singh	BYPL	9350130399	Prem.Kh. Singh @helianceada.com	

Attendance Sheet for the meeting reg. Implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to Closure/relocation of impermissible industrial units functioning in residential/non-conforming areas of Delhi held on 20.09.2018

Name of Officer & Designation	Name of Department/organization	Mob. No	E-mail ID	Signature
P. K. Jain	DJB	9650291593	—	
ARVIND KUMAR	TPDDL	9971392981	arvind.kumar@ Fatapower-dhl. com	
M. K. Verma	DDI	9650290758	—	
R. K. Singh	DJB	9650291642		
M. K. Jain	DJB	9650291092		
Sandeep Kumar ADCL (FLD)	SDMC	8130892285		
SANJAY KUMAR SO./FO/SDMC	SDMC	9999199269		

Attendance Sheet for the meeting reg. Implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to Closure/relocation of impermissible industrial units functioning in residential/non-conforming areas of Delhi held on 20.09.2018

Name of Officer & Designation	Name of Department/organization	Mob. No	E-mail ID	Signature
S.S. Gill Jpl. Secy	Urban Development GNCTD			
VIJAY PANPALIA	BRPL	9819956065	VIJAY.PANPALIA @RELIANCEADA .COM	
Deepak Shinde	DC (FL), EDMC	98109810 19		
ANIL KUMAR ROY	AC (FL) EDMC	882687 5385	anilroy mail@ gmail.com	

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**ANNEXURE R6 /14**

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**OFFICE OF THE COMMISSIONER OF INDUSTRIES  
GOVT. OF NCT OF DELHI : UDYOG SADAN.  
419, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092**

No. F.1/CI/DCI/Comp./2013/40/408

Dated :03.10.2018

**Subject:- Common Template for maintaining data regarding disconnection of electricity and water supply**

Sir,

Kindly find enclosed herewith Draft of Common Template for maintaining data in respect of cases being sent to DISCOMS for disconnection of electricity supply and DBJ for disconnection of water supply, received from Shri Vijay Panpalia, for your suggestions/comments.

This matter was discussed in the meeting held on 20.09.2018 under the chairmanship of Pr. Secy-cum-Commissioner (Industries) to review the progress of implementation of order dated 24.08.2018 of Hon'ble Supreme Court related to closure/relocation of impermissible industrial units functioning illegally in residential/non-conforming area of Delhi.

An early response is requested.

  
03.10.2018

(T.P.Singh)

Dy. Commissioner of Industries

To,

1. Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, Delhi-110092
2. Commissioner, North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
3. Commissioner, South Delhi Municipal Corporation, 9<sup>th</sup> Floor, Dr. Shyama Prasad Mukherjee, Civic Centre, Minto Road, New Delhi
4. CEO, Delhi Jal Board, Varunalaya, Phase II Karol Bagh New Delhi
5. Chief Executive Officer, BRPL, BSES Bhawan, Nehru Place, New Delhi
6. Chief Executive Officer, BYPL, Shakti Kiran Building, New Delhi
7. Chief Executive Officer, PDCL, Hudson Lane, Kingsway Camp, Delhi
8. Member Secretary (DPCC), 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006

Sr. No.	Name	Address	Trade	Power load	Zone	Coordination	Electricity Meter Number
1							
2							
3							
4							
5							
6							
7							
8							
9							
10							
11							
12							
13							
14							
15							
16							
17							
18							
19							
20							



Sr. No.	Name	Address	Trade	Power Load	Zone	DPCC	Electric Meter Number
1							
2							
3							
4							
5							
6							
7							
8							
9							
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18							
19							
20							



**ANNEXURE R6 /16**

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 707/2023

Saira Begum

Applicant

Versus

Govt. of N.C.T. of Delhi &amp; Ors.

Respondent(s)

Date of hearing: 04.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Adv. for Applicant

Respondents: Ms. Suman Arora, Adv. for CPCB  
Mr. Kush Sharma, Mr. Nishchaya Nigam & Ms. Vagmi Singh, Advs. for  
DPCC (Through VC)  
Mr. Rahul Kinra & Ms. S. Akshata, Advs. for R - 5  
Mr. Pradeep Chowdhary, Mr. Mohammad Anas & Mr. Gaurav Kapoor,  
Advs. for R - 7 to 19**ORDER**

1. In this original application, Applicant has raised a grievance that Respondents No. 7 to 19 are polluting 'red' category units which are operating in blatant violation of environmental norms in the residential area of Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi 110006.

2. The allegation of the Applicant is that these units are operating in the residential area and they are engaged in the process of washing and polishing of nuts and bolts by using of hydrochloric acid (HCL). It is further the grievance of the Applicant that none of these respondents have installed any anti-pollution devices in their factories, and these units are operating 24 hours a day, causing environmental damage. It is also the allegation of the Applicant that these units are operating without

any permission under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 from the Delhi Pollution Control Committee (DPCC) and they are withdrawing water from the illegal borewells. The Applicant alleges that these units are directly discharging their effluent/used HCL acid either into the drain or on open land, damaging the environment and creating health hazards.

3. The Tribunal by order dated 28.11.2023, while issuing notice to the respondents, had constituted a three-member joint Committee which has submitted the report through the DPCC on 02.02.2024.

4. It is undisputed that as per the Master Plan of Delhi (MPD, 2021) and the order of the Hon'ble Supreme Court dated 07.05.2004 in IA No. 22 in WP (C) No. 4677/1985, in the matter of *M.C. Mehta vs. Union of India & Ors.*, no industry can be allowed to establish/operate in the residential areas in the National Capital Territory (NCT) of Delhi.

5. The report of the Joint Committee reveals that the joint Inspection was done on 12.01.2024, and action was taken against Respondents No. 7, 9, 11, 14 and 17. The details of the actions are as under:

**"Date of Joint Inspection:12.01.2024"**

<b>S. No.</b>	<b>Name of the owner/Occupier of premises</b>	<b>Respondent No.</b>	<b>Observation made during Joint Inspection</b>	<b>Action taken/ Remarks</b>
1.	Shamshad (Owner)	14	Date of inspection: 12.01.2024.  Permanent wall found erected inside the premises.	Premises sealed and electricity disconnected.
2.	Abid (Owner)	09	Date of inspection: 12.01.2024.  Premises found locked and owner/occupier not opened the gate.	Premises sealed and electricity disconnected.

3.	Arif and Mujahid (Owner)	07	Date of inspection: 12.01.2024.  During inspection premises was found vacant. However, permanent wall found erected inside premises.	Premises sealed and electricity disconnected.
4.	Sajid Mirza (Owner)	11	Date of inspection: 12.01.2024.  Borewell found exist inside the premise. Equipment related to Electroplating process. found exists.	Premises sealed and electricity disconnected.
5.	Iqbal (Owner)	17	Date of inspection: 12.01.2024.  Wall found erected at the main gate. Neighbours informed owner of premises refused and did not cooperate with joint team.  Notice for inspection served/pasted on wall of premises for 29.01.2024.	Water supply disconnected on the spot.

6. The report further reflects that another joint inspection was done on 29.01.2024 in respect of the remaining units and the premises were found to be vacant. The details of which are as under:

**"Date of Joint inspection: 29.01.2024"**

S. No.	Name of the owner/Occupier of premises	Respondent No.	Observation made during Joint Inspection	Action taken/Remarks
5.	Iqbal (Owner) (Re-inspected)	17	Date of Inspection: 29.01.2024 Premises found vacant	Water supply already disconnected on 12.01.2024.
6.	Rasis (Owner)	08	Date of Inspection: 29.01.2024 Premises found vacant	No action required
7.	Babuji(Tenant)	10	Date of Inspection: 29.01.2024 Premises found vacant	No action required
8.	Saify (Tenant)	12	Date of Inspection: 29.01.2024	No action required

			<i>Premises found vacant</i>	
9.	<i>Dhorab (Tenant)</i>	13	<i>Date of Inspection: 29.01.2024 Premises found vacant</i>	<i>No action required</i>
10.	<i>Mujahid (Owner)</i>	15	<i>Date of Inspection: 29.01.2024 Premises found vacant</i>	<i>No action required</i>
11.	<i>Daniyal (Owner)</i>	16	<i>Date of Inspection: 29.01.2024 Premises found vacant</i>	<i>No action required</i>
12.	<i>Shababuddin (Tenant)</i>	18	<i>Date of Inspection: 29.01.2024 Premises found vacant</i>	<i>No action required</i>
13.	<i>Asad (Tenant)</i>	19	<i>Date of Inspection: 29.01.2024 Premises found vacant</i>	<i>No action required</i>

7. The joint Committee has made the following recommendations:

**“3. Recommendations of the Joint Committee**

- i. *As per the modified directions dated March 07, 2016 issued under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 by CPCB to SPCBs/ PCCs), the "Industry or process involving metal surface treatment or process such as pickling/ electroplating" are categorized under 'Red' category and shall obtain CTE & CTO from the concerned SPCBs/PCCs.*
- ii. *As per the Master Plan of Delhi (MPD)- 2021 and Hon'ble Supreme Court order dated 07.05.2004 in IA No. 22 in WO(C) No. 4677 of 1985 titled as M. C. Mehta Vs. UOI & Ors., no industry is allowed to establish/ operate in residential areas in National Capital Territory (NCT) of Delhi. The MCD, being the concerned authority shall take necessary action on such units in residential/non-conforming areas.*
- iii. *Strict and constant vigil through regular inspections by local administration in the alleged area to stop such illegal activities.”*

8. The DPCC has also filed a separate report dated 02.02.2024 containing the details of the joint inspection and the action taken by the joint Committee. In the report of DPCC, the details of the order passed by Hon'ble Supreme Court directing closure of the unauthorized industries in non-conforming areas of Delhi and the concerned authorities responsible to ensure it have been disclosed as under:

“xxx .....xxx.....xxx  
 5. That the Hon'ble Supreme Court has passed a judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as "M.C. Mehta Vs. Union of India & Others" for closure of the illegal units from the residential / non-conforming areas in NCT of Delhi. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1<sup>st</sup> August, 1990 shall close down. Further, Hon'ble Court vide above said Judgment also appointed a Monitoring Committee comprising of:

- (i) Chief Secretary of Delhi,
- (ii) Commissioner of Police, Delhi
- (iii) Commissioner, Municipal Corporation of Delhi,
- (iv) Vice Chairman of Delhi Development Authority

and made this Committee responsible for stoppage of illegal industrial activity in the NCT of Delhi. Industries Department, Govt. of NCT is the Nodal Department.

During the meetings held before the Chief Secretary, Govt. of NCT of Delhi on 08.12.2010 and 05.06.2015, it has been decided that action on industries operating in non-conforming areas and violating the Master Plan of Delhi will be taken under the Delhi Development Act by the Delhi Development Authority in development areas and Municipal Corporation of Delhi in all other areas.

Moreover, the order dated 04.11.2019 passed by Hon'ble Supreme Court in aforementioned it was decided that closure of industries in unauthorized/illegal industries in Non-Conforming areas of Delhi is the responsibility of Zonal Dy. Commissioners of Municipal Corporations.”

9. The Respondents No. 7 to 11 have filed their reply dated 11.04.2024 raising the objection that the husband of the Applicant had earlier filed OA No. 904/2022 involving the same issue in respect of the same respondents, which was disposed of by the Tribunal by order dated 21.10.2023. They have also made an allegation about the attempt to extract benefit by the Applicant but no supporting material such as complaint to the police etc. has been placed on record.

10. Since this OA is by a different legal person, therefore, bar of *res-judicata* will not be attracted. Even otherwise, in environmental issue, if any fresh cause of action arises, fresh OA can always be entertained.

11. The DPCC has filed the reply dated 15.10.2024 disclosing the details of imposition of environmental compensation as under:

- “xxx .....xxx.....xxx
4. *That, in the report dated 22.07.2024 the total figure of show cause notice may be read as 04, but inadvertently due to typographical error it was mentioned as 05 in place of 04. It is most respectfully submitted that respondent number 17 was found closed due to brick wall in the inspection dated 12.01.2024, therefore a notice for inspection was issued. The site of respondent number-17 was re-inspected by same joint team on 29.01.2024 and it was found that a premise was vacant and no industrial activity was found in existence on 29.01.2024.*
  5. *That, despite service, none of the respondent has submitted any reply/response, therefore DPCC has issued order dated 10.09.2024 for confirmation of Environment Damage Compensation (EDC) of Rs. 10 Lakhs each on 03 units (having respondent number 7, 9, and 14) for illegal operation of Electroplating units in non-conforming area, without pollution control device and mandatory consent. Copies of the order for confirmation of Environment Damage Compensation (EDC) dated 10.09.2024 are enclosed herewith as **ANNEXURE-1 (Colly)**.*
  6. *That, further despite service, respondent number 11 has also not submitted any reply/ response, therefore DPCC has issued order dated 10.09.2024 for confirmation of Environment Damage Compensation (EDC) of Rs. 12 Lakhs for illegal operation of Electroplating units in non-conforming area, without pollution control device and mandatory consent as well as extracting ground water without valid permission. Copy of the order for confirmation of Environment Damage Compensation (EDC) dated 10.09.2024 is enclosed herewith as **ANNEXURE-2**”*

12. A separate reply has been filed by Respondent No. 5, BSES Yamuna Power Limited, stating that it has a limited role in the matter in respect of the disconnection of electricity. Referring to the report of the DPCC, it has taken the stand that permanent walls were found to be erected inside some of the units, and electroplating activities were taking place behind the said walls.

13. On the analysis of the above report, we find that based on the inspection by the joint Committee formed by the Tribunal, five private respondents were found to be violating the norms and the action of

sealing the premises and disconnection of electricity has already been taken against them. The DPCC has passed the order dated 10.09.2024 for the imposition of environment damage compensation of Rs. 10 lakhs on each of three units (Respondents No. 7, 9 and 14) for illegal operation of electroplating units in non-conforming area without pollution control device and mandatory consent. DPCC has also passed order dated 10.09.2024 for confirmation of the environment damage compensation of Rs. 12 lakhs for illegally operating electroplating units in non-conforming area as against Respondent No. 11.

14. Thus, we require the DPCC to take expeditious steps for the recovery of environmental compensation, which has already been imposed. The DPCC will also carry out the periodical surprise inspection of the area concerned to ascertain, if any, such unit is illegally operating without complying with the environmental norms. It is the responsibility of the DPCC to ensure that no such unit without necessary permission and in violation of the order of the Hon'ble Supreme Court operates in the non-conforming area.

15. The OA is accordingly disposed of.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 04, 2025  
Original Application No. 707/2023  
dv..

**From:** Akshata Sharma  
**To:** mansichahal104@gmail.com; aroras16@gmail.com; mscb.cpcb@nic.in; senv@nic.in; msdpcc@nic.in; dceast@nic.in; commissioner@mcd.nic.in; cp.sanjayarora@delhipolice.gov.in; splcp-admin-dl@nic.in; pujakalara09@gmail.com  
**Cc:** Anupam Varma; Nikhil Sharma; Komal Karnik  
**Subject:** Advance Service of Reply on behalf of BYPL in O.A. No. 1277 of 2024 titled as Varun Gulati vs. CPCB & Ors.  
**Date:** 17 July 2025 19:25:00  
**Attachments:** [image001.png](#)  
[image002.png](#)  
[image003.png](#)  
[image004.png](#)  
[image005.png](#)  
[image006.png](#)  
[image007.png](#)  
[image008.png](#)

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Dear All,

We are Counsel for BSES Yamuna Power Limited/ Respondent No. 6 in the captioned matter.

Please find the link containing the Reply on behalf of Respondent No. 6 to the Original Application filed in the captioned matter, as an advance service:  [Reply on behalf of BYPL in Varun Gulati vs. CPCB & Ors. \[O.A. No. 1277 of 2024\].pdf](#)

Kindly acknowledge the receipt of the mail.

Regards,

**Akshata Sharma**  
Associate  
JSA Advocates & Solicitors



B 303, 3rd Floor, Ansal Plaza, Hudco Place  
August Kranti Marg, New Delhi – 110049, India  
T: +91114311 0639 M: +918340462840 B: +911143110600  
[www.jsalaw.com](http://www.jsalaw.com) [akshata.sharma@jsalaw.com](mailto:akshata.sharma@jsalaw.com)



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